

Minutes of the Meeting No. 8/15 scheduled on 16.7.2014 (actually held on 3.9.2014) under the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT

The following Members of the Committee were present in the meeting:-

1. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div), Shastri Bhavan, New Delhi.
3. Shri O.P. Sharma, Jt. Industrial Adviser, Deptt. of C&PC(Chem. Div.) , Shastri Bhavan, New Delhi.
4. Ms. Dona Ghosh, Dy. Director General of Foreign Trade, Udyog Bhavan, New Delhi

The Committee first considered minutes of the NC Meeting No.7 /15 for confirmation and confirmed and adopted the same without any change.

|                                                                   |                                                                                                                                                |
|-------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-48<br>NC No.8/15<br>Dated 23.7.14 (held on<br>3.9.2014) | M/ s Matangi Industries Ltd, Ahmedabad<br>F.No.01/83/50/238/AM14/DES-IV<br>RA F.No. 08/24/040/0328/AM13/<br>Lic. No. 0810121747 dated 6/6/2013 |
|-------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/68/2011-Chem-II dated 3.3.2014, the Committee decided to approve the case as under:-

| Export Item                                | Qty. | Import Item       | Qty.     |
|--------------------------------------------|------|-------------------|----------|
| NPE 1.5 (Nonyl Phenol Ethoxylate 1.5 Mole) | 1 Kg | 1. Nonyl Phenol   | 0.770 Kg |
|                                            |      | 2. Ethylene Oxide | 0.230 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

डोना घोष

डोना घोष / DONA GHOSH  
उप महानिदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-1100  
Ministry of Commerce & Industry, New Delhi-1100

|                                                                   |                                                                                                                                                |
|-------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-48<br>NC No.8/15<br>Dated 23.7.14 (held on<br>3.9.2014) | M/ s Matangi Industries Ltd, Ahmedabad<br>F.No.01/83/50/191/AM13/DES-IV<br>RA F.No. 08/24/040/0273/AM12/<br>Lic. No. 0810111330 dated 3/5/2012 |
|-------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/67/2012-Chem-II dated 1.9.2014, the Committee decided to approve the case as under :-

| Export Item                                  | Qty. | Import Item           | Qty.     |
|----------------------------------------------|------|-----------------------|----------|
| Poly Ethylene Glycol-1000 (Megacol PEG 1000) | 1 Kg | 1. Di-ethylene Glycol | 0.106 Kg |
|                                              |      | 2. Ethylene Oxide     | 0.890 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                                   |                                                                                                                                                                                                                                                                 |
|-------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-48<br>NC No.8/15<br>Dated 23.7.14 (held on<br>3.9.2014) | M/ s Matangi Industries Ltd, Ahmedabad<br>1) F.No.01/83/50/192/AM13/DES-IV<br>RA F.No. 08/24/040/032/AM13/<br>Lic. No. 0810111328 dated 3/5/2012<br><br>2) F.No.01/83/50/982/AM13/DES-IV<br>RA F.No. 08/24/040/456/AM13/<br>Lic. No. 0810119461 dated 15/3/2013 |
|-------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/67/2012-Chem-II dated 1.9.2014, the Committee decided to approve the case as under :-

| Export Item                                | Qty. | Import Item           | Qty.     |
|--------------------------------------------|------|-----------------------|----------|
| Poly Ethylene Glycol-300 (Magacol PEG 300) | 1 Kg | 1. Di-ethylene Glycol | 0.353 Kg |
|                                            |      | 2. Ethylene Oxide     | 0.647 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.



**डोना घोष / DONA GHOSH**  
उप महानिदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
Ministry of Commerce & Industry, New Delhi-110011

|                                                                     |                                                                                                                                                         |
|---------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-49<br>NC No.8/15<br>Dated 23.7.2014<br>(held on 3.9.2014) | M/s Baroda Textile Effects Pvt. Limited, Baroda<br>F.No. 01/83/50/764/AM12/DES-IV/Pt.<br>RLA 34//24/040/202/AM12<br>Lic No. 3410032681 dated 22.12.2011 |
|---------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------|

Committee considered the case as per Agenda. Committee decided to defer the case, to re-examine the matter by C&PC (Chemicals). Case deferred for four weeks and re-listed for 17.09.2014.

|                                                                  |                                                                                                                                            |
|------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-50<br>NC No.8/15<br>Dated 23.7.2014 (held on 3.9.2014) | M/ s Chemocid Impex Pvt. Limited<br>F.No. 01/83/50/735/AM12/DES-IV<br>RLA No. 03/94/40/656/AM12<br>License No. 0310662542 dated 31.10.2011 |
|------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------|

Committee considered the case as per agenda and decided to defer the case for four weeks for re-examination of case by TA, C&PC (Chemicals). Re-listed for 17.09.2014

|                                                                |                                                                                                                                           |
|----------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-51<br>NC No.8/15<br>Dated 23.7.14 (held on 3.9.2014) | M/ s Everplus Plastics (P) Ltd,<br>F.No.01/83/50/868/AM13/DES-IV<br>RA F.No. 08/24/040/0269/AM13/<br>Lic. No. 0810116982 dated 19/12/2012 |
|----------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------|

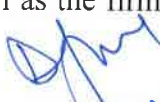
The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/67/2012-PC-II dated 16.7.2014, the Committee decided to approve the case as under :-

| Export Item                                                                                                | Qty. | Import Item          | Qty.     |
|------------------------------------------------------------------------------------------------------------|------|----------------------|----------|
| Master Batch filled Polyethylene Compound Containing 30% $\pm$ 1% LLDPE and 70% $\pm$ 1% Calcium Carbonate | 1 Kg | 1. LLDPE Granules    | 0.309 Kg |
|                                                                                                            |      | 2. Calcium Carbonate | 0.721 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                                |                                                                                                                                         |
|----------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-52<br>NC No.8/15<br>Dated 23.7.14 (held on 3.9.2014) | M/ s Servo Plastichem (P) Ltd,<br>F.No.01/83/50/562/AM11/DES-IV<br>RA F.No. 02/24/040/0125/AM11<br>Lic. No. 0210149640 dated 26/10/2010 |
|----------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. The Committee decided that the composition has to be indicated in the shipping bill as the firm has indicated the same in

  
**डोना घोष / DONA GHOSH**  
 उप-महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 राज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

their application. The case is re-listed for 17.9.2014.

|                                                             |                                                                                                                                                 |
|-------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-53<br>NC No.8/15<br>Dated 23.7.2014<br>(3.9.2014) | M/ s Hitachi KK Manufacturing Co. Kolkata<br>F.No.01/83/50/171/AM09/DES-IV<br>RLA F.No. 02/24/40/311/AM08<br>Lic.No.0210109810 dated 04.03.2008 |
|-------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 17-09-2014.

|                                                             |                                                                                |
|-------------------------------------------------------------|--------------------------------------------------------------------------------|
| Case No M-54<br>NC No.8/15<br>Dated 23.7.2014<br>(3.9.2014) | M/ s Dorf Ketel Chemical (I) Pvt. Ltd, Mumbai<br>F.No.01/83/162/11/AM15/DES-IV |
|-------------------------------------------------------------|--------------------------------------------------------------------------------|

The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks as firm have to furnish corroborative evidence for correlation of items to enable TA to examine the case. The case is re-listed for 17-09-2014.

|                                                                   |                                                                                                                                                |
|-------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-55<br>NC No.8/15<br>Dated 23.7.14 (held on<br>3.9.2014) | M/ s Speciality Papers Ltd, Mumbai<br>F.No.01/83/162/112/AM14/DES-IV<br>RA F.No. 03/95/040/01019/AM08/<br>Lic. No. 0310526591 dated 30/06/2009 |
|-------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda and in light of written recommendation of DIPP vide their U.O.No. 7/131/2014-TSW/127 dated 9.7.2014 that in this case the firm had obtained an Advance Authoriztion with export description as ÖTC (One Time Carbon) paper base tissue paper and accordingly norm was ratified in norms committee. However, in shipping bill, the firm has mentioned as "One Time Carbon Base Tissue Paper stock". DIPP is of view that both the description of norms committee and shipping bill for export product are virtually the same.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

  
डोना घोष / DONA GHOSH  
उप महा निदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महा निदेशालय  
Directorate General of Foreign Trade  
मंत्रालय एवं उद्योग विभाग, नई दिल्ली-110011  
Ministry of Commerce & Industry, New Delhi-110011

|                                                                   |                                                                                                                                       |
|-------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-56<br>NC No.8/15<br>Dated 23.7.14 (held on<br>3.9.2014) | M/ s Banco Gaskets (I) Ltd,<br>F.No.01/83/50/510/AM13/DES-IV<br>RA F.No. 34/24/040/00130/AM13/<br>Lic. No. 3410034967 dated 24/8/2012 |
|-------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.7/71/2014-TSW dated 21.8.2014, the Committee decided to revised the norms as under :-

| Export Item                                                       | Qty. | Import Item                                                    | Qty.      |
|-------------------------------------------------------------------|------|----------------------------------------------------------------|-----------|
| Asbestos Free, Jointing Sheet (Consisting of NBR-19.5% ADP-13.7%) | 1 Kg | 1. Aramide dry pulp (Aromatic Polyamide) Short Fibre/Pulp      | 0.151 Kg  |
|                                                                   |      | 2. Acrylonitrile Butadiene Rubber (NBR) Solid Synthetic Rubber | 0.2145 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                                   |                                                                                                                                         |
|-------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-57<br>NC No.8/15<br>Dated 23.7.14 (held on<br>3.9.2014) | M/ s Banco Products (I) Ltd,<br>F.No.01/83/50/607/AM11/DES-IV<br>RA F.No. 34/24/040/00142/AM11/<br>Lic. No. 3410028318 dated 14/10/2010 |
|-------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.7/71/2014-TSW dated 21.8.2014, the Committee decided to approve the case as under :-

| Export Item                                                      | Qty. | Import Item                                                    | Qty.      |
|------------------------------------------------------------------|------|----------------------------------------------------------------|-----------|
| Asbestos Free Jointing Sheet (Consisting of NBR-19.5% ADP-13.7%) | 1 Kg | 1. Aramide dry pulp (Aromatic Polyamide) Short Fibre/Pulp      | 0.151 Kg  |
|                                                                  |      | 2. Acrylonitrile Butadiene Rubber (NBR) Solid Synthetic Rubber | 0.2145 Kg |

  
**डोना घोष / DONA GHOSH**  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 मंत्रालय एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                                   |                                                                                                                                          |
|-------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-58<br>NC No.8/15<br>Dated 23.7.14 (held on<br>3.9.2014) | M/ s Banco Products (I) Ltd,<br>F.No.01/80/50/1038/AM07/DES-IV<br>RA F.No. 34/24/040/00192/AM07/<br>Lic. No. 3410017563 dated 11/12/2006 |
|-------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.7/198/2014-TSW dated 28.8.2014, the Committee decided to approve the case as under :-

| Export Item                                                                                     | Qty. | Import Item                                               | Qty.      |
|-------------------------------------------------------------------------------------------------|------|-----------------------------------------------------------|-----------|
| Asbestos Free Jointing Sheet thickness (0.20 mm to 5.00 mm) (Consisting of NBR-19.5% ADP-13.7%) | 1 Kg | 1. Aramide dry pulp (Aromatic Polyamide) Short Fibre/Pulp | 0.151 Kg  |
|                                                                                                 |      | 2. Acrylonitrile Butadiene Rubber (NBR) Solid Rubber      | 0.2145 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                             |                                                                                                                                                  |
|-------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-59<br>NC No.8/15<br>Dated 23.7.2014<br>(3.9.2014) | M/ s Hindustan Composites Ltd, Mumbai<br>F.No.01/82/50/1742/AM05/DES-IV<br>RLA F.No. 03/24/040/01860/AM05/<br>Lic.No.0310313025 dated 21.01.2005 |
|-------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 17-09-2014.

|                                                             |                                                                                                                                                 |
|-------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-60<br>NC No.8/15<br>Dated 23.7.2014<br>(3.9.2014) | M/ s Hindustan Composites Ltd, Mumbai<br>F.No.01/82/50/833/AM11/DES-IV<br>RLA F.No. 03/94/040/00553/AM07/<br>Lic.No.0310612495 dated 25.01.2011 |
|-------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-

  
**डोना घोष / DONA GHOSH**  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महाविभाग  
 Directorate General of Foreign Trade  
 सं. प्र. 111 नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

7  
listed for 17-09-2014.

|                                                             |                                                                                                                                                 |
|-------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-61<br>NC No.8/15<br>Dated 23.7.2014<br>(3.9.2014) | M/ s Granuer and Weil (I) Ltd, Mumbai<br>F.No.01/83/50/631/AM13/DES-IV<br>RLA F.No. 03/94/040/00570/AM13/<br>Lic.No.0310712187 dated 09.10.2012 |
|-------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 17-09-2014.

|                                                             |                                                                                                                                                |
|-------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-62<br>NC No.8/15<br>Dated 23.7.2014<br>(3.9.2014) | M/ s Granuer and Weil (I) Ltd, Mumbai<br>F.No.01/83/50/929/AM13/DES-IV<br>RLA F.No. 03/94/040/00878/AM13/<br>Lic.No.0310721790 dated 23.1.2013 |
|-------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 17-09-2014.

|                                                             |                                                                                                                                                |
|-------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-63<br>NC No.8/15<br>Dated 23.7.2014<br>(3.9.2014) | M/ s Granuer and Weil (I) Ltd, Mumbai<br>F.No.01/83/50/800/AM13/DES-IV<br>RLA F.No. 03/94/040/00755/AM13/<br>Lic.No.0310716489 dated 6.12.2012 |
|-------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 17-09-2014.

|                                                             |                                                                                                                                                |
|-------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-64<br>NC No.8/15<br>Dated 23.7.2014<br>(3.9.2014) | M/ s Granuer and Weil (I) Ltd, Mumbai<br>F.No.01/83/50/928/AM13/DES-IV<br>RLA F.No. 03/94/040/00869/AM13/<br>Lic.No.0310721786 dated 23.1.2013 |
|-------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|

  
डोना घोष / DONA GHOSH  
उप महानिदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
भारत एवं उद्योग मंत्रालय, नई दिल्ली-110011  
Ministry of Commerce & Industry, New Delhi-110011

The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 17-09-2014.

|                                                                     |                                                                                                                                               |
|---------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-65<br>NC No.8/15<br>Dated 23.7.2014<br>(held on 3.9.2014) | M/s Paramount Minerals and Chemicals Ltd,<br>F.No.01/83/50/592/AM11/DES-IV<br>RLA F.No.03/95/40/381/AM11<br>Lic.No.0310588667 dated 20.8.2014 |
|---------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chem Division) vide their U.O.No.14010/96/2010-Ch.II dated 7.8.2014, Committee decided to correct the quantities of import item No.1 & 2 which were interchanged inadvertently while uploading the minutes of Norms Committee Meeting No.48/83-ALC1/2010 dated 2.3.2011 on the DGFT Website which may read as under:-

**From**

| Import Item                                 | Quantity |
|---------------------------------------------|----------|
| 1. Benzaldehyde-2-Sulfonic Acid Sodium Salt | 0.572 Kg |
| 2. 4,4' -bis (Chloromethyl)-Diphenyl        | 0.948 Kg |

**To**

| Import Item                                 | Quantity |
|---------------------------------------------|----------|
| 1. Benzaldehyde-2-Sulfonic Acid Sodium Salt | 0.948 Kg |
| 2. 4,4' -bis (Chloromethyl)-Diphenyl        | 0.572 Kg |

The quantities and other descriptions mentioned in the M.No. 48/83 dated 2.03.2011 will remain the same.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                                |                                                                                                                                     |
|----------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-66<br>NC No.8/15<br>Dated 23.7.14 (held on 3.9.2014) | M/ s Galaxy Surfactants Ltd,<br>F.No.01/83/50/346/AM12/DES-IV<br>RA F.No. 03/94/040/325/AM11<br>Lic. No. 0310632605 dated 24/5/2011 |
|----------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------|

  
**डोना घोष / DONA GHOSH**  
 उप निदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 भारत का उद्योग और वाणिज्य विभाग, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/148/2011-Ch.II dated 6.8.2014, the Committee decided to approve the case as under :-

| Export Item                                                                                                                                                                                                                                                                                                        | Qty. | Import Item                       | Qty.                        |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------|-----------------------------------|-----------------------------|
| Lauryl Amido Propyl<br>Betaine (Active Matter<br>29% to 31% (Galaxy<br>LAPB).<br>Packing Material:-<br>Packed in HDPE carboys<br>made out of HDPE<br>Granules. Each carboys<br>containing 220 Kgs. Nt.<br>Wt. & 9.8 Kg. Tare Wt.<br>Net content of HDPE<br>Granules contained in<br>1.364 Carboys = 13.364<br>Kgs. | 1 Kg | 1. Lauric Acid                    | 0.181 Kg                    |
|                                                                                                                                                                                                                                                                                                                    |      | 2. Dimethyl Amino Propyl<br>Amine | 0.092 Kg                    |
|                                                                                                                                                                                                                                                                                                                    |      | 3. Monochloro Acetic Acid         | 0.086 Kg                    |
|                                                                                                                                                                                                                                                                                                                    |      | 4. Caustic Soda Lye               | 0.082 Kg                    |
|                                                                                                                                                                                                                                                                                                                    |      | 5. Sodium Sulfite                 | 0.0019 Kg                   |
|                                                                                                                                                                                                                                                                                                                    |      | 6. HDPE Granules                  | As per<br>packing<br>policy |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

  
 Dy. Director  
 Trade  
 10011  
 110011

**Office of Directorate General of Foreign Trade  
New Delhi -0**

**Para 4.7 Decision**

**MEETING NUMBER : 8/83-ALC1/2014 MEETING DATE : 16.07.2014**

|                                                                                                                                                                                     |                                                |                                                   |                                 |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|---------------------------------------------------|---------------------------------|
| <b>Case No.:</b> 22/51/83-ALC1/2011                                                                                                                                                 | <b>Party Name:</b> EVERPLUS PLASTICS PVT. LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred    |
| <b>HQ File</b><br>:01/83/050/00919/AM12/                                                                                                                                            | <b>RLA File</b><br>:08/24/040/00205/AM12/      | <b>Lic.No/Date:</b> 0810107664<br>11.01.2012      | <b>Defer</b><br>Date:17.09.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments vide reminder dated 14.7.2014. Re-listed for 17.9.2014. |                                                |                                                   |                                 |

|                                                                                                                                                                                                                               |                                           |                                                   |                                 |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| <b>Case No.:</b> 53/47/83-ALC1/2011                                                                                                                                                                                           | <b>Party Name:</b> GUJARAT NRE COKE LTD.  | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred    |
| <b>HQ File</b><br>:01/83/050/00842/AM12/                                                                                                                                                                                      | <b>RLA File</b><br>:02/24/040/00175/AM12/ | <b>Lic.No/Date:</b> 0210172551<br>17.01.2012      | <b>Defer</b><br>Date:17.09.2014 |
| <b>Decision :</b> The Case defer for four weeks. Reminder to M/o Coal (Shri D.N. Prasad, Jt. Secretary) issued on 11.3.2014. DO reminder to Jt.Secretary (M/o Coal) issued on 18.6.2014. The case is re-listed for 17.9.2014. |                                           |                                                   |                                 |

|                                                                                                                                                                                                                                                                                                                 |                                             |                                                   |                                 |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------|---------------------------------------------------|---------------------------------|
| <b>Case No.:</b> 15/1/83-ALC1/2012                                                                                                                                                                                                                                                                              | <b>Party Name:</b> INDIAN TECHNOMAC CO.LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred    |
| <b>HQ File</b><br>:01/83/050/00973/AM12/                                                                                                                                                                                                                                                                        | <b>RLA File</b><br>:05/23/040/00459/AM12/   | <b>Lic.No/Date:</b> 0510318043<br>16.02.2012      | <b>Defer</b><br>Date:17.09.2014 |
| <b>Decision :</b> The Comments considered the case as per agenda and observed that technical Comments were called for from M/o Mines but the same have not been received so far. DO letter dated 03.06.2014 from JDG to Jt. Secretary, M/O Mines to expedite the comments. The case is re-listed for 17.9.2014. |                                             |                                                   |                                 |

|                                                                                                                                                                                                                                                                                               |                                           |                                                   |                                 |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| <b>Case No.:</b> 20/8/83-ALC1/2012                                                                                                                                                                                                                                                            | <b>Party Name:</b> PUNE METAGRAPH         | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred    |
| <b>HQ File</b><br>:01/83/050/00157/AM13/                                                                                                                                                                                                                                                      | <b>RLA File</b><br>:31/83/040/00257/AM12/ | <b>Lic.No/Date:</b> 3110054198<br>11.05.2012      | <b>Defer</b><br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). Reminders were issued to RA on 17.4.2014 and 14.7.2014. The case is re-listed for 17.9.2014. |                                           |                                                   |                                 |

  
**डोना घोष / DONA GHOSH**  
 उप महा निदेशक, विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार, उप निदेशक  
 Directorate General of Foreign Trade  
 राज्य एवं उद्योग विभाग, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                     |                                                   |                                                  |                             |
|-------------------------------------|---------------------------------------------------|--------------------------------------------------|-----------------------------|
| <b>Case No.:1/13/83-ALC1/2013</b>   | <b>Party Name:SHYAM CHEMICALS PRIVATE LIMITED</b> | <b>Meet No/Date:8/83-ALC1/2014</b><br>16.07.2014 | <b>Status:Case Deferred</b> |
| HQ File<br>5 :01/83/050/00163/AM14/ | RLA File<br>:03/95/040/00054/AM13/                | Lic.No/Date:0310694693<br>15.05.2012             | Defer<br>Date:17.09.2014    |

**Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). Reminders were issued to RA, Mumbai on 17.4.2014 and 14.7.2014. The case is re-listed for 17.9.2014.

|                                     |                                                  |                                                  |                             |
|-------------------------------------|--------------------------------------------------|--------------------------------------------------|-----------------------------|
| <b>Case No.:52/2/83-ALC1/2014</b>   | <b>Party Name:HANJIN CHEMICAL INDIA PVT.LTD.</b> | <b>Meet No/Date:8/83-ALC1/2014</b><br>16.07.2014 | <b>Status:Case Deferred</b> |
| HQ File<br>6 :01/83/050/00977/AM14/ | RLA File<br>:05/23/040/00103/AM13/               | Lic.No/Date:0510328043<br>21.06.2012             | Defer<br>Date:17.09.2014    |

**Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 22.7.2014 issued by DIPP. The case is re-listed for 17.9.2014.

|                                     |                                               |                                                  |                             |
|-------------------------------------|-----------------------------------------------|--------------------------------------------------|-----------------------------|
| <b>Case No.:40/47/83-ALC1/2012</b>  | <b>Party Name:HYDERABAD CHEMICALS LIMITED</b> | <b>Meet No/Date:8/83-ALC1/2014</b><br>16.07.2014 | <b>Status:Case Deferred</b> |
| HQ File<br>7 :01/83/050/00874/AM13/ | RLA File<br>:09/24/040/00387/AM13/            | Lic.No/Date:0910054301<br>09.11.2012             | Defer<br>Date:17.09.2014    |

**Decision :** Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014.. The case is re-listed for 17.9.2014.

|                                     |                                                     |                                                  |                             |
|-------------------------------------|-----------------------------------------------------|--------------------------------------------------|-----------------------------|
| <b>Case No.:36/5/83-ALC1/2013</b>   | <b>Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD</b> | <b>Meet No/Date:8/83-ALC1/2014</b><br>16.07.2014 | <b>Status:Case Deferred</b> |
| HQ File<br>8 :01/83/050/00044/AM14/ | RLA File<br>:31/83/040/00128/AM13/                  | Lic.No/Date:3110056284<br>20.11.2012             | Defer<br>Date:17.09.2014    |

**Decision :** Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014.

|                                     |                                            |                                                  |                             |
|-------------------------------------|--------------------------------------------|--------------------------------------------------|-----------------------------|
| <b>Case No.:13/43/83-ALC1/2012</b>  | <b>Party Name:INDIAN ADDITIVES LIMITED</b> | <b>Meet No/Date:8/83-ALC1/2014</b><br>16.07.2014 | <b>Status:Case Deferred</b> |
| HQ File<br>9 :01/83/050/00785/AM13/ | RLA File<br>:04/24/040/00199/AM13/         | Lic.No/Date:0410141934<br>20.12.2012             | Defer<br>Date:17.09.2014    |

**Decision :** Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014.

*[Signature]*  
**डॉना घोष / DONA GHOSH**  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार निदेशालय  
 Ministry of Commerce & Industry, New Delhi-110011

12

|                                                                                                                                                                                                     |                                            |                                                   |                             |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|---------------------------------------------------|-----------------------------|
| <b>Case No.:14/43/83-ALC1/2012</b>                                                                                                                                                                  | <b>Party Name:INDIAN ADDITIVES LIMITED</b> | <b>Meet No/Date:8/83-ALC1/2014<br/>16.07.2014</b> | <b>Status:Case Deferred</b> |
| 10 HQ File<br>:01/83/050/00786/AM13/                                                                                                                                                                | RLA File<br>:04/24/040/00193/AM13/         | Lic.No/Date:0410141933<br>20.12.2012              | Defer<br>Date:17.09.2014    |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014. |                                            |                                                   |                             |

|                                                                                                                                                                                                                              |                                                       |                                                   |                             |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------|---------------------------------------------------|-----------------------------|
| <b>Case No.:59/47/83-ALC1/2012</b>                                                                                                                                                                                           | <b>Party Name:KANDLA ENERGY AND CHEMICALS LIMITED</b> | <b>Meet No/Date:8/83-ALC1/2014<br/>16.07.2014</b> | <b>Status:Case Deferred</b> |
| 11 HQ File<br>:01/83/050/00893/AM13/                                                                                                                                                                                         | RLA File<br>:05/23/040/00387/AM13/                    | Lic.No/Date:0510341407<br>20.12.2012              | Defer<br>Date:17.09.2014    |
| <b>Decision</b> :The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. Deptt. Of C&PC(PC Div) again issued DL to firm on 27.5.2014. The case is re-listed for 17.9.2014. |                                                       |                                                   |                             |

|                                                                                                                                                                                                |                                         |                                                   |                             |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|---------------------------------------------------|-----------------------------|
| <b>Case No.:50/47/83-ALC1/2012</b>                                                                                                                                                             | <b>Party Name:BANKIM PLAST PVT.LTD.</b> | <b>Meet No/Date:8/83-ALC1/2014<br/>16.07.2014</b> | <b>Status:Case Deferred</b> |
| 12 HQ File<br>:01/83/050/00884/AM13/                                                                                                                                                           | RLA File<br>:03/94/040/00803/AM13/      | Lic.No/Date:0310717970<br>21.12.2012              | Defer<br>Date:17.09.2014    |
| <b>Decision</b> :Comments awaited form C&PC, PC Division. Deptt. of C&PC(PC Division) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17/9/2014. |                                         |                                                   |                             |

|                                                                                                                                                                                          |                                          |                                                   |                             |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|---------------------------------------------------|-----------------------------|
| <b>Case No.:8/51/83-ALC1/2012</b>                                                                                                                                                        | <b>Party Name:VISHNU CHEMICALS LTD.,</b> | <b>Meet No/Date:8/83-ALC1/2014<br/>16.07.2014</b> | <b>Status:Case Deferred</b> |
| 13 HQ File<br>:01/83/050/00914/AM13/                                                                                                                                                     | RLA File<br>:09/24/040/00442/AM13/       | Lic.No/Date:0910054597<br>21.12.2012              | Defer<br>Date:17.09.2014    |
| <b>Decision</b> :Comments awaited form C&PC)Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17/9/2014. |                                          |                                                   |                             |

|                                      |                                               |                                                   |                             |
|--------------------------------------|-----------------------------------------------|---------------------------------------------------|-----------------------------|
| <b>Case No.:2/47/83-ALC1/2012</b>    | <b>Party Name:SRIRAM COMPOUNDS PVT. LTD ,</b> | <b>Meet No/Date:8/83-ALC1/2014<br/>16.07.2014</b> | <b>Status:Case Deferred</b> |
| 14 HQ File<br>:01/83/050/00836/AM13/ | RLA File<br>:05/24/040/00303/AM13/            | Lic.No/Date:0510341619<br>26.12.2012              | Defer<br>Date:17.09.2014    |

  
**डोना घोष / DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 मंत्रालय, उद्योग व वाणिज्य, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

**Decision :** The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to DIPP on 19.8.2014. DIPP was asked to expedite their comments. The case is re-listed for 17.9.2014.

|                                      |                                                      |                                               |                          |
|--------------------------------------|------------------------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:25/47/83-<br>ALC1/2012      | Party Name:KANDLA<br>ENERGY AND<br>CHEMICALS LIMITED | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
| 15 HQ File<br>:01/83/050/00859/AM13/ | RLA File<br>:05/23/040/00409/AM13/                   | Lic.No/Date:0510342817<br>09.01.2013          | Defer<br>Date:17.09.2014 |

**Decision :** The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. Deptt. Of C&PC(PC Div) again issued D/L to firm on 27.5.2014. The case is re-listed for 17.9.2014.

|                                      |                                      |                                               |                          |
|--------------------------------------|--------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:4/51/83-<br>ALC1/2012       | Party Name:TCPL<br>PACKAGING LIMITED | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
| 16 HQ File<br>:01/83/050/00910/AM13/ | RLA File<br>:03/95/040/00797/AM13/   | Lic.No/Date:0310719967<br>09.01.2013          | Defer<br>Date:17.09.2014 |

**Decision :** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 22.1.2014 for Central Excise Data. Reminder to firm on 14.7.2014. The case is re-listed for 17.9.2014

|                                      |                                    |                                               |                          |
|--------------------------------------|------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:3/52/83-<br>ALC1/2012       | Party Name:PROEC<br>ENERGY LIMITED | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
| 17 HQ File<br>:01/83/050/00922/AM13/ | RLA File<br>:05/24/040/00383/AM13/ | Lic.No/Date:0510342979<br>10.01.2013          | Defer<br>Date:17.09.2014 |

**Decision :** D/L dated 28.2.2014 issued by Deptt. of C&PC(PC.Div). Reminder to firm was issued on 14.7.2014. The case is re-listed for 17.9.2014.

|                                      |                                            |                                               |                          |
|--------------------------------------|--------------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:25/52/83-<br>ALC1/2012      | Party Name:STERLING<br>AUXILIARIES PVT LTD | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
| 18 HQ File<br>:01/83/050/00944/AM13/ | RLA File<br>:03/95/040/00846/AM13/         | Lic.No/Date:0310722522<br>31.01.2013          | Defer<br>Date:17.09.2014 |

**Decision :** The Committee considered the case as per agenda and comments furnished by C&PC(Chem. Div.) and found that some typing error in Export & Import items as well in some items quantity recommended on higher side. Committee decided to defer the case and call for revised comments from C&PC(Chem.Div). The case is re-listed for 17.9.2014.

  
**डोना घोष / DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                     |                                    |                                           |                             |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|-----------------------------|
| <b>Case No.:5/5/83-ALC1/2013</b>                                                                                                                                                                    | Party Name:SYNGENTA INDIA LIMITED  | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
| 19 HQ File<br>:01/83/050/00013/AM14/                                                                                                                                                                | RLA File<br>:31/83/040/00163/AM13/ | Lic.No/Date:3110057093<br>12.02.2013      | Defer<br>Date:17.09.2014    |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014. |                                    |                                           |                             |

|                                                                                                                                                                                                                                                                                                                             |                                    |                                           |                             |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|-----------------------------|
| <b>Case No.:47/52/83-ALC1/2012</b>                                                                                                                                                                                                                                                                                          | Party Name:INDO COLCHEM LIMITED    | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
| 20 HQ File<br>:01/83/050/00966/AM13/                                                                                                                                                                                                                                                                                        | RLA File<br>:08/24/040/00379/AM13/ | Lic.No/Date:0810118389<br>14.02.2013      | Defer<br>Date:17.09.2014    |
| <b>Decision</b> :The Committee considered the case as per agenda and Committee noted that Central Excise Data duly certified by Central Excise from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 3.6.2014 and reminded on 11.7.2014 to expedite their comments. The case is re-listed for 17.9.2013. |                                    |                                           |                             |

|                                                                                                                                                                                                                                                 |                                             |                                           |                             |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------|-------------------------------------------|-----------------------------|
| <b>Case No.:32/52/83-ALC1/2012</b>                                                                                                                                                                                                              | Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case approved</b> |
| HQ File<br>:01/83/050/00951/AM13/                                                                                                                                                                                                               | RLA File<br>:50/24/040/00016/AM13/          | Lic.No/Date:50100015<br>98<br>19.02.2013  | Defer Date:16.07.2014       |
| <b>Decision</b> : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PCPCm. Div) vide their U.O.No. 46011/101/2011-PC-II dated 7.8.2014, the Committee decided to approve the case as under :- |                                             |                                           |                             |

| Export Item                                                                                                                                                                                | Qty. | Import Item               | Qty.       |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------|---------------------------|------------|
| 21 White Coloured Master Batch (Plast Stiff/Plast Stiff Premium/Plast Fab/Premium/ A-LEN X (PP – 278 [EX A-LEN 2000 PP]) (Containing 23.5 ± 1 Polypropylene & 76.5 ± 1% Calcium Carbonate) | 1 Kg | 1. Polypropylene Granules | 0.24205 Kg |
|                                                                                                                                                                                            |      | 2. Calcium Carbonate      | 0.78795 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

*[Signature]*  
**डोना घोष / DONA GHOSH**  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 अखिल भारतीय मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                                |                                   |                                                |                                           |                             |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------------------|-------------------------------------------|-----------------------------|
| 22                                                                                                                                                                                                                             | <b>Case No.:80/5/83-ALC1/2013</b> | Party Name:KANDLA ENERGY AND CHEMICALS LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                | HQ File :01/83/050/00088/AM14/    | RLA File :05/23/040/00477/AM13/                | Lic.No/Date:0510346443<br>19.02.2013      | Defer Date:17.09.2014       |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that the reply given by the firm was incomplete. Deptt. Of C&PC(PC Div) again issued DL to firm on 27.5.2014. The case is re-listed for 17.9.2014. |                                   |                                                |                                           |                             |

|                                                                                                                                                                                          |                                   |                                  |                                           |                             |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|----------------------------------|-------------------------------------------|-----------------------------|
| 23                                                                                                                                                                                       | <b>Case No.:33/5/83-ALC1/2013</b> | Party Name:PANAMA PETROCHEM LTD. | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                          | HQ File :01/83/050/00041/AM14/    | RLA File :03/95/040/00901/AM13/  | Lic.No/Date:0310727299<br>07.03.2013      | Defer Date:17.09.2014       |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments vide reminder 14.7.2014. The case is re-listed for 17.9.2014 |                                   |                                  |                                           |                             |

|                                                                                                                                                                                                                                                     |                                   |                                         |                                           |                             |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-----------------------------------------|-------------------------------------------|-----------------------------|
| 24                                                                                                                                                                                                                                                  | <b>Case No.:37/5/83-ALC1/2013</b> | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Approved</b> |
|                                                                                                                                                                                                                                                     | HQ File :01/83/050/00045/AM14/    | RLA File :03/95/040/00844/AM13/         | Lic.No/Date:03107273<br>17<br>07.03.2013  | Defer Date:                 |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2013-Chem-II dated 18.7.2014, the Committee decided to approve the case as under :- |                                   |                                         |                                           |                             |

| Export Item                                       | Qty. | Import Item       | Qty.      |
|---------------------------------------------------|------|-------------------|-----------|
| Stero NC 100 (Nonyl Phenol 9.5 moles ethoxylate)  | 1 Kg | 1. Nonyl Phenol   | 0.351 Kg  |
|                                                   |      | 2. Ethylene Oxide | 0.668 Kg  |
| Stero NC 400 (Nonyl Phenyl Poly Glycol Ether)     | 1 Kg | 1. Nonyl Phenol   | 0.1370 Kg |
|                                                   |      | 2. Ethylene Oxide | 0.882 Kg  |
| Stero NC 040 (Nonyl Phenol Poly Glycol Ether)     | 1 Kg | 1. Nonyl Phenol   | 0.728 Kg  |
|                                                   |      | 2. Ethylene Oxide | 0.291 Kg  |
| Stero NC 300 (F) (Nonyl Phenol Poly Glycol Ether) | 1 Kg | 1. Nonyl Phenol   | 0.170 Kg  |
| STERO CARE TN 80 (U)                              | 1 Kg | 1. Oleic Acid     | 0.212 Kg  |

  
 डोना घोष / DONA GHOSH  
 उप महा निदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 मणिज्य एवं उद्योग विभाग, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                             |      |                        |          |
|---------------------------------------------------------------------------------------------|------|------------------------|----------|
| (Polyoxyethylene Sorbitan Mono Oleate)                                                      |      | 2. Sorbitol 70%        | 0.195 Kg |
|                                                                                             |      | 3. Ethylene Oxide      | 0.697 Kg |
| STERO DEIPA 85 (2-Hydroxyethyl)-2-propalnaline)                                             | 1 Kg | 1. Propylene Oxide     | 0.362 Kg |
|                                                                                             |      | 2. Diethanol Amine     | 0.657 Kg |
| STEROPOL PPG 2000 (PP) Poly Propylene Glycol)                                               | 1 Kg | 1. Propylene Oxide     | 0.946 Kg |
|                                                                                             |      | 2. Di Propylene Glycol | 0.068 Kg |
| STERO DIPA 90 (Diisopropanolamine)                                                          | 1 Kg | 1. Propylene Oxide     | 0.870 Kg |
| STERO PPG 1200 (Poly Propylene Glycol)                                                      | 1 Kg | 1. Propylene Oxide     | 0.928 Kg |
|                                                                                             |      | 2. Di Propylene Glycol | 0.091 Kg |
| STERCOPOL 120504 (Lauryl Alcohol Ethoxylate Propoxylate)                                    | 1 Kg | 1. Propylene Oxide     | 0.366 Kg |
|                                                                                             |      | 2. Ethylene Oxide      | 0.347 Kg |
|                                                                                             |      | 3. Lauryl Alcohol      | 0.306 Kg |
| STERO OT 70 (L) (Sodium Di Octyl Sulphosuccinate)                                           | 1 Kg | 1. Sodium Sulfite      | 0.179 Kg |
|                                                                                             |      | 2. Di Ethylene Glycol  | 0.040 Kg |
| STERNIL AAG (40) (Mixture of Anionic & Nonionic Surfactants Containing 30% Sodium Sulphite) | 1 Kg | Sodium Sulphite        | 0.300 Kg |
| STERO CARE SMS (Sorbitan Mono Steatate)                                                     | 1 Kg | 1. Sorbitol 70%        | 0.616 Kg |
|                                                                                             |      | 2. Stearic Acid        | 0.673 Kg |
| STERO SA 400                                                                                | 1 Kg | 1. Stearic Acid        | 0.180 Kg |
|                                                                                             |      | 2. Ethylene Oxide      | 0.839 Kg |
| STERO CARE TN 60 (Sorbitan Mono Stearate Ethoxylate)                                        | 1 Kg | 1. Stearic Acid        | 0.221 Kg |
|                                                                                             |      | 2. Sorbitol 70%        | 0.202 Kg |
|                                                                                             |      | 3. Ethylene Oxide      | 0.685 Kg |
| STERO CARE GMS SE (I) (Glycerol Mono Stearate)                                              | 1 Kg | Stearic Acid           | 0.809 Kg |

  
 डोना घोष / DONA GHOSH  
 उप महाविदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महाविदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                      |      |                                                 |                      |
|--------------------------------------------------------------------------------------|------|-------------------------------------------------|----------------------|
| STERO X 405 (Octyl Phenol Poly Glycol Ether 70% Octyl Phenol 30 Mole ethoxylate 70%) | 1 Kg | 1. Para Octyl Phenol<br>2. Ethylene Oxide       | 0.096 Kg<br>0.617 Kg |
| STERO X 100                                                                          | 1 Kg | 1. Para Octyl Phenol<br>2. Ethylene Oxide       | 0.325 Kg<br>0.694 Kg |
| STERO TEA 99                                                                         | 1 Kg | Triethanol Amine 99%                            | 0.980 Kg             |
| STERO TEA 85 EX (Containing 50% Tri Ethanol Amine 99% and 50% Mono Ethanolamine)     | 1 Kg | 1. Triethanol Amine 99%<br>2. Monoethanol Amine | 0.500 Kg<br>0.500 Kg |
| STERO TIPA 85 (Triisopropanolamine)                                                  | 1 Kg | Propylene Oxide                                 | 0.882 Kg             |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                    |                                                |                                                   |                              |
|------------------------------------|------------------------------------------------|---------------------------------------------------|------------------------------|
| <b>Case No.:</b> 35/7/83-ALC1/2013 | <b>Party Name:</b> BILAG INDUSTRIES PVT. LTD., | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
| HQ File<br>:01/83/050/00136/AM14/  | RLA File<br>:03/94/040/00928/AM13/             | Lic.No/Date:0310728672<br>19.03.2013              | Defer<br>Date:17.09.2014     |

**Decision :**The Committee considered the case as per agenda and noted that Central Excise Data duly certified by Central Excise Authority from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 27.8.2014 and asked to expedite their comments. The case is re-listed for 17.9.2014.

|                                    |                                            |                                                   |                              |
|------------------------------------|--------------------------------------------|---------------------------------------------------|------------------------------|
| <b>Case No.:</b> 33/7/83-ALC1/2013 | <b>Party Name:</b> EXCEL CROP CARE LIMITED | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
| HQ File<br>:01/83/050/00134/AM14/  | RLA File<br>:03/94/040/01107/AM13/         | Lic.No/Date:0310729102<br>21.03.2013              | Defer<br>Date:17.09.2014     |

**Decision :**Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. Re-listed for 17.9.2014.

*DM*  
**डोना घोष / DONA GHOSH**  
 उप महाविदेशिक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश मंत्रालय, भारत सरकार  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                                                                                                              |                                   |                                                          |                                               |                          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|----------------------------------------------------------|-----------------------------------------------|--------------------------|
| 27                                                                                                                                                                                                                                                                                                           | Case No.:27/7/83-<br>ALC1/2013    | Party Name:NAVIN<br>FLUORINE<br>INTERNATIONAL<br>LIMITED | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/00128/AM14/ | RLA File<br>:03/95/040/00958/AM13/                       | Lic.No/Date:0310729642<br>26.03.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that Central Excise Data duly certified by Central Excise Authority from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 8.9.2014 and asked to expedite their comments. The case is re-listed for 17.9.2014. |                                   |                                                          |                                               |                          |

|                                                                                                                                                                                                                                                                                                                                            |                                   |                                    |                                               |                          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------|-----------------------------------------------|--------------------------|
| 28                                                                                                                                                                                                                                                                                                                                         | Case No.:88/26/83-<br>ALC1/2013   | Party Name:ITC LIMITED             | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                                                                            | HQ File<br>:01/83/050/00411/AM14/ | RLA File<br>:09/24/040/00540/AM13/ | Lic.No/Date:0910055575<br>27.03.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). E-mail issued on 21.11.2013 following by reminder dated 21.1.2014. Another reminder to be issued. The case is re-listed for 17.9.2014. |                                   |                                    |                                               |                          |

|                                                                                                                                                                                                                                                                                                               |                                   |                                           |                                               |                          |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------|-----------------------------------------------|--------------------------|
| 29                                                                                                                                                                                                                                                                                                            | Case No.:13/7/83-<br>ALC1/2013    | Party Name:BILAG<br>INDUSTRIES PVT. LTD., | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                                               | HQ File<br>:01/83/050/00114/AM14/ | RLA File<br>:03/94/040/00935/AM13/        | Lic.No/Date:0310730096<br>02.04.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that Central Excise Data duly certified by Central Excise Authority from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 27.8.2014 and asked to expedite their comments. The case is re-listed for 17.9.2014. |                                   |                                           |                                               |                          |

|                                                                                                                                                                                                                                                                                                               |                                   |                                           |                                               |                          |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------|-----------------------------------------------|--------------------------|
| 30                                                                                                                                                                                                                                                                                                            | Case No.:14/7/83-<br>ALC1/2013    | Party Name:BILAG<br>INDUSTRIES PVT. LTD., | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                                               | HQ File<br>:01/83/050/00115/AM14/ | RLA File<br>:03/94/040/00919/AM13/        | Lic.No/Date:0310730086<br>02.04.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that Central Excise Data duly certified by Central Excise Authority from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 27.8.2014 and asked to expedite their comments. The case is re-listed for 17.9.2014. |                                   |                                           |                                               |                          |

  
 डॉ. डोना घोष / DONA GHOSH  
 उपायुक्त, विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महाविभाग  
 Directorate General of Foreign Trade  
 उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|    |                                |                                        |                                           |                       |
|----|--------------------------------|----------------------------------------|-------------------------------------------|-----------------------|
| 31 | Case No.:15/7/83-ALC1/2013     | Party Name:BILAG INDUSTRIES PVT. LTD., | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00116/AM14/ | RLA File :03/94/040/00934/AM13/        | Lic.No/Date:0310730093<br>02.04.2013      | Defer Date:17.09.2014 |

**Decision :** The Committee considered the case as per agenda and noted that Central Excise Data duly certified by Central Excise Authority from the firm has been received and was sent to Deptt. of C&PC(Chem Div.) on 27.8.2014 and asked to expedite their comments. The case is re-listed for 17.9.2014.

|    |                                |                                               |                                           |                       |
|----|--------------------------------|-----------------------------------------------|-------------------------------------------|-----------------------|
| 32 | Case No.:47/7/83-ALC1/2013     | Party Name:CHEMCON SPECIALITY CHEMICALS P LTD | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00148/AM14/ | RLA File :34/24/040/00316/AM13/               | Lic.No/Date:3410036586<br>05.04.2013      | Defer Date:17.09.2014 |

**Decision :** Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014.

|    |                                |                                           |                                           |                       |
|----|--------------------------------|-------------------------------------------|-------------------------------------------|-----------------------|
| 33 | Case No.:51/2/83-ALC1/2014     | Party Name:HANJIN CHEMICAL INDIA PVT.LTD. | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00976/AM14/ | RLA File :05/23/040/00007/AM14/           | Lic.No/Date:0510351079<br>09.04.2013      | Defer Date:17.09.2014 |

**Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). E-mail was sent to CLA , New Delhi for hard copy on 4.7.2014. The case is re-listed for 17.9.2014.

|    |                                |                                        |                                           |                       |
|----|--------------------------------|----------------------------------------|-------------------------------------------|-----------------------|
| 34 | Case No.:3/5/83-ALC1/2013      | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00011/AM14/ | RLA File :17/24/040/00008/AM14/        | Lic.No/Date:1710005297<br>22.04.2013      | Defer Date:17.09.2014 |

**Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 17.09.2014.

|    |                                |                                        |                                           |                       |
|----|--------------------------------|----------------------------------------|-------------------------------------------|-----------------------|
| 35 | Case No.:77/17/83-ALC1/2013    | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00250/AM14/ | RLA File :03/95/040/01041/AM13/        | Lic.No/Date:0310732195<br>22.04.2013      | Defer Date:17.09.2014 |

**Decision :** The Committee considered the case as per agenda. The Committee decided

*[Signature]*  
 डॉ. नारायण / DONA GHOSH  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

to call for Central Excise Data duly certified by Central Excise. E-mail was sent to firm on 13.1.2014. Reminder was issued on 17.4.2014 and final reminder was issued on 14.7.2014. The case is re-listed for 17.9.2014.

|                                                                                                                                                                                                                                                                                                                   |                                    |                                           |                             |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|-----------------------------|
| <b>Case No.:24/21/83-ALC1/2013</b>                                                                                                                                                                                                                                                                                | Party Name:VIVIMED LABS LIMITED    | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
| 36 HQ File<br>:01/83/050/00310/AM14/                                                                                                                                                                                                                                                                              | RLA File<br>:09/24/040/00014/AM14/ | Lic.No/Date:0910055852<br>23.04.2013      | Defer<br>Date:17.09.2014    |
| <b>Decision :</b> The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail was sent to firm on 6.9.2013. Reminder was issued on 22.1.2014 and final reminder was issued on 11.7.2014. The case is re-listed for 17.9.2014. |                                    |                                           |                             |

|                                                                                                                                                                                                                                 |                                     |                                           |                             |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------|-----------------------------|
| <b>Case No.:17/17/83-ALC1/2013</b>                                                                                                                                                                                              | Party Name:MAHAK DYECHAM INDUSTRIES | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
| 37 HQ File<br>:01/83/050/00190/AM14/                                                                                                                                                                                            | RLA File<br>:08/24/040/00015/AM14/  | Lic.No/Date:0810120489<br>25.04.2013      | Defer<br>Date:17.09.2014    |
| <b>Decision :</b> The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued on 11.7.2014. The case is re-listed for 17.9.2014. |                                     |                                           |                             |

|                                                                                                                                                                                                                                                                                                                    |                                        |                                           |                             |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|-------------------------------------------|-----------------------------|
| <b>Case No.:78/17/83-ALC1/2013</b>                                                                                                                                                                                                                                                                                 | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
| 38 HQ File<br>:01/83/050/00251/AM14/                                                                                                                                                                                                                                                                               | RLA File<br>:03/95/040/01040/AM13/     | Lic.No/Date:0310732635<br>26.04.2013      | Defer<br>Date:17.09.2014    |
| <b>Decision :</b> The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail was sent to firm on 13.1.2014. Reminder was issued on 17.4.2014 and final reminder was issued on 14.7.2014. The case is re-listed for 17.9.2014. |                                        |                                           |                             |

|                                                                                                                                                                                                                                                                               |                                    |                                           |                             |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|-----------------------------|
| <b>Case No.:53/17/83-ALC1/2013</b>                                                                                                                                                                                                                                            | Party Name:PROEC ENERGY LIMITED    | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
| 39 HQ File<br>:01/83/050/00226/AM14/                                                                                                                                                                                                                                          | RLA File<br>:05/24/040/00016/AM14/ | Lic.No/Date:0510352597<br>29.04.2013      | Defer<br>Date:17.09.2014    |
| <b>Decision :</b> The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L reminder dated 11.7.2014. The Committee decided to defer consideration of the case for four weeks. The case is re-listed for 17.9.2014. |                                    |                                           |                             |

*[Signature]*  
**DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                              |                                    |                                    |                                           |                             |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------|-------------------------------------------|-----------------------------|
| 40                                                                                                                                                                                           | <b>Case No.:51/17/83-ALC1/2013</b> | Party Name:ASIATIC INDUSTRIES      | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                              | HQ File<br>:01/83/050/00224/AM14/  | RLA File<br>:08/24/040/00018/AM14/ | Lic.No/Date:0810120614<br>30.04.2013      | Defer<br>Date:17.09.2014    |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed for 17.9.2014. |                                    |                                    |                                           |                             |

|                                                                                                                                                                                          |                                     |                                    |                                           |                             |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|------------------------------------|-------------------------------------------|-----------------------------|
| 41                                                                                                                                                                                       | <b>Case No.:127/26/83-ALC1/2013</b> | Party Name:BEE CHEMS               | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                          | HQ File<br>:01/83/050/00450/AM14/   | RLA File<br>:06/24/040/00002/AM14/ | Lic.No/Date:0610031752<br>30.04.2013      | Defer<br>Date:17.09.2014    |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed for 17.9.2014. |                                     |                                    |                                           |                             |

|                                                                                                                                                                                                                                                                                                       |                                   |                                     |                                           |                             |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------|-------------------------------------------|-----------------------------|
| 42                                                                                                                                                                                                                                                                                                    | <b>Case No.:1/9/83-ALC1/2013</b>  | Party Name:JK MASTER BATCH PVT.LTD. | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                                                                                       | HQ File<br>:01/83/050/00157/AM14/ | RLA File<br>:05/23/040/00030/AM14/  | Lic.No/Date:0510353100<br>03.05.2013      | Defer<br>Date:17.09.2014    |
| <b>Decision</b> : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder was issued for hard copy on 17.4.2014 and 11.7.2014. The case is re-listed for 17.9.2014 |                                   |                                     |                                           |                             |

|                                                                                                                                                                                                      |                                    |                                    |                                           |                             |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------|-------------------------------------------|-----------------------------|
| 43                                                                                                                                                                                                   | <b>Case No.:46/17/83-ALC1/2013</b> | Party Name:ASIATIC INDUSTRIES      | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                      | HQ File<br>:01/83/050/00219/AM14/  | RLA File<br>:08/24/040/00041/AM14/ | Lic.No/Date:0810120821<br>07.05.2013      | Defer<br>Date:17.09.2014    |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 17.9.2014. |                                    |                                    |                                           |                             |

|                                                                                                     |                                    |                                               |                                           |                             |
|-----------------------------------------------------------------------------------------------------|------------------------------------|-----------------------------------------------|-------------------------------------------|-----------------------------|
| 44                                                                                                  | <b>Case No.:28/17/83-ALC1/2013</b> | Party Name:CHEMCON SPECIALITY CHEMICALS P LTD | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                     | HQ File<br>:01/83/050/00201/AM14/  | RLA File<br>:34/24/040/00012/AM14/            | Lic.No/Date:3410036839<br>10.05.2013      | Defer<br>Date:17.09.2014    |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 17.9.2014. |                                    |                                               |                                           |                             |

  
 डोना घोष / DONA GHOSH  
 उप महा निदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                        |                                   |                                          |                                               |                          |
|--------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------------|-----------------------------------------------|--------------------------|
| 45                                                                                                     | Case No.:47/17/83-<br>ALC1/2013   | Party Name:MARUTI<br>MULTICHEM PVT. LTD. | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
|                                                                                                        | HQ File<br>:01/83/050/00220/AM14/ | RLA File<br>:08/24/040/00048/AM14/       | Lic.No/Date:0810121118<br>15.05.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed for 17.9.2014. |                                   |                                          |                                               |                          |

|                                                                                                                                                                                                      |                                   |                                                    |                                               |                          |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|----------------------------------------------------|-----------------------------------------------|--------------------------|
| 46                                                                                                                                                                                                   | Case No.:92/17/83-<br>ALC1/2013   | Party Name:CROPNOSYS<br>(INDIA) PRIVATE<br>LIMITED | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                      | HQ File<br>:01/83/050/00265/AM14/ | RLA File<br>:03/94/040/00097/AM14/                 | Lic.No/Date:0310734662<br>16.05.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 17.9.2014. |                                   |                                                    |                                               |                          |

|                                                                                                                                                                                                      |                                   |                                    |                                               |                          |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------|-----------------------------------------------|--------------------------|
| 47                                                                                                                                                                                                   | Case No.:45/17/83-<br>ALC1/2013   | Party Name:ASIATIC<br>INDUSTRIES   | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                      | HQ File<br>:01/83/050/00218/AM14/ | RLA File<br>:08/24/040/00062/AM14/ | Lic.No/Date:0810121195<br>17.05.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 17.9.2014. |                                   |                                    |                                               |                          |

|                                                                                                                                                                                                                                                                               |                                   |                                        |                                               |                          |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|----------------------------------------|-----------------------------------------------|--------------------------|
| 48                                                                                                                                                                                                                                                                            | Case No.:23/17/83-<br>ALC1/2013   | Party Name:MAHAK<br>DYECHEM INDUSTRIES | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                               | HQ File<br>:01/83/050/00196/AM14/ | RLA File<br>:08/24/040/00065/AM14/     | Lic.No/Date:0810121258<br>20.05.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision</b> :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued to firm for furnishing the Central Excise Data on 11.7.2014. The case is re-listed for 17.9.2014. |                                   |                                        |                                               |                          |

|                                                                                                                                                                                                                               |                                   |                                                      |                                               |                          |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------------------------|-----------------------------------------------|--------------------------|
| 49                                                                                                                                                                                                                            | Case No.:48/17/83-<br>ALC1/2013   | Party Name:KANDLA<br>ENERGY AND<br>CHEMICALS LIMITED | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                               | HQ File<br>:01/83/050/00221/AM14/ | RLA File<br>:05/23/040/00046/AM14/                   | Lic.No/Date:0510354795<br>22.05.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision</b> :The Committee considered the case as per agenda and noted that the reply given by the firm was incomplete. Deptt. of C&PC(PC Div) again issued DL to firm on 27.5.2014. The case is re-listed for 17.9.2014. |                                   |                                                      |                                               |                          |

  
 डोना घोष / DONA GHOSH  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

Case No.:94/17/83-  
ALC1/2013

Party Name:GRAUER &  
WEIL (INDIA) LIMITED,

Meet No/Date:8/83-  
ALC1/2014  
16.07.2014

Status:Case  
Approved

HQ File  
:01/83/050/00267/AM14/

RLA File  
:03/94/040/00018/AM14/

Lic.No/Date:03107352 Defer Date:  
94  
22.05.2013

**Decision :** The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/60/2011-Ch.II dated 24.5.2014, the Committee decided to approve the case as under :-

| Export Item         | Qty. | Import Item              | Qty.     |
|---------------------|------|--------------------------|----------|
| Spectra 77          | 1 Kg | 1. Saccharin             | 0.250 Kg |
|                     |      | 2. Epichlorohydrin       | 0.250 Kg |
|                     |      | 3. Propargyl Alcohol     | 0.030 Kg |
|                     |      | 4. Allyl Chloride        | 0.200 Kg |
| Nickel Additive 220 | 1 Kg | 1. Saccharin             | 0.230 Kg |
|                     |      | 2. Epichlorohydrin       | 0.140 Kg |
|                     |      | 3. Allyl Chloride        | 0.150 Kg |
| Chrome CA Salt      | 1 Kg | Chromic Acid             | 0.990 Kg |
| Solar PME 900       | 1 Kg | Propargyl Alcohol        | 0.620 Kg |
| Solar DEP - 151     | 1 Kg | Propargyl Alcohol        | 1.870 Kg |
| Solar BA 77         | 1 Kg | Orthochloro Benzaldehyde | 0.700 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:27/17/83-  
ALC1/2013

Party Name:MARUTI  
MULTICHEM PVT. LTD.

Meet No/Date:8/83-  
ALC1/2014  
16.07.2014

Status:Case  
Deferred

HQ File  
:01/83/050/00200/AM14/

RLA File  
:08/24/040/00074/AM14/

Lic.No/Date:0810121378 Defer  
24.05.2013 Date:17.09.2014

**Decision :**Comments awaited from Deptt. of C&PC(Chem Div.). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed for 17.9.2014.

Case No.:7/26/83-  
ALC1/2013

Party Name:TASKAR  
CHEMICALS PVT. LTD.

Meet No/Date:8/83-  
ALC1/2014  
16.07.2014

Status:Case  
Deferred

HQ File  
:01/83/050/00330/AM14/

RLA File  
:03/95/040/00157/AM14/

Lic.No/Date:0310735526 Defer  
24.05.2013 Date:17.09.2014

**Decision :**Comments awaited from Deptt. of C&PC(Chem Div.). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed for 17.9.2014.

  
डोना घोष / DONA GHOSH  
उप महानिदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                                            |                                           |                                               |                          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:5/26/83-<br>ALC1/2013                                                                                                                                                                                                             | Party Name:PIDILITE<br>INDUSTRIES LIMITED | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
| 53 HQ File<br>:01/83/050/00328/AM14/                                                                                                                                                                                                       | RLA File<br>:03/95/040/01050/AM13/        | Lic.No/Date:0310735655<br>27.05.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise. Reminder had been issued on 17.4.2014. The case is re-listed for 17.9.2014. |                                           |                                               |                          |

|                                                                                                                                                                                                                                |                                                      |                                               |                          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:26/17/83-<br>ALC1/2013                                                                                                                                                                                                | Party Name:KANDLA<br>ENERGY AND<br>CHEMICALS LIMITED | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
| 54 HQ File<br>:01/83/050/00199/AM14/                                                                                                                                                                                           | RLA File<br>:05/23/040/00064/AM14/                   | Lic.No/Date:0510355507<br>29.05.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that the reply given by the firm was incomplete. Deptt. Of C&PC(PC Div) again issued DL to firm on 27.5.2014. The case is re-listed for 17.9.2014. |                                                      |                                               |                          |

|                                                                                                                                                                                                                                                                                                    |                                                     |                                               |                          |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:24/26/83-<br>ALC1/2013                                                                                                                                                                                                                                                                    | Party Name:CAMPBOR &<br>ALLIED PRODUCTS<br>LIMITED, | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
| 55 HQ File<br>:01/83/050/00347/AM14/                                                                                                                                                                                                                                                               | RLA File<br>:03/94/040/00167/AM14/                  | Lic.No/Date:0310736146<br>30.05.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and Committee noted that Central Excise Data duly certified CA from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 15.7.2014 and was asked to expedite their comments. The case is re-listed for 17.9.2013. |                                                     |                                               |                          |

|                                                                                                                                                                                                                                                                                                    |                                                     |                                               |                          |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:25/26/83-<br>ALC1/2013                                                                                                                                                                                                                                                                    | Party Name:CAMPBOR &<br>ALLIED PRODUCTS<br>LIMITED, | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
| 56 HQ File<br>:01/83/050/00348/AM14/                                                                                                                                                                                                                                                               | RLA File<br>:03/94/040/00169/AM14/                  | Lic.No/Date:0310736144<br>30.05.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and Committee noted that Central Excise Data duly certified CA from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 15.7.2014 and was asked to expedite their comments. The case is re-listed for 17.9.2013. |                                                     |                                               |                          |

|                                                                                        |                                              |                                               |                          |
|----------------------------------------------------------------------------------------|----------------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:99/17/83-<br>ALC1/2013                                                        | Party Name:GRAUER &<br>WEIL (INDIA) LIMITED, | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
| 57 HQ File<br>:01/83/050/00272/AM14/                                                   | RLA File<br>:03/94/040/00163/AM14/           | Lic.No/Date:0310736375<br>03.06.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer |                                              |                                               |                          |

  
 डॉ. डोना घोष / DONA GHOSH  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). E-mail to be issued to RA, Mumbai for hard copy. The case is relisted for 17.09.2014

|                                                                                                                                                                                                                                                                                                    |                                   |                                               |                                           |                          |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-----------------------------------------------|-------------------------------------------|--------------------------|
| 58                                                                                                                                                                                                                                                                                                 | Case No.:20/26/83-ALC1/2013       | Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED, | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred     |
|                                                                                                                                                                                                                                                                                                    | HQ File<br>:01/83/050/00343/AM14/ | RLA File<br>:03/94/040/00170/AM14/            | Lic.No/Date:0310736370<br>03.06.2013      | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and Committee noted that Central Excise Data duly certified CA from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 15.7.2014 and was asked to expedite their comments. The case is re-listed for 17.9.2013. |                                   |                                               |                                           |                          |

|                                                                                                                                                                                               |                                   |                                              |                                           |                          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|----------------------------------------------|-------------------------------------------|--------------------------|
| 59                                                                                                                                                                                            | Case No.:65/26/83-ALC1/2013       | Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred     |
|                                                                                                                                                                                               | HQ File<br>:01/83/050/00388/AM14/ | RLA File<br>:31/83/040/00033/AM14/           | Lic.No/Date:3110058596<br>03.06.2013      | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed on 17.9.2014. |                                   |                                              |                                           |                          |

|                                                                                                                                                                                               |                                   |                                              |                                           |                          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|----------------------------------------------|-------------------------------------------|--------------------------|
| 60                                                                                                                                                                                            | Case No.:63/26/83-ALC1/2013       | Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred     |
|                                                                                                                                                                                               | HQ File<br>:01/83/050/00386/AM14/ | RLA File<br>:31/83/040/00018/AM14/           | Lic.No/Date:3110058683<br>10.06.2013      | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed on 17.9.2014. |                                   |                                              |                                           |                          |

|                                                                                                                                                                                                                                                                                                                                   |                                   |                                     |                                           |                          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------|-------------------------------------------|--------------------------|
| 61                                                                                                                                                                                                                                                                                                                                | Case No.:25/30/83-ALC1/2013       | Party Name:GALAXY SURFACTANTS LTD., | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred     |
|                                                                                                                                                                                                                                                                                                                                   | HQ File<br>:01/83/050/00487/AM14/ | RLA File<br>:03/94/040/00216/AM14/  | Lic.No/Date:0310737259<br>11.06.2013      | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and Committee noted that Central Excise Data certified by Central Excise from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 4.8.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 17.9.2014. |                                   |                                     |                                           |                          |

*DPM*  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                                                                                       |                                    |                                           |                                           |                             |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|-------------------------------------------|-----------------------------|
| 62                                                                                                                                                                                                                                                                                    | <b>Case No.:98/17/83-ALC1/2013</b> | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                                                                       | HQ File<br>:01/83/050/00271/AM14/  | RLA File<br>:03/94/040/00180/AM14/        | Lic.No/Date:0310738031<br>18.06.2013      | Defer<br>Date:17.09.2014    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). E-mail to be issued to RA, Mumbai for Hard copy. The case is relisted for 17.09.2014 |                                    |                                           |                                           |                             |

|                                                                                                                                                                                                                                  |                                    |                                              |                                           |                             |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|----------------------------------------------|-------------------------------------------|-----------------------------|
| 63                                                                                                                                                                                                                               | <b>Case No.:26/30/83-ALC1/2013</b> | Party Name:JAWAHAR SAW MILLS PRIVATE LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                  | HQ File<br>:01/83/050/00488/AM14/  | RLA File<br>:03/94/040/00241/AM14/           | Lic.No/Date:0310738027<br>18.06.2013      | Defer<br>Date:17.09.2014    |
| <b>Decision :</b> DL dated 31.12.2013 followed by reminder dated 24.3.2014 were issued by DIPP. Firm was again reminded by DGFT for furnishing the reply of DL issued by DIPP on 11.7.2014. The case is re-listed for 17.9.2014. |                                    |                                              |                                           |                             |

|                                                                                                                                                                                                                                |                                    |                                                |                                           |                                       |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------------------|-------------------------------------------|---------------------------------------|
| 64                                                                                                                                                                                                                             | <b>Case No.:70/17/83-ALC1/2013</b> | Party Name:KANDLA ENERGY AND CHEMICALS LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Deffered and Re-indexed</b> |
|                                                                                                                                                                                                                                | HQ File<br>:01/83/050/00243/AM14/  | RLA File<br>:05/23/040/00097/AM14/             | Lic.No/Date:0510357867<br>21.06.2013      | Defer<br>Date:16.07.2014              |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that the reply given by the firm was incomplete. Deptt. Of C&PC(PC Div) again issued DL to firm on 27.5.2014. The case is re-listed for 17.9.2014. |                                    |                                                |                                           |                                       |

|                                                                                                                                                                                                      |                                    |                                    |                                           |                             |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------|-------------------------------------------|-----------------------------|
| 65                                                                                                                                                                                                   | <b>Case No.:12/21/83-ALC1/2013</b> | Party Name:INDO COLCHEM LIMITED    | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                      | HQ File<br>:01/83/050/00298/AM14/  | RLA File<br>:08/24/040/00107/AM14/ | Lic.No/Date:0810122299<br>27.06.2013      | Defer<br>Date:17.09.2014    |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div.). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 17.9.2014. |                                    |                                    |                                           |                             |

|                                                                                                                                                                                                                                                    |                                   |                                    |                                           |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------|-------------------------------------------|------------------------------|
| 66                                                                                                                                                                                                                                                 | <b>Case No.:2/15/83-ALC1/2013</b> | Party Name:BODAL CHEMICALS LTD     | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case withdrawn</b> |
|                                                                                                                                                                                                                                                    | HQ File<br>:01/83/050/00171/AM14/ | RLA File<br>:08/24/040/00127/AM14/ | Lic.No/Date:0810122411<br>01.07.2013      | Defer Date:                  |
| <b>Decision :</b> The Committee considered the case as per agenda. The RLA, Ahmedabad vide letter No.08/24/40/127/AM14 dated 24.7.2014 has intimated that firm has surrendered the license and RLA cancelled the license. The Committee decided to |                                   |                                    |                                           |                              |

  
 डोना घोष / DONA GHOSH  
 उप. महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 सार्वजनिक एवं उद्योग मंत्रालय  
 Ministry of Commerce & Industry, New Delhi

withdraw the case.

|                                                                                                                                                                                                                                                                                               |                                       |                                           |                       |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|-----------------------|
| Case No.:74/26/83-ALC1/2013                                                                                                                                                                                                                                                                   | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred  |
| HQ File :01/83/050/00397/AM14/                                                                                                                                                                                                                                                                | RLA File :08/24/040/00125/AM14/       | Lic.No/Date:0810122412<br>01.07.2013      | Defer Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued to the firm on 22.1.2014. Reminders were issued on 17.4.2014 and 11.7.2014. The case is re-listed for 17.9.2014. |                                       |                                           |                       |

|                                                                                                                                                                                                                                                       |                                    |                                           |                       |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|-----------------------|
| Case No.:13/21/83-ALC1/2013                                                                                                                                                                                                                           | Party Name:ATLANTIC CARE CHEMICALS | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred  |
| HQ File :01/83/050/00299/AM14/                                                                                                                                                                                                                        | RLA File :10/24/040/00021/AM14/    | Lic.No/Date:1010053953<br>02.07.2013      | Defer Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the DL dated 17.10.2013 issued by DBT. The case is re-listed for 17.9.2014. |                                    |                                           |                       |

|                                                                                                                                                                                                                       |                                 |                                           |                                           |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|-------------------------------------------|
| Case No.:36/26/83-ALC1/2013                                                                                                                                                                                           | Party Name:JOLLY BOARD LIMITED  | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Approved                      |
| HQ File :01/83/050/00359/AM14/                                                                                                                                                                                        | RLA File :03/94/040/00286/AM14/ | Lic.No/Date:03107398<br>97<br>02.07.2013  | Defer Date:                               |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/310/13-TSW dated 18.7.2014, the Committee decided to approve the case as under :- |                                 |                                           |                                           |
| Export Item                                                                                                                                                                                                           | Qty.                            | Import Item                               | Qty.                                      |
| Insulation Boards/Bitumen Impregnated Fibre Boards                                                                                                                                                                    | 1 Kg                            | Bitumen/Natural Asphalt                   | 1.053 Kg/Per Kg content in export product |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                |                                 |                                           |                                           |

|                                                                                           |                                                |                                           |                       |
|-------------------------------------------------------------------------------------------|------------------------------------------------|-------------------------------------------|-----------------------|
| Case No.:17/21/83-ALC1/2013                                                               | Party Name:KANDLA ENERGY AND CHEMICALS LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred  |
| HQ File :01/83/050/00303/AM14/                                                            | RLA File :05/23/040/00125/AM14/                | Lic.No/Date:0510358712<br>04.07.2013      | Defer Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that the repl |                                                |                                           |                       |

  
 डी.डी.जी. / DONA GHOSH  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महाविभाग  
 Directorate General of Foreign Trade  
 मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

given by the firm was incomplete. Deptt. Of C&PC(PC Div) again issued DL to firm on 27.5.2014. The case is re-listed for 17.9.2014.

|                                                                                                                                                                                                                                                                                 |                                       |                                           |                          |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|--------------------------|
| Case No.:71/26/83-ALC1/2013                                                                                                                                                                                                                                                     | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred     |
| HQ File<br>:01/83/050/00394/AM14/                                                                                                                                                                                                                                               | RLA File<br>:08/24/040/00098/AM14/    | Lic.No/Date:0810122586<br>05.07.2013      | Defer<br>Date:17.09.2014 |
| 71 <b>Decision</b> :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 22.1.2014. Reminders were issued on 17.4.2014 and 11.7.2014. The case is re-listed for 17.9.2014. |                                       |                                           |                          |

|                                                                                                                                               |                                    |                                           |                          |
|-----------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|--------------------------|
| Case No.:38/30/83-ALC1/2013                                                                                                                   | Party Name:INDO COLCHEM LIMITED    | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred     |
| HQ File<br>:01/83/050/00500/AM14/                                                                                                             | RLA File<br>:08/24/040/00136/AM14/ | Lic.No/Date:0810122603<br>08.07.2013      | Defer<br>Date:17.09.2014 |
| 72 <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem. Div.). Reminder to TA, Chem Div. issued on 11.7.2014. Re-listed for 17.9.2014. |                                    |                                           |                          |

|                                                                                                                                                                                                                                                                                                                                     |                                    |                                           |                          |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|--------------------------|
| Case No.:39/30/83-ALC1/2013                                                                                                                                                                                                                                                                                                         | Party Name:INDO COLCHEM LIMITED    | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred     |
| HQ File<br>:01/83/050/00501/AM14/                                                                                                                                                                                                                                                                                                   | RLA File<br>:08/24/040/00137/AM14/ | Lic.No/Date:0810122602<br>08.07.2013      | Defer<br>Date:17.09.2014 |
| 73 <b>Decision</b> :The Committee considered the case as per agenda and Committee noted that Central Excise Data certified by Central Excise from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 3.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 17.9.2014. |                                    |                                           |                          |

|                                                                                                                                                                                                  |                                                       |                                           |                          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------|-------------------------------------------|--------------------------|
| Case No.:2/19/83-ALC1/2013                                                                                                                                                                       | Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD., | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred     |
| HQ File<br>:01/83/050/00281/AM14/                                                                                                                                                                | RLA File<br>:03/95/040/00198/AM14/                    | Lic.No/Date:0310741056<br>10.07.2013      | Defer<br>Date:17.09.2014 |
| 74 <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed for 17.9.2014. |                                                       |                                           |                          |

|                       |                |                    |             |
|-----------------------|----------------|--------------------|-------------|
| 75 Case No.:27/26/83- | Party Name:KIM | Meet No/Date:8/83- | Status:Case |
|-----------------------|----------------|--------------------|-------------|

*D/GM*  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                                                                                                                                 |                                    |                                      |                          |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------|--------------------------|
| ALC1/2013                                                                                                                                                                                                                                                                                                                       | CHEMICALS LTD.                     | ALC1/2014<br>16.07.2014              | Deferred                 |
| HQ File<br>:01/83/050/00350/AM14/                                                                                                                                                                                                                                                                                               | RLA File<br>:03/94/040/00303/AM14/ | Lic.No/Date:0310741761<br>17.07.2013 | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 3.5.2014 but hard copy not received from RA, Mumbai. Letter issued to RA for hard copy of application on 11.7.2014. The case is re-listed for 17.9.2014. |                                    |                                      |                          |

|                                                                                                                                                                                                     |                                                     |                                               |                          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:2/20/83-<br>ALC1/2013                                                                                                                                                                      | Party Name:PONDY<br>OXIDES AND<br>CHEMICALS LIMITED | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
| 76 HQ File<br>:01/83/050/00285/AM14/                                                                                                                                                                | RLA File<br>:25/24/040/00003/AM14/                  | Lic.No/Date:2510004084<br>24.07.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 17.9.2014. |                                                     |                                               |                          |

|                                                                                                                                                                                                     |                                            |                                               |                          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:64/30/83-<br>ALC1/2013                                                                                                                                                                     | Party Name:E I DUPONT<br>INDIA PVT LIMITED | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
| 77 HQ File<br>:01/83/050/00526/AM14/                                                                                                                                                                | RLA File<br>:34/24/040/00072/AM14/         | Lic.No/Date:3410037492<br>25.07.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 17.9.2014. |                                            |                                               |                          |

|                                                                                                                                                                                                                                                                                                                                                                |                                           |                                               |                          |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:1/19/83-ALC1/2013                                                                                                                                                                                                                                                                                                                                     | Party Name:ESTEEM<br>INDUSTRIES PVT. LTD, | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>withdrawn |
| 78 HQ File<br>:01/83/050/00280/AM14/                                                                                                                                                                                                                                                                                                                           | RLA File<br>:17/24/040/00061/AM14/        | Lic.No/Date:1710005463<br>30.07.2013          | Defer Date:              |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that RLA, Goa vide E-mail dated 30.5.2014 has intimated that the license has been issued on repeat basis vide Meeting No.1/83 dated 4.4.2012. RA is advised to dispose of the present application as per norms already approved. Hence the present application has been withdrawn. |                                           |                                               |                          |

|                                                                                          |                                    |                                               |                          |
|------------------------------------------------------------------------------------------|------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:4/19/83-<br>ALC1/2013                                                           | Party Name:VIVIMED<br>LABS LIMITED | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
| 79 HQ File<br>:01/83/050/00283/AM14/                                                     | RLA File<br>:09/24/040/00199/AM14/ | Lic.No/Date:0910056980<br>01.08.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda. The Committee decided |                                    |                                               |                          |

  
 डॉ. दाना घोष / DONA GHOSH  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 मंत्रालय एवं उद्योग, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

to call for Central Excise Data duly certified by Central Excise. Letter was issued to firm on 22.1.2014 and has been reminded on 17.4.2014. Final reminder was issued on 11.7.2014. The case is re-listed for 17.9.2014.

|                                                                                                                                                                                                 |                                                |                                                |                                                       |                                        |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|------------------------------------------------|-------------------------------------------------------|----------------------------------------|
| 80                                                                                                                                                                                              | <b>Case No.:</b> 67/26/83-<br><b>ALC1/2013</b> | <b>Party Name:</b> GREENPLY<br>INDUSTRIES LTD. | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br><b>Deferred</b> |
|                                                                                                                                                                                                 | HQ File<br>:01/83/050/00390/AM14/              | RLA File<br>:02/24/040/00057/AM14/             | Lic.No/Date:0210192629<br>02.08.2013                  | Defer<br>Date:17.09.2014               |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 17.9.2014. |                                                |                                                |                                                       |                                        |

|                                                                                                                                                                                                     |                                                 |                                                        |                                                       |                                        |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|--------------------------------------------------------|-------------------------------------------------------|----------------------------------------|
| 81                                                                                                                                                                                                  | <b>Case No.:</b> 111/26/83-<br><b>ALC1/2013</b> | <b>Party Name:</b> JAY<br>CHEMICAL INDUSTRIES<br>LTD., | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br><b>Deferred</b> |
|                                                                                                                                                                                                     | HQ File<br>:01/83/050/00434/AM14/               | RLA File<br>:08/24/040/00196/AM14/                     | Lic.No/Date:0810123502<br>05.08.2013                  | Defer<br>Date:17.09.2014               |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 17.9.2014. |                                                 |                                                        |                                                       |                                        |

|                                                                                                                                                                                                                                                        |                                                |                                            |                                                       |                                        |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|--------------------------------------------|-------------------------------------------------------|----------------------------------------|
| 82                                                                                                                                                                                                                                                     | <b>Case No.:</b> 98/26/83-<br><b>ALC1/2013</b> | <b>Party Name:</b> PROEC<br>ENERGY LIMITED | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br><b>Deferred</b> |
|                                                                                                                                                                                                                                                        | HQ File<br>:01/83/050/00421/AM14/              | RLA File<br>:05/24/040/00169/AM14/         | Lic.No/Date:0510362195<br>07.08.2013                  | Defer<br>Date:17.09.2014               |
| <b>Decision :</b> DL dated 26.11.2013 was issued to firm by Deptt. of C&PC(PC.Div). Reminder dated 14.7.2014 has been issued by DGFT to firm for furnishing the reply of the DL issued by Deptt. of C&PC(PC Div). The case is re-listed for 17.9.2014. |                                                |                                            |                                                       |                                        |

|                                                                                                                                                                                                     |                                                |                                               |                                                       |                                        |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|-----------------------------------------------|-------------------------------------------------------|----------------------------------------|
| 83                                                                                                                                                                                                  | <b>Case No.:</b> 46/26/83-<br><b>ALC1/2013</b> | <b>Party Name:</b> LONA<br>INDUSTRIES LIMITED | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br><b>Deferred</b> |
|                                                                                                                                                                                                     | HQ File<br>:01/83/050/00369/AM14/              | RLA File<br>:03/95/040/00286/AM14/            | Lic.No/Date:0310744875<br>12.08.2013                  | Defer<br>Date:17.09.2014               |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014. |                                                |                                               |                                                       |                                        |

|    |                                                 |                                                                  |                                                       |                                        |
|----|-------------------------------------------------|------------------------------------------------------------------|-------------------------------------------------------|----------------------------------------|
| 84 | <b>Case No.:</b> 100/26/83-<br><b>ALC1/2013</b> | <b>Party Name:</b> PERFECT<br>COLOURANTS AND<br>PLASTICS PVT LTD | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File<br>:01/83/050/00423/AM14/               | RLA File<br>:34/24/040/00103/AM14/                               | Lic.No/Date:3410037638<br>13.08.2013                  | Defer<br>Date:17.09.2014               |

*Dona Ghosh*  
 Dy. Director General of Foreign Trade  
 Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

**Decision :**DL dated 31.10.2013 was issued by Deptt. of C&PC(PC.Div). Reminder was issued by this office on 24.1.2014 and final reminder was issued on 14.7.2014 to firm for furnishing the reply of DL issued by PC Div. The case is re-listed for 17.9.2014.

|    |                                          |                                                    |                                                   |                                 |
|----|------------------------------------------|----------------------------------------------------|---------------------------------------------------|---------------------------------|
| 85 | <b>Case No.:</b> 8/28/83-ALC1/2013       | <b>Party Name:</b> INTERNATIONAL CONVEYORS LIMITED | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred    |
|    | <b>HQ File</b><br>:01/83/050/00460/AM14/ | <b>RLA File</b><br>:03/94/040/00756/AM13/          | <b>Lic.No/Date:</b> 0310745144<br>13.08.2013      | <b>Defer</b><br>Date:17.09.2014 |

**Decision :**DL dated 26.2.2014 has been issued by Deptt. of C&PC(PC.Div). Reminder was issued by this office on 14.7.2014 to firm to furnish the reply of DL. The case is re-listed for 17.9.2014.

|    |                                          |                                           |                                                   |                                 |
|----|------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 86 | <b>Case No.:</b> 107/26/83-ALC1/2013     | <b>Party Name:</b> ATUL LIMITED,          | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred    |
|    | <b>HQ File</b><br>:01/83/050/00430/AM14/ | <b>RLA File</b><br>:08/24/040/00166/AM14/ | <b>Lic.No/Date:</b> 0810123843<br>14.08.2013      | <b>Defer</b><br>Date:17.09.2014 |

**Decision :**Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014.

|    |                                          |                                              |                                                   |                                 |
|----|------------------------------------------|----------------------------------------------|---------------------------------------------------|---------------------------------|
| 87 | <b>Case No.:</b> 99/26/83-ALC1/2013      | <b>Party Name:</b> MAHAK DYE CHEM INDUSTRIES | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred    |
|    | <b>HQ File</b><br>:01/83/050/00422/AM14/ | <b>RLA File</b><br>:08/24/040/00218/AM14/    | <b>Lic.No/Date:</b> 0810123892<br>16.08.2013      | <b>Defer</b><br>Date:17.09.2014 |

**Decision :**The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. Letter was issued to firm for furnishing the Central Excise Data on 11.7.2014. The case is re-listed for 17.9.2014.

|    |                                          |                                                        |                                                   |                                 |
|----|------------------------------------------|--------------------------------------------------------|---------------------------------------------------|---------------------------------|
| 88 | <b>Case No.:</b> 105/26/83-ALC1/2013     | <b>Party Name:</b> KANDLA ENERGY AND CHEMICALS LIMITED | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred    |
|    | <b>HQ File</b><br>:01/83/050/00428/AM14/ | <b>RLA File</b><br>:05/23/040/00215/AM14/              | <b>Lic.No/Date:</b> 0510362973<br>20.08.2013      | <b>Defer</b><br>Date:17.09.2014 |

**Decision :**The Committee considered the case as per agenda and noted that the reply given by the firm was incomplete. Deptt. Of C&PC(PC Div) again D/L issued to firm on 27.5.2014. The case is re-listed for 17.9.2014.

|    |                                    |                                                  |                                                   |                              |
|----|------------------------------------|--------------------------------------------------|---------------------------------------------------|------------------------------|
| 89 | <b>Case No.:</b> 6/28/83-ALC1/2013 | <b>Party Name:</b> JAY CHEMICAL INDUSTRIES LTD., | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|----|------------------------------------|--------------------------------------------------|---------------------------------------------------|------------------------------|

*[Signature]*  
 डॉ. डोना घोष / DONA GHOSH  
 उद्य. निदेशक, विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 उद्योग एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

HQ File :01/83/050/00458/AM14/ RLA File :08/24/040/00235/AM14/ Lic.No/Date:0810124125 26.08.2013 Defer Date:17.09.2014

**Decision** :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014.

Case No.:4/35/83-ALC1/2013 Party Name:SMI COATED PRODUCTS PVT. LTD. Meet No/Date:8/83-ALC1/2014 16.07.2014 Status:Case Approved

HQ File :01/83/050/00613/AM14/ RLA File :03/95/040/00395/AM14/ Lic.No/Date:0310747475 29.08.2013 Defer Date:

**Decision** : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/318/2013-TSW dated 23.7.2014, the Committee decided to approve the case as under :-

**Export Item** : Self Adhesive Paper (165 GSM +/- 10%) with Adhesive coating Weight of 20 GM/SQM

90 **Quantity** : 1 Sq.Meter.

**Import Items:**

| S.No. | Item Description                              | Quantity recommended                       |
|-------|-----------------------------------------------|--------------------------------------------|
| 1.    | Thermal Paper in Jumbo Roll (75 GSM +/-10%)   | 1.04 Sq. Meter/Sq. Meter content in export |
| 2.    | Adhesive (100% Solid) (Rubber Based Hot Melt) | 0.024 Kg                                   |
| 3.    | Silicon Coated Paper (62 GSM+/-10%)           | 1.04 Sq. Meter/Sq. Meter content in export |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:43/30/83-ALC1/2013 Party Name:MODERN INSECTICIDES LIMITED Meet No/Date:8/83-ALC1/2014 16.07.2014 Status:Case Deferred

91 HQ File :01/83/050/00505/AM14/ RLA File :30/24/040/00023/AM14/ Lic.No/Date:3010096547 03.09.2013 Defer Date:17.09.2014

**Decision** :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014.

  
**डोना घोष / DONA GHOSH**  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                                     |                                         |                                                    |                                                       |                                 |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|----------------------------------------------------|-------------------------------------------------------|---------------------------------|
| 92                                                                                                                                                                                                                                  | <b>Case No.:</b> 62/30/83-<br>ALC1/2013 | <b>Party Name:</b> E I DUPONT<br>INDIA PVT LIMITED | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                                                     | HQ File<br>:01/83/050/00524/AM14/       | RLA File<br>:34/24/040/00082/AM14/                 | Lic.No/Date:3410037818<br>04.09.2013                  | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> DL dated 21.11.2013 was issued by Deptt. of C&PC(Chem.Div). Reminder issued by DGFT on 24.1.2014 to firm to furnish the DL reply and final reminder was issued on 14.7.2014. The case is re-listed for 17.9.2014. |                                         |                                                    |                                                       |                                 |

|                                                                                                                                                       |                                        |                                                   |                                                       |                                 |
|-------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|---------------------------------------------------|-------------------------------------------------------|---------------------------------|
| 93                                                                                                                                                    | <b>Case No.:</b> 7/30/83-<br>ALC1/2013 | <b>Party Name:</b> DYNAMIC<br>INDUSTRIES LIMITED, | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                       | HQ File<br>:01/83/050/00469/AM14/      | RLA File<br>:08/24/040/00247/AM14/                | Lic.No/Date:0810124522<br>05.09.2013                  | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 14.7.2014. The case is re-listed for 17.9.2014. |                                        |                                                   |                                                       |                                 |

|                                                                                                                                                                                                                                                       |                                         |                                                             |                                                       |                                 |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|-------------------------------------------------------------|-------------------------------------------------------|---------------------------------|
| 94                                                                                                                                                                                                                                                    | <b>Case No.:</b> 60/34/83-<br>ALC1/2013 | <b>Party Name:</b> CAMPBOR &<br>ALLIED PRODUCTS<br>LIMITED, | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                                                                       | HQ File<br>:01/83/050/00595/AM14/       | RLA File<br>:03/94/040/00484/AM14/                          | Lic.No/Date:0310748782<br>06.09.2013                  | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that Central Excise Data certified by CA from the firm has been received and sent to C&PC(Chem.Div) on 15.7.2014 for their comments. The case is re-listed for 17.9.2014. |                                         |                                                             |                                                       |                                 |

|                                                                                                                                                                                           |                                        |                                            |                                                       |                                 |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------|-------------------------------------------------------|---------------------------------|
| 95                                                                                                                                                                                        | <b>Case No.:</b> 4/30/83-<br>ALC1/2013 | <b>Party Name:</b> INDO<br>COLCHEM LIMITED | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                           | HQ File<br>:01/83/050/00466/AM14/      | RLA File<br>:08/24/040/00243/AM14/         | Lic.No/Date:0810124575<br>10.09.2013                  | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div.). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dataed 14.7.2014. Re-listed for 17.9.2014. |                                        |                                            |                                                       |                                 |

|                                                                                                                                                                                                                                                            |                                         |                                                   |                                                       |                                 |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|---------------------------------------------------|-------------------------------------------------------|---------------------------------|
| 96                                                                                                                                                                                                                                                         | <b>Case No.:</b> 45/30/83-<br>ALC1/2013 | <b>Party Name:</b> KALPENA<br>INDUSTRIES LIMITED, | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                                                                            | HQ File<br>:01/83/050/00507/AM14/       | RLA File<br>:02/24/040/00056/AM14/                | Lic.No/Date:0210194064<br>10.09.2013                  | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 23.7.2014. PC Div. was asked to expedite their comments. The case is re-listed for 17.9.2014. |                                         |                                                   |                                                       |                                 |

  
**डिना घोष / DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 दिना घोष / दिनेश व्यापार  
 Director General of Foreign Trade  
 दिनेश व्यापार  
 Ministry of Commerce & Industry, New Delhi-110011

|                                    |                                    |                                           |                             |
|------------------------------------|------------------------------------|-------------------------------------------|-----------------------------|
| <b>Case No.:46/30/83-ALC1/2013</b> | Party Name:EMAMI BIOTECH LIMITED,  | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
| HQ File<br>:01/83/050/00508/AM14/  | RLA File<br>:02/24/040/00080/AM14/ | Lic.No/Date:0210194063<br>10.09.2013      | Defer<br>Date:17.09.2014    |

**Decision :** The Committee considered the case as per agenda. The firm vide letter dated 25.7.2014 has requested to allow some time to give reply to the DL issued by DC(MSME). The Committee decided to defer consideration of the case for four weeks. The case re-listed for 17.9.2014.

|                                    |                                           |                                           |                             |
|------------------------------------|-------------------------------------------|-------------------------------------------|-----------------------------|
| <b>Case No.:56/34/83-ALC1/2013</b> | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Approved</b> |
| HQ File<br>:01/83/050/00591/AM14/  | RLA File<br>:03/94/040/00500/AM14/        | Lic.No/Date:0310749122<br>11.09.2013      | Defer Date:                 |

**Decision :** The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/60/2011-Ch.II dated 24.5.2014, the Committee decided to approve the case as under :-

| Export Item               | Qty. | Import Item                                                                    | Qty.                             |
|---------------------------|------|--------------------------------------------------------------------------------|----------------------------------|
| Sodium Conducting Salt    | 1 Kg | Sodium Cyanide                                                                 | 0.950 Kg                         |
| Zincbrite 160 C Brightner | 1 Kg | 1. Epichlorohydrin<br>2. Lugalvan G 35<br>3. Polyvinyl Alcohol (Polysizer 173) | 0.515 Kg<br>0.028 Kg<br>0.025 Kg |
| Solar PPS OH 8000         | 1 Kg | 1. Epichlorohydrin<br>2. Pyridine                                              | 0.501 Kg<br>0.405 Kg             |
| Solar ATPN                | 1 Kg | 1. Saccharin<br>2. Allyl Chloride                                              | 0.806 Kg<br>0.334 Kg             |
| Solar DEP 151             | 1 Kg | Propargyl Alcohol                                                              | 1.870 Kg                         |
| Solar DEP 50              | 1 Kg | Propargyl Alcohol                                                              | 1.21 Kg                          |
| Solar PME 900             | 1 Kg | Propargyl Alcohol                                                              | 0.620 Kg                         |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                   |                                    |                                           |                             |
|-----------------------------------|------------------------------------|-------------------------------------------|-----------------------------|
| <b>Case No.:4/28/83-ALC1/2013</b> | Party Name:R.H.INTERNATIONAL       | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
| HQ File<br>:01/83/050/00456/AM14/ | RLA File<br>:29/24/040/00007/AM14/ | Lic.No/Date:2910022556<br>12.09.2013      | Defer<br>Date:17.09.2014    |

**Decision :** The Committee considered the case as per agenda and noted that DL reply from the firm has been received and sent to DIPP on 19.8.2014. DIPP was asked to expedite their comments. The case is re-listed for 17.9.2014.

*DGM*  
**डोना घोष / DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|     |                                                                                                                                                                                                    |                                 |                                           |                       |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 100 | Case No.:8/30/83-ALC1/2013                                                                                                                                                                         | Party Name:ASIATIC INDUSTRIES   | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00470/AM14/                                                                                                                                                                     | RLA File :08/24/040/00262/AM14/ | Lic.No/Date:0810124724<br>12.09.2013      | Defer Date:17.09.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Dpett. Of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014. |                                 |                                           |                       |

|     |                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                         |                                           |                       |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|-------------------------------------------|-----------------------|
| 101 | Case No.:52/34/83-ALC1/2013                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00587/AM14/                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :03/95/040/00162/AM14/         | Lic.No/Date:0310749347<br>12.09.2013      | Defer Date:17.09.2014 |
|     | <b>Decision</b> : The Committee considered the case as per agenda. The Committee decided that the trade name is not sufficient and firm may be asked for Chemical Abstract Service No.(CAS No.) for identification of the chemical. Mail to be issued in this regard. Central Excise Data has also not been received. E-mail was sent to firm on 28.3.2014. Reminder was issued on 11.7.2014. The case is re-listed for 17.9.2014. |                                         |                                           |                       |

|     |                                                                                                                                                                                                    |                                    |                                           |                       |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|-----------------------|
| 102 | Case No.:63/34/83-ALC1/2013                                                                                                                                                                        | Party Name:CHEMINOVA INDIA LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00598/AM14/                                                                                                                                                                     | RLA File :03/94/040/00513/AM14/    | Lic.No/Date:0310749470<br>13.09.2013      | Defer Date:17.09.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014. |                                    |                                           |                       |

|     |                                                                                                                                                                                                                                                                                      |                                         |                                           |                       |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|-------------------------------------------|-----------------------|
| 103 | Case No.:40/34/83-ALC1/2013                                                                                                                                                                                                                                                          | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00575/AM14/                                                                                                                                                                                                                                                       | RLA File :03/95/040/00006/AM14/         | Lic.No/Date:0310749642<br>16.09.2013      | Defer Date:17.09.2014 |
|     | <b>Decision</b> :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. E-mail was sent to firm on 28.3.2014. Reminder was issued on 11.7.2014. The case is re-listed for 17.9.2014. |                                         |                                           |                       |

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

104

|                                                                                                                                                                                                                        |                                                                               |                                           |                      |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------|-------------------------------------------|----------------------|
| Case No.:55/34/83-ALC1/2013                                                                                                                                                                                            | Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.                                     | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Approved |
| HQ File :01/83/050/00590/AM14/                                                                                                                                                                                         | RLA File :03/94/040/00277/AM14/                                               | Lic.No/Date:0310749904<br>17.09.2013      | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/52/2012-TSW dated 22.7.2014, the Committee decided to approve the case as under :- |                                                                               |                                           |                      |
| <b>Export Item :</b> Release Liners (One Side Silicon Coated Paper) 60 to 65 GSM+/- 10%                                                                                                                                |                                                                               |                                           |                      |
| <b>Quantity :</b> 1 Sq.Meter                                                                                                                                                                                           |                                                                               |                                           |                      |
| <b>Import Items:</b>                                                                                                                                                                                                   |                                                                               |                                           |                      |
| S.No.                                                                                                                                                                                                                  | Item Description                                                              | Quantity recommended (in MT)              |                      |
| 1.                                                                                                                                                                                                                     | Glassine Release Base Paper in Jumbo Rolls of Relevant GSM 60 to 65 GSM+/-10% | 1.05 Sq. Meter                            |                      |
| 2.                                                                                                                                                                                                                     | Silicone Polymers (100% Solid)                                                | 2.1 gram/Sq. Mt. of export product        |                      |
| 3.                                                                                                                                                                                                                     | Catalyst for Silicone                                                         | 0.021 gram/Sq. Mt. of export product      |                      |
| 4.                                                                                                                                                                                                                     | Cross Linker for Silicone                                                     | 0.0735 gram/Sq. Mt. of export product     |                      |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                 |                                                                               |                                           |                      |

|                                                                                                                                                                                                                    |                                |                                 |                                           |                       |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 105                                                                                                                                                                                                                | Case No.:1/33/83-ALC1/2013     | Party Name:SHOBIAA IMPEX,       | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                                    | HQ File :01/83/050/00533/AM14/ | RLA File :32/24/040/00008/AM14/ | Lic.No/Date:3210067446<br>18.09.2013      | Defer Date:17.09.2014 |
| <b>Decision :</b> DL dated 2.5.2014 was issued by Deptt. of C&PC(PC.Div). Reminder has been issued by this office on 14.7.2014 to furnish the reply of DL issued PC Division. The case is re-listed for 17.9.2014. |                                |                                 |                                           |                       |

|                                                                                                                                                     |                                |                                                 |                                           |                       |
|-----------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|-------------------------------------------------|-------------------------------------------|-----------------------|
| 106                                                                                                                                                 | Case No.:52/30/83-ALC1/2013    | Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD., | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred  |
|                                                                                                                                                     | HQ File :01/83/050/00514/AM14/ | RLA File :33/24/040/00008/AM14/                 | Lic.No/Date:3310027661<br>20.09.2013      | Defer Date:17.09.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated |                                |                                                 |                                           |                       |

  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

14.7.2014. The case is re-listed for 17.9.2014.

|                                                                                                                                                                                                                                                                    |                                          |                                               |                                                   |                                 |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-----------------------------------------------|---------------------------------------------------|---------------------------------|
| 107                                                                                                                                                                                                                                                                | <b>Case No.:</b> 31/34/83-ALC1/2013      | <b>Party Name:</b> KIRAN GLOBAL CHEMS LIMITED | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred    |
|                                                                                                                                                                                                                                                                    | <b>HQ File</b><br>:01/83/050/00566/AM14/ | <b>RLA File</b><br>:05/23/040/00162/AM14/     | <b>Lic.No/Date:</b> 0510366375<br>20.09.2013      | <b>Defer</b><br>Date:17.09.2014 |
| <b>Decision :</b> DL dated 12.2.2014 followed by reminder dated 13.3.2014 issued by Deptt. of C&PC(Chem.Div). Reminder was issued by DGFT on 14.7.2014 to firm to furnish the reply of DL issued by Deptt. of C&PC(Chem Div) . The case is re-listed for 17.9.2014 |                                          |                                               |                                                   |                                 |

|                                                                                                                                                                                              |                                          |                                                            |                                                   |                                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|------------------------------------------------------------|---------------------------------------------------|---------------------------------|
| 108                                                                                                                                                                                          | <b>Case No.:</b> 23/34/83-ALC1/2013      | <b>Party Name:</b> BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred    |
|                                                                                                                                                                                              | <b>HQ File</b><br>:01/83/050/00558/AM14/ | <b>RLA File</b><br>:05/23/040/00180/AM14/                  | <b>Lic.No/Date:</b> 0510366412<br>23.09.2013      | <b>Defer</b><br>Date:17.09.2014 |
| <b>Decision :</b> Another DL issued by DIPP on 23.4.2014. Reminder dated 14.7.2014 was issued by this office to furnish the reply of DL issued by DIPP. The case is re-listed for 17.9.2014. |                                          |                                                            |                                                   |                                 |

|                                                                                                                                                                                                                            |                                          |                                                |                                                   |                                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|------------------------------------------------|---------------------------------------------------|---------------------------------|
| 109                                                                                                                                                                                                                        | <b>Case No.:</b> 22/34/83-ALC1/2013      | <b>Party Name:</b> MAHALAXMI POLYPACK PVT.LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred    |
|                                                                                                                                                                                                                            | <b>HQ File</b><br>:01/83/050/00557/AM14/ | <b>RLA File</b><br>:05/24/040/00220/AM14/      | <b>Lic.No/Date:</b> 0510366703<br>25.09.2013      | <b>Defer</b><br>Date:17.09.2014 |
| <b>Decision :</b> DL dated 14.3.2014 has been issued by Deptt. of C&PC(PC.Div). Reminder dated 14.7.2014 was issued by DGFT to firm to furnish the reply of DL issued by PC Division. The case is re-listed for 17.9.2014. |                                          |                                                |                                                   |                                 |

|                                                                                                                                                                                                                                                                                                                                   |                                          |                                           |                                                   |                                 |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 110                                                                                                                                                                                                                                                                                                                               | <b>Case No.:</b> 13/34/83-ALC1/2013      | <b>Party Name:</b> INDO COLCHEM LIMITED   | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred    |
|                                                                                                                                                                                                                                                                                                                                   | <b>HQ File</b><br>:01/83/050/00548/AM14/ | <b>RLA File</b><br>:08/24/040/00223/AM14/ | <b>Lic.No/Date:</b> 0810125172<br>27.09.2013      | <b>Defer</b><br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and Committee noted that Central Excise Data certified by Central Excise from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 3.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 17.9.2014. |                                          |                                           |                                                   |                                 |

|     |                           |                          |                            |                     |
|-----|---------------------------|--------------------------|----------------------------|---------------------|
| 111 | <b>Case No.:</b> 2/34/83- | <b>Party Name:</b> ANKIT | <b>Meet No/Date:</b> 8/83- | <b>Status:</b> Case |
|-----|---------------------------|--------------------------|----------------------------|---------------------|

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार निदेशक  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग विभाग  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                     |                                    |                                      |                          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------|--------------------------|
| ALC1/2013                                                                                                                                                                                           | INDUSTRIES                         | ALC1/2014<br>16.07.2014              | Deferred                 |
| HQ File<br>:01/83/050/00537/AM14/                                                                                                                                                                   | RLA File<br>:08/24/040/00287/AM14/ | Lic.No/Date:0810125252<br>30.09.2013 | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014. |                                    |                                      |                          |

|                                   |                                                                                                                                                                                                                                                                                         |                                               |                          |
|-----------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:4/36/83-<br>ALC1/2013    | Party Name:JAMES<br>WALKER INMARCO<br>INDUSTRIES PVT. LTD.,                                                                                                                                                                                                                             | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/00619/AM14/ | RLA File<br>:03/94/040/00571/AM14/                                                                                                                                                                                                                                                      | Lic.No/Date:0310751606<br>30.09.2013          | Defer<br>Date:17.09.2014 |
| 112                               | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder issued for Hard copy of application on 14.7.2014. Re-listed for 17.9.2014. |                                               |                          |

|                                   |                                                                                                                                                                                                     |                                               |                          |
|-----------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:7/28/83-<br>ALC1/2013    | Party Name:MODERN<br>INSECTICIDES LIMITED                                                                                                                                                           | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/00459/AM14/ | RLA File<br>:30/24/040/00033/AM14/                                                                                                                                                                  | Lic.No/Date:3010097273<br>03.10.2013          | Defer<br>Date:17.09.2014 |
| 113                               | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014. |                                               |                          |

|                                   |                                                                                                                                                                                                     |                                               |                          |
|-----------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:6/34/83-<br>ALC1/2013    | Party Name:INDO<br>COLCHEM LIMITED                                                                                                                                                                  | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/00541/AM14/ | RLA File<br>:08/24/040/00274/AM14/                                                                                                                                                                  | Lic.No/Date:0810125294<br>03.10.2013          | Defer<br>Date:17.09.2014 |
| 114                               | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014. |                                               |                          |

|                                   |                                                                                                                                                                                                     |                                               |                          |
|-----------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:65/34/83-<br>ALC1/2013   | Party Name:R. K.<br>INDUSTRIES                                                                                                                                                                      | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/00600/AM14/ | RLA File<br>:34/24/040/00161/AM14/                                                                                                                                                                  | Lic.No/Date:3410038103<br>03.10.2013          | Defer<br>Date:17.09.2014 |
| 115                               | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014. |                                               |                          |

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 मण्डल एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                     |                                    |                                    |                                           |                             |
|---------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------|-------------------------------------------|-----------------------------|
|                                                                                                                     | <b>Case No.:15/42/83-ALC1/2013</b> | Party Name:STIC-ON PAPERS PVT LTD  | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
| 116                                                                                                                 | HQ File<br>:01/83/050/00710/AM14/  | RLA File<br>:09/24/040/00310/AM14/ | Lic.No/Date:0910057803<br>03.10.2013      | Defer<br>Date:17.09.2014    |
| <b>Decision</b> :DL dated 11.3.2014 was issued by DIPP. Reminder to be issued. The case is re-listed for 17.9.2014. |                                    |                                    |                                           |                             |

|                                                                                                                                                                                                 |                                    |                                                |                                           |                             |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------------------|-------------------------------------------|-----------------------------|
|                                                                                                                                                                                                 | <b>Case No.:15/34/83-ALC1/2013</b> | Party Name:CENTURY TEXTILES AND INDUSTRIES LTD | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
| 117                                                                                                                                                                                             | HQ File<br>:01/83/050/00550/AM14/  | RLA File<br>:02/24/040/00060/AM14/             | Lic.No/Date:0210195059<br>04.10.2013      | Defer<br>Date:17.09.2014    |
| <b>Decision</b> :DL dated 25.3.2014 was issued by DIPP. Reminder was issued by this office to firm on 14.7.2014 to furnish the reply of DL issued by DIPP. The case is re-listed for 17.9.2014. |                                    |                                                |                                           |                             |

|                                                                                                                                                                                             |                                    |                                           |                                           |                             |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|-------------------------------------------|-----------------------------|
|                                                                                                                                                                                             | <b>Case No.:43/34/83-ALC1/2013</b> | Party Name:KMB TRADING CORPORATION P LTD, | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
| 118                                                                                                                                                                                         | HQ File<br>:01/83/050/00578/AM14/  | RLA File<br>:32/24/040/00012/AM14/        | Lic.No/Date:3210068096<br>04.10.2013      | Defer<br>Date:17.09.2014    |
| <b>Decision</b> :DL dated 16.5.2014 was issued by DIPP. Reminder issued by this office to firm on 14.7.2014 to furnish the reply of DL issued by DIPP. The case is re-listed for 17.9.2014. |                                    |                                           |                                           |                             |

|                                                                                                                                                                         |                                   |                                           |                                           |                             |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------|-------------------------------------------|-----------------------------|
|                                                                                                                                                                         | <b>Case No.:16/2/83-ALC1/2014</b> | Party Name:KMB TRADING CORPORATION P LTD, | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
| 119                                                                                                                                                                     | HQ File<br>:01/83/050/00016/AM15/ | RLA File<br>:32/24/040/00015/AM14/        | Lic.No/Date:3210068440<br>10.10.2013      | Defer<br>Date:17.09.2014    |
| <b>Decision</b> : Hard copy of application was sent to DIPP on 27.6.2014 for their comments. DL has been issued by DIPP on 24.7.2014. The case re-listed for 17.9.2014. |                                   |                                           |                                           |                             |

|                                                                                                       |                                   |                                       |                                           |                             |
|-------------------------------------------------------------------------------------------------------|-----------------------------------|---------------------------------------|-------------------------------------------|-----------------------------|
|                                                                                                       | <b>Case No.:1/34/83-ALC1/2013</b> | Party Name:ARUNAYA ORGANICS PVT. LTD. | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
| 120                                                                                                   | HQ File<br>:01/83/050/00536/AM14/ | RLA File<br>:08/24/040/00299/AM14/    | Lic.No/Date:0810125589<br>11.10.2013      | Defer<br>Date:17.09.2014    |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 17.9.2014. |                                   |                                       |                                           |                             |

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                                                                                |                                    |                                                      |                                                   |                              |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------------------------|---------------------------------------------------|------------------------------|
| 121                                                                                                                                                                                                                                                                            | <b>Case No.:</b> 1/30/83-ALC1/2013 | <b>Party Name:</b> ROHAN DYES AND INTERMEDIATES LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                                                                                | HQ File<br>:01/83/050/00463/AM14/  | RLA File<br>:08/24/040/00277/AM14/                   | Lic.No/Date:0810125597<br>14.10.2013              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued for CE Data on 17.4.2014 and has been reminded on 14.7.2014. The case is re-listed for 17.9.2014. |                                    |                                                      |                                                   |                              |

|                                                                                                                                                                                                                                                                                       |                                    |                                                      |                                                   |                              |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------------------------|---------------------------------------------------|------------------------------|
| 122                                                                                                                                                                                                                                                                                   | <b>Case No.:</b> 2/30/83-ALC1/2013 | <b>Party Name:</b> ROHAN DYES AND INTERMEDIATES LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                                                                                       | HQ File<br>:01/83/050/00464/AM14/  | RLA File<br>:08/24/040/00278/AM14/                   | Lic.No/Date:0810125598<br>14.10.2013              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued for CE Data on 17.4.2014 and reminder has been issued on 14.7.2014. The case is re-listed for 17.9.2014. |                                    |                                                      |                                                   |                              |

|                                                                                                                                                                                                     |                                    |                                                  |                                                   |                              |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------------|---------------------------------------------------|------------------------------|
| 123                                                                                                                                                                                                 | <b>Case No.:</b> 4/34/83-ALC1/2013 | <b>Party Name:</b> JAY CHEMICAL INDUSTRIES LTD., | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                     | HQ File<br>:01/83/050/00539/AM14/  | RLA File<br>:08/24/040/00312/AM14/               | Lic.No/Date:0810125595<br>14.10.2013              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014. |                                    |                                                  |                                                   |                              |

|                                                                                                                                                                                                     |                                    |                                                  |                                                   |                              |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------------|---------------------------------------------------|------------------------------|
| 124                                                                                                                                                                                                 | <b>Case No.:</b> 7/34/83-ALC1/2013 | <b>Party Name:</b> JAY CHEMICAL INDUSTRIES LTD., | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                     | HQ File<br>:01/83/050/00542/AM14/  | RLA File<br>:08/24/040/00310/AM14/               | Lic.No/Date:0810125593<br>14.10.2013              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014. |                                    |                                                  |                                                   |                              |

|                                                                                                                                                                        |                                    |                                         |                                                   |                              |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-----------------------------------------|---------------------------------------------------|------------------------------|
| 125                                                                                                                                                                    | <b>Case No.:</b> 9/34/83-ALC1/2013 | <b>Party Name:</b> INDO COLCHEM LIMITED | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                        | HQ File<br>:01/83/050/00544/AM14/  | RLA File<br>:08/24/040/00298/AM14/      | Lic.No/Date:0810125615<br>14.10.2013              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and Committee noted that Central Excise Data duly certified by Central Excise from the firm has been |                                    |                                         |                                                   |                              |

  
**डोना घोष / DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 New Delhi-110011

received and sent to Deptt. of C&PC(Chem Div.) on 3.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 17.9.2014.

|                                                                                                         |                                     |                                         |                                                   |                              |
|---------------------------------------------------------------------------------------------------------|-------------------------------------|-----------------------------------------|---------------------------------------------------|------------------------------|
| 126                                                                                                     | <b>Case No.:</b> 10/34/83-ALC1/2013 | <b>Party Name:</b> INDO COLCHEM LIMITED | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                         | HQ File :01/83/050/00545/AM14/      | RLA File :08/24/040/00297/AM14/         | Lic.No/Date:0810125614<br>14.10.2013              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed for 17.9.2014. |                                     |                                         |                                                   |                              |

|                                                                                                                                                                                                                                                                                      |                                     |                                                      |                                                   |                              |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|------------------------------------------------------|---------------------------------------------------|------------------------------|
| 127                                                                                                                                                                                                                                                                                  | <b>Case No.:</b> 11/34/83-ALC1/2013 | <b>Party Name:</b> ROHAN DYES AND INTERMEDIATES LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                                                                                      | HQ File :01/83/050/00546/AM14/      | RLA File :08/24/040/00241/AM14/                      | Lic.No/Date:0810125596<br>14.10.2013              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter for CE Data was issued on 17.4.2014 and reminder has been issued on 14.7.2014. The case is re-listed for 17.9.2014 |                                     |                                                      |                                                   |                              |

|                                                                                                                                                                                                     |                                     |                                                  |                                                   |                              |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------------------------------|---------------------------------------------------|------------------------------|
| 128                                                                                                                                                                                                 | <b>Case No.:</b> 14/34/83-ALC1/2013 | <b>Party Name:</b> JAY CHEMICAL INDUSTRIES LTD., | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                     | HQ File :01/83/050/00549/AM14/      | RLA File :08/24/040/00311/AM14/                  | Lic.No/Date:0810125594<br>14.10.2013              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014. |                                     |                                                  |                                                   |                              |

|                                                                                                                                                                                                                                             |                                     |                                             |                                                   |                              |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|---------------------------------------------|---------------------------------------------------|------------------------------|
| 129                                                                                                                                                                                                                                         | <b>Case No.:</b> 12/34/83-ALC1/2013 | <b>Party Name:</b> MAHAK DYECHEM INDUSTRIES | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                                             | HQ File :01/83/050/00547/AM14/      | RLA File :08/24/040/00322/AM14/             | Lic.No/Date:0810125648<br>15.10.2013              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail/Letter was sent/issued on 11.7.2014. The case is re-listed for 17.9.2014. |                                     |                                             |                                                   |                              |

*[Signature]*  
**डोना घोष / DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 विदेशी व्यापार महाविभाग  
 Directorate General of Foreign Trade  
 बणिज्य विभाग  
 Ministry of Commerce  
 New Delhi-110011

|                                                                                                                                                                                                                                  |                                   |                                                      |                                               |                          |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------------------------|-----------------------------------------------|--------------------------|
| 130                                                                                                                                                                                                                              | Case No.:21/34/83-<br>ALC1/2013   | Party Name:KANDLA<br>ENERGY AND<br>CHEMICALS LIMITED | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                  | HQ File<br>:01/83/050/00556/AM14/ | RLA File<br>:05/23/040/00304/AM14/                   | Lic.No/Date:0510368919<br>21.10.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that the reply given by the firm was incomplete. Deptt. Of C&PC(PC Div) again issued a DL to firm on 27.5.2014. The case is re-listed for 17.9.2014. |                                   |                                                      |                                               |                          |

|                                                                                                                                                                                                                                                   |                                   |                                            |                                               |                         |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|--------------------------------------------|-----------------------------------------------|-------------------------|
| 131                                                                                                                                                                                                                                               | Case No.:63/42/83-<br>ALC1/2013   | Party Name:STERLING<br>AUXILIARIES PVT LTD | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Approved |
|                                                                                                                                                                                                                                                   | HQ File<br>:01/83/050/00758/AM14/ | RLA File<br>:03/95/040/00175/AM14/         | Lic.No/Date:0310754803<br>22.10.2013          | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2013-Ch.II dated 22.7.2014, the Committee decided to approve the case as under :- |                                   |                                            |                                               |                         |

| Export Item                                                                           | Qty. | Import Item                                                  | Qty.                             |
|---------------------------------------------------------------------------------------|------|--------------------------------------------------------------|----------------------------------|
| STEROTEX EMSIL 404<br>(Formulated Product)-2-<br>Ethyl Hexanol 6 Moles<br>ethoxylated | 1 Kg | 1. Lauryl Alcohol<br>2. Ethylene Oxide<br>3. 2-Ethyl Hexanol | 0.166 Kg<br>0.583 Kg<br>0.269 Kg |
| STEROQUAT 80 (MG)<br>(Benzalkonium Chloride)                                          | 1 Kg | Farmin DM 2465                                               | 0.548 Kg                         |
| STEROSOLVE BCAR<br>(Diethylene Glycol Butyl<br>Ether)                                 | 1 Kg | 1. n-Butanol<br>2. Ethylene Oxide                            | 0.466 Kg<br>0.554 Kg             |
| STERO NC 3070 (Nonyl<br>Phenol 25 mole<br>Ethoxylated)                                | 1 Kg | 1. Nonyl Phenol<br>2. Ethylene Oxide                         | 0.119 Kg<br>0.595 Kg             |
| STERO CO 350<br>(Polyethylene Triglyceride<br>Ricinoleic Acid)                        | 1 Kg | Ethylene Oxide                                               | 0.694 Kg                         |
| STEROL 161825 (F)<br>(Cetostearyl Alcohol 24<br>moles ethoxylate)                     | 1 Kg | 1. Cetostearyl Alcohol<br>2. Ethylene Oxide                  | 0.199 Kg<br>0.821 Kg             |
| STEROL 1821 (F) (stearyl<br>Alcohol 15 moles<br>ethoxylate)                           | 1 Kg | 1. Stearyl Alcohol<br>2. Ethylene Oxide                      | 0.296 Kg<br>0.724 Kg             |
| STEROL 1802 (Stearyl<br>Alcohol 2 mole<br>Ethoxylated)                                | 1 Kg | 1. Stearyl Alcohol<br>2. Ethylene Oxide                      | 0.769 Kg<br>0.250 Kg             |
| STERO CARE CABS<br>(Calcium Salt of Alkyl)                                            | 1 Kg | 1. LABSA<br>2. N-Butanol                                     | 0.756 Kg<br>0.230 Kg             |

  
 डोना घोष DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

Benzene Sulphonate)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                   |                                               |                                           |                          |
|-----------------------------------|-----------------------------------------------|-------------------------------------------|--------------------------|
| Case No.:33/41/83-ALC1/2013       | Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED, | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred     |
| HQ File<br>:01/83/050/00675/AM14/ | RLA File<br>:03/94/040/00648/AM14/            | Lic.No/Date:0310755086<br>23.10.2013      | Defer<br>Date:17.09.2014 |

**Decision :** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail/Letter for CE Data issued on 17.4.2014 and reminder has been issued on 11.7.2014. The case is re-listed for 17.9.2014.

|                                   |                                    |                                           |                      |
|-----------------------------------|------------------------------------|-------------------------------------------|----------------------|
| Case No.:3/47/83-ALC1/2013        | Party Name:ITC LIMITED             | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Approved |
| HQ File<br>:01/83/050/00819/AM14/ | RLA File<br>:09/24/040/00329/AM14/ | Lic.No/Date:0910058054<br>29.10.2013      | Defer Date:          |

**Decision :** The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/81/2014-TSW dated 22.7.2014, the Committee decided to approve the case as under :-

Export Product:- Indobarr 2 PE (Poly Coated Carton Board) (for packaging of food items viz. sandwich, cake, pastry etc. & deep fridge perishable and food items)

Quantity: 1 MT

### 133 Import Items:

| S.No. | Item Description                                                                                                | Quantity recommended (in MT) |
|-------|-----------------------------------------------------------------------------------------------------------------|------------------------------|
| 1.    | Sodium Chlorate (Pulp Conversion Chemical)                                                                      | 0.02851                      |
| 2.    | Quick Lime (Pulp Conversion Chemical)                                                                           | 0.93857                      |
| 3.    | Sodium Sulphate (Pulp Conversion Chemical)                                                                      | 0.078645                     |
| 4.    | Starch (Wet end chemicals) (cationic tapioca starch, modified tapioca starch, oxidised starch, modified starch) | 0.033502                     |
| 5.    | Calcium Carbonate (Coating chemical)                                                                            | 0.15150                      |
| 6.    | Carboxy methyl cellulose, nopco (Coating chemical)                                                              | 0.0012                       |
| 7.    | Clay (Coating chemical)                                                                                         | 0.04183                      |

*Dfmu*  
 डी.एन. गोश / DONA GHOSH  
 उप. महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 मणिष्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|     |                                             |                       |
|-----|---------------------------------------------|-----------------------|
| 8.  | Latex (SBR) 50% DRC (Binder)                | 0.035502              |
| 9.  | Core Pipes (Packing Material)               | As per packing policy |
| 10. | Core Plugs (Packing Material)               | As per packing policy |
| 11. | LDPE (Polymer)                              | 0.11292               |
| 12. | Caustic Soda Lye (Pulp Conversion Chemical) | 0.14160               |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                |                                 |                                           |                      |
|--------------------------------|---------------------------------|-------------------------------------------|----------------------|
| Case No.:8/47/83-ALC1/2013     | Party Name:ITC LIMITED          | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Approved |
| HQ File :01/83/050/00824/AM14/ | RLA File :09/24/040/00331/AM14/ | Lic.No/Date:0910058053<br>29.10.2013      | Defer Date:          |

**Decision :** The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/81/2014-TSW dated 22.7.2014, the Committee decided to approve the case as under :-

**Export Product:- Indobev 1 PE (Poly Coated Cupstock Board) (Paperboard  
For conversion into paper cups and paper plates)**

**Quantity: 1 MT**

**Import Item:**

| S.No. | Item Description                                                                                                | Quantity recommended (in MT) |
|-------|-----------------------------------------------------------------------------------------------------------------|------------------------------|
| 1.    | Sodium Chlorate (Pulp Conversion Chemical)                                                                      | 0.02851                      |
| 2.    | Quick Lime (Pulp Conversion Chemical)                                                                           | 0.96803                      |
| 3.    | Caustic Soda Lye (Pulp Conversion Chemical)                                                                     | 0.142745                     |
| 4.    | Sodium Sulphate (Pulp Conversion Chemical)                                                                      | 0.080472                     |
| 5.    | Starch (Wet end chemicals) (cationic tapioca starch, modified tapioca starch, oxidized starch, modified starch) | 0.033502                     |
| 6.    | Calcium Carbonate (Coating chemical)                                                                            | 0.15150                      |
| 7.    | Carboxy methyl cellulose, nopco (Coating chemical)                                                              | 0.001556                     |
| 8.    | Core Pipes (Packing Material)                                                                                   | As per packing policy        |
| 9.    | Core Plugs (Packing Material)                                                                                   | As per packing policy        |
| 10.   | LDPE (Polymer)                                                                                                  | 0.084                        |

RA concerned may take necessary action under Para 4.7 of HBP as per above

*[Signature]*  
 डोना घोष / DONA GHOSH  
 उप महाविदेशीय व्यापार  
 Dy. Director General of Foreign Trade  
 विदेशी व्यापार महाविदेशीय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

decision of NORMS COMMITTEE.

|     |                                                                                                                                                                                                    |                                    |                                           |                             |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|-----------------------------|
| 135 | <b>Case No.:9/47/83-ALC1/2013</b>                                                                                                                                                                  | Party Name:SIFLON DRUGS            | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00825/AM14/                                                                                                                                                                  | RLA File<br>:09/24/040/00337/AM14/ | Lic.No/Date:0910058068<br>29.10.2013      | Defer<br>Date:17.09.2014    |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 17.9.2014. |                                    |                                           |                             |

|     |                                                                                                                                                                                                                               |                                                |                                           |                             |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|-------------------------------------------|-----------------------------|
| 136 | <b>Case No.:23/47/83-ALC1/2013</b>                                                                                                                                                                                            | Party Name:KANDLA ENERGY AND CHEMICALS LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00839/AM14/                                                                                                                                                                                             | RLA File<br>:05/23/040/00308/AM14/             | Lic.No/Date:0510369779<br>29.10.2013      | Defer<br>Date:17.09.2014    |
|     | <b>Decision</b> :The Committee considered the case as per agenda and noted that the reply given by the firm was incomplete. Deptt. Of C&PC(PC Div) again issued DL to firm on 27.5.2014. The case is re-listed for 17.9.2014. |                                                |                                           |                             |

|     |                                                                                                                                                                                                                                                                                                                                        |                                      |                                           |                             |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|-------------------------------------------|-----------------------------|
| 137 | <b>Case No.:7/41/83-ALC1/2013</b>                                                                                                                                                                                                                                                                                                      | Party Name:ROHA DYE CHEM PVT LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00649/AM14/                                                                                                                                                                                                                                                                                                      | RLA File<br>:03/95/040/00532/AM14/   | Lic.No/Date:0310756115<br>30.10.2013      | Defer<br>Date:17.09.2014    |
|     | <b>Decision</b> :The Committee considered the case as per agenda and Committee noted that Central Excise Data duly certified by Central Excise from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 20.8.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 17.9.2014. |                                      |                                           |                             |

|     |                                                                                                                                                                                                      |                                          |                                           |                             |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-------------------------------------------|-----------------------------|
| 138 | <b>Case No.:5/36/83-ALC1/2013</b>                                                                                                                                                                    | Party Name:JAY CHEMICAL INDUSTRIES LTD., | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00620/AM14/                                                                                                                                                                    | RLA File<br>:08/24/040/00333/AM14/       | Lic.No/Date:0810126196<br>31.10.2013      | Defer<br>Date:17.09.2014    |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments videre reminder dated 11.7.2014. The case is re-listed for 17.9.2014. |                                          |                                           |                             |

|     |                                    |                                               |                                           |                             |
|-----|------------------------------------|-----------------------------------------------|-------------------------------------------|-----------------------------|
| 139 | <b>Case No.:34/41/83-ALC1/2013</b> | Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED, | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00676/AM14/  | RLA File<br>:03/94/040/00690/AM14/            | Lic.No/Date:0310756682<br>01.11.2013      | Defer<br>Date:17.09.2014    |

*[Signature]*  
**DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशक  
 Directorate General of Foreign Trade  
 बाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

**Decision :** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. Letter was issued for CE Data on 17.4.2014 and reminder has been issued on 11.7.2014. The case is re-listed for 17.9.2014

|                                                                                                                                                                                                                                                                                                                                |                                          |                                           |                                                   |                                  |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-------------------------------------------|---------------------------------------------------|----------------------------------|
| 140                                                                                                                                                                                                                                                                                                                            | <b>Case No.:</b> 4/47/83-ALC1/2013       | <b>Party Name:</b> BAYER VAPI PVT.LTD.    | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred     |
|                                                                                                                                                                                                                                                                                                                                | <b>HQ File</b><br>:01/83/050/00820/AM14/ | <b>RLA File</b><br>:03/94/040/00671/AM14/ | <b>Lic.No/Date:</b> 0310757206<br>07.11.2013      | <b>Defer</b><br>Date: 17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. Letter issued for CE Data on 17.4.2014. Reminder issued on 11.7.2014. DL issued by C&PC(Chem Div) on 27.08.2014. The case is re-listed for 17.9.2014. |                                          |                                           |                                                   |                                  |

|                                                                                                                                                                                                                                          |                                          |                                            |                                                   |                                  |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|--------------------------------------------|---------------------------------------------------|----------------------------------|
| 141                                                                                                                                                                                                                                      | <b>Case No.:</b> 7/47/83-ALC1/2013       | <b>Party Name:</b> THOMSON PRESS INDIA LTD | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred     |
|                                                                                                                                                                                                                                          | <b>HQ File</b><br>:01/83/050/00823/AM14/ | <b>RLA File</b><br>:05/24/040/00275/AM14/  | <b>Lic.No/Date:</b> 0510371238<br>19.11.2013      | <b>Defer</b><br>Date: 17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 7.4.2014. DIPP was asked to expedite their comments. The case is re-listed for 17.9.2014. |                                          |                                            |                                                   |                                  |

|                                                                                                                                                                                                     |                                          |                                              |                                                   |                                  |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|----------------------------------------------|---------------------------------------------------|----------------------------------|
| 142                                                                                                                                                                                                 | <b>Case No.:</b> 62/2/83-ALC1/2014       | <b>Party Name:</b> STERICON PHARMA PVT.LTD., | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred     |
|                                                                                                                                                                                                     | <b>HQ File</b><br>:01/83/050/00019/AM15/ | <b>RLA File</b><br>:07/24/040/00279/AM14/    | <b>Lic.No/Date:</b> 0710099790<br>20.11.2013      | <b>Defer</b><br>Date: 17.09.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 17.9.2014. |                                          |                                              |                                                   |                                  |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                          |                                              |                                                   |                              |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|----------------------------------------------|---------------------------------------------------|------------------------------|
| 143                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | <b>Case No.:</b> 10/47/83-ALC1/2013      | <b>Party Name:</b> ROSS CHEMPACK PRIVATE LTD | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Approved |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | <b>HQ File</b><br>:01/83/050/00826/AM14/ | <b>RLA File</b><br>:34/24/040/00183/AM14/    | <b>Lic.No/Date:</b> 34100385<br>09<br>21.11.2013  | <b>Defer Date:</b>           |
| <b>Decision :</b> The Committee considered the case as per agenda and in view of the written recommendation forwarded by DC(MSME) vide their OM No. 23(1)/2014-Chem dated 28.08.2014 wherein they have stated that this case may be cleared as decided in NC Meeting No.12/83 dated 20.6.2012 against AA No.3410031672 dt.26.09.2011 and M.No.15/83 dt.11.07.2012 against AA No.3410033485 dt.7.3.2012 the Committee decided to approve the case on repeat basis, as under :- |                                          |                                              |                                                   |                              |

*Dona Ghosh*  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

| Export Item           | Qty. | Import Item                     | Qty.                   |
|-----------------------|------|---------------------------------|------------------------|
| MICRO CRYSTALLINE WAX | 1 Kg | 1. Paraffin Wax<br>2. Micro Wax | 0.7636 Kg<br>0.2864 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                          |                                                 |                                                       |                                        |
|------------------------------------------|-------------------------------------------------|-------------------------------------------------------|----------------------------------------|
| <b>Case No.:</b> 11/47/83-ALC1/2013      | <b>Party Name:</b> ROSS<br>CHEMPACK PRIVATE LTD | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br><b>Approved</b> |
| <b>HQ File</b><br>:01/83/050/00827/AM14/ | <b>RLA File</b><br>:34/24/040/00175/AM14/       | <b>Lic.No/Date:</b> 3410038508<br>21.11.2013          | <b>Defer Date:</b>                     |

144 **Decision :** The Committee considered the case as per agenda and in view of the written recommendation forwarded by DC(MSME) vide their OM No. 23(1)/2014-Chem dated 28.08.2014 wherein they have stated that this case may be cleared as decided in NC Meeting No.12/83 dated 20.6.2012 against AA No.3410031672 dt.26.09.2011 and M.No.15/83 dt.11.07.2012 against AA No.3410033485 dt.7.3.2012 the Committee decided to approve the case on repeat basis, as under :-

| Export Item           | Qty. | Import Item                     | Qty.                   |
|-----------------------|------|---------------------------------|------------------------|
| MICRO CRYSTALLINE WAX | 1 Kg | 1. Paraffin Wax<br>2. Micro Wax | 0.7636 Kg<br>0.2864 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                          |                                             |                                                       |                                        |
|------------------------------------------|---------------------------------------------|-------------------------------------------------------|----------------------------------------|
| <b>Case No.:</b> 47/2/83-ALC1/2014       | <b>Party Name:</b> SHAHENSHAH<br>CHEMICALS, | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br><b>Approved</b> |
| <b>HQ File</b><br>:01/83/050/00972/AM14/ | <b>RLA File</b><br>:05/24/040/00297/AM14/   | <b>Lic.No/Date:</b> 0510371451<br>21.11.2013          | <b>Defer Date:</b>                     |

145 **Decision :** The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/28/2014-Ch.II dated 2.9.2014 the Committee decided to approve the case as under :-

| Export Item           | Qty. | Import Item        | Qty.     |
|-----------------------|------|--------------------|----------|
| Chlorinated Paraffins | 1 Kg | Paraffin (C10-C20) | 0.560 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                            |                                            |                                                       |                                        |
|--------------------------------------------|--------------------------------------------|-------------------------------------------------------|----------------------------------------|
| 146 <b>Case No.:</b> 1/36/83-<br>ALC1/2013 | <b>Party Name:</b> INDO<br>COLCHEM LIMITED | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br><b>Deferred</b> |
|--------------------------------------------|--------------------------------------------|-------------------------------------------------------|----------------------------------------|

*[Signature]*  
**डॉ. डोना घोष / DONA GHOSH**  
 उप महासंचालक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महासंचालक  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

HQ File :01/83/050/00616/AM14/ RLA File :08/24/040/00361/AM14/ Lic.No/Date:0810126609 22.11.2013 Defer Date:17.09.2014

**Decision :** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise and Hard copy of application form RA. E-mail sent to RA for Hard copy of application and to firm for CED on 16.9.2014. The case is re-listed for 17.9.2014.

**Case No.:2/36/83-ALC1/2013**

Party Name:INDO COLCHEM LIMITED

Meet No/Date:8/83-ALC1/2014  
16.07.2014

**Status:Case Deferred**

147 HQ File :01/83/050/00617/AM14/ RLA File :08/24/040/00360/AM14/ Lic.No/Date:0810126610 22.11.2013 Defer Date:17.09.2014

**Decision :** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise and Hard copy of application form RA. E-mail sent to RA for Hard copy of application and to firm for CED on 16.9.2014. The case is re-listed for 17.9.2014.

**Case No.:1/39/83-ALC1/2013**

Party Name:ACCUMETRIC SILICONES PVT LTD

Meet No/Date:8/83-ALC1/2014  
16.07.2014

**Status:Case Approved**

HQ File :01/83/050/00636/AM14/ RLA File :04/24/040/00160/AM14/ Lic.No/Date:0410152274 27.11.2013 Defer Date:

**Decision :** The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/23/2014-PC.II dated 11.7.2014 the Committee decided to approve the case as under :-

148

| Export Item                                                         | Qty. | Import Item                                                                                                                             | Qty.                       |
|---------------------------------------------------------------------|------|-----------------------------------------------------------------------------------------------------------------------------------------|----------------------------|
| Silicone Sealants in Different Colours Packed in Plastic Cartridges | 1 Kg | 1. Relevant Silicone Rubber in Different colours<br>2. Relevant Printed Plastic Cartridges in different Designs with Plunger and Nozzle | 0.970 Kg<br><br>Net to net |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Case No.:2/47/83-ALC1/2013**

Party Name:VISHNU CHEMICALS LTD.,

Meet No/Date:8/83-ALC1/2014  
16.07.2014

**Status:Case Deferred**

149 HQ File :01/83/050/00818/AM14/ RLA File :09/24/040/00401/AM14/ Lic.No/Date:0910058406 29.11.2013 Defer Date:17.09.2014

**Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the DL dated 19.8.2014 issued by Deptt. of C&PC(Chem.Div) . The case is re-listed for 17.9.2014.

  
डोना घोष DONA GHOSH  
उप महाविदेशी व्यापार  
Dy. Director General of Foreign Trade  
विदेशी व्यापार महाविदेशी  
Directorate General of Foreign Trade  
परिचाल एवं उद्योग मंत्रालय, नई दिल्ली-110011  
Ministry of Commerce & Industry, New Delhi-110011

|     |                                                                                                                                                                                                                                                                                                                                                                         |                                         |                                                   |                              |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|---------------------------------------------------|------------------------------|
| 150 | <b>Case No.:</b> 2/37/83-ALC1/2013                                                                                                                                                                                                                                                                                                                                      | <b>Party Name:</b> INDO COLCHEM LIMITED | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|     | HQ File<br>:01/83/050/00624/AM14/                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:08/24/040/00380/AM14/      | Lic.No/Date:0810126836<br>03.12.2013              | Defer<br>Date:17.09.2014     |
|     | <b>Decision :</b> The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise and Hard copy of application form RA. Letter sent to firm on 17.4.2014 and 11.7.2014 for Central Excise Data. Mail sent to RA for hard copy of application on 24.6.2014. The case is re-listed for 17.9.2014. |                                         |                                                   |                              |

|     |                                                                                           |                                         |                                                   |                              |
|-----|-------------------------------------------------------------------------------------------|-----------------------------------------|---------------------------------------------------|------------------------------|
| 151 | <b>Case No.:</b> 3/37/83-ALC1/2013                                                        | <b>Party Name:</b> INDO COLCHEM LIMITED | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|     | HQ File<br>:01/83/050/00625/AM14/                                                         | RLA File<br>:08/24/040/00379/AM14/      | Lic.No/Date:0810126837<br>03.12.2013              | Defer<br>Date:17.09.2014     |
|     | <b>Decision:</b> Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 17.9.2014. |                                         |                                                   |                              |

|     |                                                                                                                                                                                                                                                                                   |                                         |                                                   |                              |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|---------------------------------------------------|------------------------------|
| 152 | <b>Case No.:</b> 42/2/83-ALC1/2014                                                                                                                                                                                                                                                | <b>Party Name:</b> GALAXY IMPEX (INDIA) | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|     | HQ File<br>:01/83/050/00967/AM14/                                                                                                                                                                                                                                                 | RLA File<br>:13/24/040/00039/AM14/      | Lic.No/Date:1310045266<br>03.12.2013              | Defer<br>Date:17.09.2014     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 17.9.2014. |                                         |                                                   |                              |

|     |                                                                                            |                                        |                                                   |                              |
|-----|--------------------------------------------------------------------------------------------|----------------------------------------|---------------------------------------------------|------------------------------|
| 153 | <b>Case No.:</b> 6/47/83-ALC1/2013                                                         | <b>Party Name:</b> BAYER VAPI PVT.LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|     | HQ File<br>:01/83/050/00822/AM14/                                                          | RLA File<br>:03/94/040/00672/AM14/     | Lic.No/Date:0310760754<br>05.12.2013              | Defer<br>Date:17.09.2014     |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 17.9.2014. |                                        |                                                   |                              |

|     |                                                                                              |                                                      |                                                   |                              |
|-----|----------------------------------------------------------------------------------------------|------------------------------------------------------|---------------------------------------------------|------------------------------|
| 154 | <b>Case No.:</b> 51/47/83-ALC1/2013                                                          | <b>Party Name:</b> UNITED CHLORO-PARAFFINS PVT.LTD., | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Approved |
|     | HQ File<br>:01/83/050/00867/AM14/                                                            | RLA File<br>:02/24/040/00128/AM14/                   | Lic.No/Date:0210197464<br>06.12.2013              | Defer Date:                  |
|     | <b>Decision :</b> The Committee considered the case as per agenda and in view of the written |                                                      |                                                   |                              |

  
**DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महाविभाग, नई दिल्ली-110011  
 Ministry of Commerce, New Delhi-110011

recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/25/2014-Ch.II dated 30.6.2014 the Committee decided to approve the case as under :-

| Export Item                                            | Qty. | Import Item                    | Qty.     |
|--------------------------------------------------------|------|--------------------------------|----------|
| Chlorinated Paraffin Wax<br>(Chlorine Content 51%-55%) | 1 Kg | Acyclic Hydrocarbons (C10-C30) | 0.476 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                          |                                                      |                                                   |                              |
|------------------------------------------|------------------------------------------------------|---------------------------------------------------|------------------------------|
| <b>Case No.:</b> 52/47/83-ALC1/2013      | <b>Party Name:</b> UNITED CHLORO-PARAFFINS PVT.LTD., | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Approved |
| <b>HQ File</b><br>:01/83/050/00868/AM14/ | <b>RLA File</b><br>:02/24/040/00133/AM14/            | <b>Lic.No/Date:</b> 0210197466<br>06.12.2013      | <b>Defer Date:</b>           |

**Decision :** The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/25/2014-Ch.II dated 30.6.2014 the Committee decided to approve the case as under :-

| Export Item                                            | Qty. | Import Item                    | Qty.     |
|--------------------------------------------------------|------|--------------------------------|----------|
| Chlorinated Paraffin Wax<br>(Chlorine Content 51%-55%) | 1 Kg | Acyclic Hydrocarbons (C10-C30) | 0.476 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                          |                                              |                                                   |                               |
|------------------------------------------|----------------------------------------------|---------------------------------------------------|-------------------------------|
| <b>Case No.:</b> 32/47/83-ALC1/2013      | <b>Party Name:</b> ROSS CHEMPACK PRIVATE LTD | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred  |
| <b>HQ File</b><br>:01/83/050/00848/AM14/ | <b>RLA File</b><br>:34/24/040/00174/AM14/    | <b>Lic.No/Date:</b> 3410038658<br>09.12.2013      | <b>Defer Date:</b> 17.09.2014 |

**Decision :** The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DC(MSME) on 27.8.2014. Deptt. of DC(MSME) was asked to expedite their comments. The case is re-listed for 17.9.2014.

|                                     |                                         |                                                   |                              |
|-------------------------------------|-----------------------------------------|---------------------------------------------------|------------------------------|
| <b>Case No.:</b> 20/47/83-ALC1/2013 | <b>Party Name:</b> SARAF CHEMICALS LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|-------------------------------------|-----------------------------------------|---------------------------------------------------|------------------------------|

  
**DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 मणिलय एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

HQ File :01/83/050/00836/AM14/ RLA File :03/95/040/00721/AM14/ Lic.No/Date:0310761162 10.12.2013 Defer Date:17.09.2014

**Decision :** The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 20.8.2014. Department of C&PC(PC Division) was asked to expedite their comments. The case is re-listed for 17.9.2014.

**Case No.:**2/39/83-ALC1/2013 **Party Name:**SUDARSHAN CHEMICAL INDUSTRIES LTD **Meet No/Date:**8/83-ALC1/2014 16.07.2014 **Status:**Case Deferred

158 HQ File :01/83/050/00637/AM14/ RLA File :31/83/040/00101/AM14/ Lic.No/Date:3110061566 16.12.2013 Defer Date:17.09.2014

**Decision :**Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 17.9.2014.

**Case No.:**30/47/83-ALC1/2013 **Party Name:**R. K. INDUSTRIES **Meet No/Date:**8/83-ALC1/2014 16.07.2014 **Status:**Case Deferred

159 HQ File :01/83/050/00846/AM14/ RLA File :34/24/040/00229/AM14/ Lic.No/Date:3410038735 17.12.2013 Defer Date:17.09.2014

**Decision :**Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 17.9.2014.

**Case No.:**34/47/83-ALC1/2013 **Party Name:**RUSHABH INVESTMENT PVT. LTD. **Meet No/Date:**8/83-ALC1/2014 16.07.2014 **Status:**Case Approved

HQ File :01/83/050/00850/AM14/ RLA File :31/83/040/00173/AM14/ Lic.No/Date:3110061585 17.12.2013 Defer Date:

**Decision :** The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.7/110/2014-TSW dated 22.7.2014 the Committee decided to approve the case as under :-

| Export Item                           | Qty. | Import Item                                                                     | Qty.         |
|---------------------------------------|------|---------------------------------------------------------------------------------|--------------|
| Phone Card/Scratch Card (Paper based) | 1 Kg | 1. Paper Board 190 to 550 GSM                                                   | 1.20 Kg      |
|                                       |      | 2. Printing Ink UV                                                              | 0.0351 Kg    |
|                                       |      | 3. Varnish UV                                                                   | 0.00531 Kg   |
|                                       |      | 4. CTC Ink SJ-500 Standard                                                      | 0.000185 Kg  |
|                                       |      | 5. UV Lamp ( 2 KV-12 KV)                                                        | 0.000158 Pcs |
|                                       |      | 6. Photopolymer printing plates/photosensitive relief printing plates WF 95 DII | 0.00131 Pcs  |

*[Signature]*  
 डोना घोष / DONA GHOSH  
 उप महा निदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महा निदेशालय  
 Directorate General of Foreign Trade  
 विदेश एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                          |                                                 |                                                   |                              |
|------------------------------------------|-------------------------------------------------|---------------------------------------------------|------------------------------|
| <b>Case No.:</b> 35/47/83-ALC1/2013      | <b>Party Name:</b> RUSHABH INVESTMENT PVT. LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Approved |
| <b>HQ File</b><br>:01/83/050/00851/AM14/ | <b>RLA File</b><br>:31/83/040/00172/AM14/       | <b>Lic.No/Date:</b> 3110061586<br>17.12.2013      | <b>Defer Date:</b>           |

**Decision :** The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.7/110/2014-TSW dated 22.7.2014 the Committee decided to approve the case as under :-

| Export Item                               | Qty. | Import Item                                                                                                                                                                                                       | Qty.                                                                             |
|-------------------------------------------|------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------|
| 161 Phone Card/Scratch Card (Paper based) | 1 Kg | 1. Paper Board 190 to 550 GSM<br>2. Printing Ink UV<br>3. Varnish UV<br>4. CTC Ink SJ-500 Standard<br>5. UV Lamp ( 2 KV-12 KV)<br>6. Photopolymer printing plates/photosensitive relief printing plates VF 95 DII | 1.20 Kg<br>0.0351 Kg<br>0.00531 Kg<br>0.000185 Kg<br>0.000158 Pcs<br>0.00131 Pcs |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                                                          |                                                |                                                   |                               |
|------------------------------------------------------------------------------------------|------------------------------------------------|---------------------------------------------------|-------------------------------|
| <b>Case No.:</b> 28/47/83-ALC1/2013                                                      | <b>Party Name:</b> J K PARAS POLYCOATS LIMITED | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred  |
| 162 <b>HQ File</b><br>:01/83/050/00844/AM14/                                             | <b>RLA File</b><br>:05/23/040/00388/AM14/      | <b>Lic.No/Date:</b> 0510373934<br>18.12.2013      | <b>Defer Date:</b> 17.09.2014 |
| <b>Decision :</b> Comments awaited from Depts. of C&PC(PC Div). Re-listed for 17.9.2014. |                                                |                                                   |                               |

|                                                                                                                                                                                               |                                               |                                                   |                               |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|---------------------------------------------------|-------------------------------|
| <b>Case No.:</b> 27/47/83-ALC1/2013                                                                                                                                                           | <b>Party Name:</b> DR AYKAN CHEMICALS PVT LTD | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred  |
| 163 <b>HQ File</b><br>:01/83/050/00843/AM14/                                                                                                                                                  | <b>RLA File</b><br>:05/23/040/00378/AM14/     | <b>Lic.No/Date:</b> 0510374100<br>19.12.2013      | <b>Defer Date:</b> 17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda. The application was refer to DBT for providing the comments. U.O. issued on 2.9.2014. The case is re-listed for 17.9.2013. |                                               |                                                   |                               |

|                                         |                                    |                                     |                              |
|-----------------------------------------|------------------------------------|-------------------------------------|------------------------------|
| 164 <b>Case No.:</b> 53/47/83-ALC1/2013 | <b>Party Name:</b> SHOBIKAA IMPEX, | <b>Meet No/Date:</b> 8/83-ALC1/2014 | <b>Status:</b> Case Deferred |
|-----------------------------------------|------------------------------------|-------------------------------------|------------------------------|

**डोना घोष / DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                                             |                                    |                                      |                          |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------|--------------------------|
|                                                                                                                                                                                                                                             |                                    | 16.07.2014                           |                          |
| HQ File<br>:01/83/050/00869/AM14/                                                                                                                                                                                                           | RLA File<br>:32/24/040/00018/AM14/ | Lic.No/Date:3210071223<br>23.12.2013 | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the DL dated 18.7.2014 issued by PC Div. Re-listed for 17.9.2014. |                                    |                                      |                          |

|                                                                                                                                                                                              |                                         |                                    |                                               |                                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|------------------------------------|-----------------------------------------------|---------------------------------|
| 165                                                                                                                                                                                          | <b>Case No.:</b> 29/47/83-<br>ALC1/2013 | Party Name:BIC AUTO<br>PVT.LTD.    | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                              | HQ File<br>:01/83/050/00845/AM14/       | RLA File<br>:05/23/040/00399/AM14/ | Lic.No/Date:0510374431<br>24.12.2013          | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> DL dated 20.5.2014 issued by DIPP. Reminder dated 11.7.2014 has been issued by this office to furnish the reply of DL issued by DIPP. The case is re-listed for 17.9.2014. |                                         |                                    |                                               |                                 |

|                                                                                                                                                                                                                        |                                               |                                               |                                 |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|-----------------------------------------------|---------------------------------|
| <b>Case No.:</b> 42/47/83-<br>ALC1/2013                                                                                                                                                                                | Party Name:SMI COATED<br>PRODUCTS PVT. LTD.   | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Approved |
| HQ File<br>:01/83/050/00858/AM14/                                                                                                                                                                                      | RLA File<br>:03/95/040/00775/AM14/            | Lic.No/Date:0310763282<br>24.12.2013          | Defer Date:                     |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/14/2014-TSW dated 22.7.2014, the Committee decided to approve the case as under :- |                                               |                                               |                                 |
| <b>Export Items: Self Adhesive paper (160 GSM +/-10%) with Adhesive Coating weight of 20 GSM/SQM</b>                                                                                                                   |                                               |                                               |                                 |
| 166                                                                                                                                                                                                                    | <b>Quantity: 1 Sq. meter</b>                  |                                               |                                 |
| <b>Import items:</b>                                                                                                                                                                                                   |                                               |                                               |                                 |
| <b>S.No.</b>                                                                                                                                                                                                           | <b>Item Description</b>                       | <b>Quantity recommended (in MT)</b>           |                                 |
| 1.                                                                                                                                                                                                                     | Thermal Transfer Ultra Paper (80 GSM+/-10%)   | 1.04 Sq. Meter/Sq. Meter content in export    |                                 |
| 2.                                                                                                                                                                                                                     | Adhesive (100% Solid) (Rubber Based Hot Melt) | 0.024 Kg                                      |                                 |
| 3.                                                                                                                                                                                                                     | Silicon Coated Paper ( 60 GSM +/-10%)         | 1.04 Sq. Meter/Sq. Meter content in export    |                                 |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                 |                                               |                                               |                                 |

|     |                            |                 |                    |                     |
|-----|----------------------------|-----------------|--------------------|---------------------|
| 167 | <b>Case No.:</b> 43/47/83- | Party Name:ACPL | Meet No/Date:8/83- | <b>Status:</b> Case |
|-----|----------------------------|-----------------|--------------------|---------------------|

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                                          |                                    |                                      |                          |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------|--------------------------|
| ALC1/2013                                                                                                                                                                                                                                | EXPORTS PVT.LTD,                   | ALC1/2014<br>16.07.2014              | Deferred                 |
| HQ File<br>:01/83/050/00859/AM14/                                                                                                                                                                                                        | RLA File<br>:05/23/040/00350/AM14/ | Lic.No/Date:0510374406<br>24.12.2013 | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 17.9.2014. |                                    |                                      |                          |

|                                                                                                                                                                                                          |                                         |                                               |                          |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:40/47/83-<br>ALC1/2013                                                                                                                                                                          | Party Name:TYTAN<br>ORGANICS PVT. LTD., | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
| 168 HQ File<br>:01/83/050/00856/AM14/                                                                                                                                                                    | RLA File<br>:03/95/040/00592/AM14/      | Lic.No/Date:0310763563<br>27.12.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that reply from the firm has been received and is being sent to Deptt. of C&PC(PC.Div). The case is re-listed for 17.9.2014. |                                         |                                               |                          |

|                                                                                                                                                                                                     |                                                    |                                               |                          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:5/48/83-<br>ALC1/2013                                                                                                                                                                      | Party Name:ROHAN DYES<br>AND INTERMEDIATES<br>LTD. | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
| 169 HQ File<br>:01/83/050/00874/AM14/                                                                                                                                                               | RLA File<br>:08/24/040/00399/AM14/                 | Lic.No/Date:0810127478<br>27.12.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014. |                                                    |                                               |                          |

|                                                                                                                                                                                                                                                                               |                                    |                                               |                          |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:1/4/83-<br>ALC1/2014                                                                                                                                                                                                                                                 | Party Name:VIVIMED<br>LABS LIMITED | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
| 170 HQ File<br>:01/83/050/00106/AM15/                                                                                                                                                                                                                                         | RLA File<br>:09/24/040/00462/AM14/ | Lic.No/Date:0910058746<br>27.12.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 17.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 17.9.2014. |                                    |                                               |                          |

|                                                                                          |                                        |                                               |                          |
|------------------------------------------------------------------------------------------|----------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:37/47/83-<br>ALC1/2013                                                          | Party Name:ALOK<br>MASTERBATCHES LTD., | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
| 171 HQ File<br>:01/83/050/00853/AM14/                                                    | RLA File<br>:05/23/040/00285/AM14/     | Lic.No/Date:0510374930<br>31.12.2013          | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 17.9.2014. |                                        |                                               |                          |

  
**डोना घोष / DONA GHOSH**  
 उप. महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली 110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                               |                                    |                                                |                                           |                             |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------------------|-------------------------------------------|-----------------------------|
| 172                                                                                                                                                                                                                           | <b>Case No.:44/47/83-ALC1/2013</b> | Party Name:KANDLA ENERGY AND CHEMICALS LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                               | HQ File :01/83/050/00860/AM14/     | RLA File :05/23/040/00405/AM14/                | Lic.No/Date:0510374927<br>31.12.2013      | Defer Date:17.09.2014       |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. Deptt. Of C&PC(PC Div) again issued DL to firm on 27.5.2014. The case is re-listed for 17.9.2014. |                                    |                                                |                                           |                             |

|                                                                                                                                                                                                     |                                    |                                        |                                           |                             |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|----------------------------------------|-------------------------------------------|-----------------------------|
| 173                                                                                                                                                                                                 | <b>Case No.:22/47/83-ALC1/2013</b> | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                     | HQ File :01/83/050/00838/AM14/     | RLA File :17/24/040/00101/AM14/        | Lic.No/Date:1710005646<br>02.01.2014      | Defer Date:17.09.2014       |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014. |                                    |                                        |                                           |                             |

|                                                                                            |                                   |                                 |                                           |                             |
|--------------------------------------------------------------------------------------------|-----------------------------------|---------------------------------|-------------------------------------------|-----------------------------|
| 174                                                                                        | <b>Case No.:5/49/83-ALC1/2013</b> | Party Name:VIVIMED LABS LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                            | HQ File :01/83/050/00884/AM14/    | RLA File :09/24/040/00490/AM14/ | Lic.No/Date:0910058807<br>02.01.2014      | Defer Date:17.09.2014       |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 17.9.2014. |                                   |                                 |                                           |                             |

|                                                                                                                                                             |                                   |                                         |                                           |                             |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-----------------------------------------|-------------------------------------------|-----------------------------|
| 175                                                                                                                                                         | <b>Case No.:61/2/83-ALC1/2014</b> | Party Name:BRILLIANT PRINTERS PVT.LTD., | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                             | HQ File :01/83/050/00018/AM15/    | RLA File :07/24/040/00330/AM14/         | Lic.No/Date:0710101058<br>02.01.2014      | Defer Date:17.09.2014       |
| <b>Decision :</b> Comments awaited from DIPP. DIPP was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 17.9.2014. |                                   |                                         |                                           |                             |

|                                                                                                                                                             |                                   |                                 |                                           |                             |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|---------------------------------|-------------------------------------------|-----------------------------|
| 176                                                                                                                                                         | <b>Case No.:63/2/83-ALC1/2014</b> | Party Name:FICUS PAX PVT. LTD., | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                             | HQ File :01/83/050/00020/AM15/    | RLA File :07/24/040/00306/AM14/ | Lic.No/Date:0710101049<br>02.01.2014      | Defer Date:17.09.2014       |
| <b>Decision :</b> Comments awaited from DIPP. DIPP was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 17.9.2014. |                                   |                                 |                                           |                             |

|     |                                   |                                    |                                           |                             |
|-----|-----------------------------------|------------------------------------|-------------------------------------------|-----------------------------|
| 177 | <b>Case No.:24/2/83-ALC1/2014</b> | Party Name:INDOTAN CHEMICALS LTD., | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|-----|-----------------------------------|------------------------------------|-------------------------------------------|-----------------------------|

  
 डॉ. घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                   |                                    |                                      |                          |
|-----------------------------------|------------------------------------|--------------------------------------|--------------------------|
| HQ File<br>:01/83/050/00949/AM14/ | RLA File<br>:02/24/040/00158/AM14/ | Lic.No/Date:0210198446<br>03.01.2014 | Defer<br>Date:17.09.2014 |
|-----------------------------------|------------------------------------|--------------------------------------|--------------------------|

**Decision :** The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 17.9.2014.

|                                       |                                           |                                           |                             |
|---------------------------------------|-------------------------------------------|-------------------------------------------|-----------------------------|
| <b>Case No.:15/2/83-ALC1/2014</b>     | Party Name:KMB TRADING CORPORATION P LTD, | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
| 178 HQ File<br>:01/83/050/00015/AM15/ | RLA File<br>:32/24/040/00020/AM14/        | Lic.No/Date:3210071824<br>06.01.2014      | Defer<br>Date:17.09.2014    |

**Decision :** DL dated 16.5.2014 was issued by DIPP. Reminder has been issued by this office to firm on 11.7.2014 to furnish the reply of DL issued by DIPP. The case is re-listed for 17.9.2014.

|                                       |                                         |                                           |                             |
|---------------------------------------|-----------------------------------------|-------------------------------------------|-----------------------------|
| <b>Case No.:14/2/83-ALC1/2014</b>     | Party Name:SAINT-GOBAIN GLASS INDIA LTD | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
| 179 HQ File<br>:01/83/050/00014/AM15/ | RLA File<br>:04/24/040/00222/AM14/      | Lic.No/Date:0410154080<br>08.01.2014      | Defer<br>Date:17.09.2014    |

**Decision :** Comments awaited from DIPP. DIPP was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014.

|                                       |                                       |                                           |                             |
|---------------------------------------|---------------------------------------|-------------------------------------------|-----------------------------|
| <b>Case No.:49/2/83-ALC1/2014</b>     | Party Name:MARUTI MULTICHEM PVT. LTD. | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
| 180 HQ File<br>:01/83/050/00974/AM14/ | RLA File<br>:08/24/040/00438/AM14/    | Lic.No/Date:0810127882<br>09.01.2014      | Defer<br>Date:17.09.2014    |

**Decision :** Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 17.9.2014.

|                                       |                                                |                                           |                             |
|---------------------------------------|------------------------------------------------|-------------------------------------------|-----------------------------|
| <b>Case No.:21/47/83-ALC1/2013</b>    | Party Name:KANDLA ENERGY AND CHEMICALS LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
| 181 HQ File<br>:01/83/050/00837/AM14/ | RLA File<br>:05/23/040/00419/AM14/             | Lic.No/Date:0510375950<br>10.01.2014      | Defer<br>Date:17.09.2014    |

**Decision :** The Committee considered the case as per agenda and noted that the reply given by the firm was incomplete. Deptt. Of C&PC(PC Div) again issued DL to firm on 27.5.2014. The case is re-listed for 17.9.2014.

|     |                                   |                                           |                                           |                             |
|-----|-----------------------------------|-------------------------------------------|-------------------------------------------|-----------------------------|
| 182 | <b>Case No.:38/2/83-ALC1/2014</b> | Party Name:SERVO PLASTICS PRIVATE LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Approved</b> |
|-----|-----------------------------------|-------------------------------------------|-------------------------------------------|-----------------------------|

*Dpu*  
डोना घोष / DONA GHOSH  
उप महानिदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
नई दिल्ली-110011  
Ministry of Commerce & Industry, New Delhi-110011

HQ File  
:01/83/050/00963/AM14/

RLA File  
:02/24/040/00173/AM14/

Lic.No/Date:0210198704  
10.01.2014

Defer Date:

**Decision :** The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No.46011/59/2014-PC.II dated 21.8.2014 the Committee decided to approve the case as under :-

| Export Item                                                                                                                                     | Qty. | Import Item                                                                                                              | Qty.                                     |
|-------------------------------------------------------------------------------------------------------------------------------------------------|------|--------------------------------------------------------------------------------------------------------------------------|------------------------------------------|
| Plastic Master Batch<br>Servo Plast Jumbo<br>(Containing 80 $\pm$ 1%<br>Calcium Carbonate, 19.5<br>$\pm$ 1% Polypropylene and<br>0.5% additive) | 1 Kg | 1. Calcium Carbonate<br><br>2. Polypropylene Granules<br><br>3. Additive (Iragnox B225 /<br>Songnox 11B / Zinc Stearate) | 0.810 Kg<br><br>0.195 Kg<br><br>0.005 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Case No.:**40/2/83-ALC1/2014

Party Name:SONALI  
POLYPLAST PRIVATE  
LIMITED

Meet No/Date:8/83-  
ALC1/2014  
16.07.2014

**Status:**Case  
Approved

HQ File  
:01/83/050/00965/AM14/

RLA File  
:02/24/040/00174/AM14/

Lic.No/Date:0210198705  
10.01.2014

Defer Date:

**Decision :** The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No.46011/58/2014-PC.II dated 19.8.2014 the Committee decided to approve the case as under :-

| Export Item                                                                                                     | Qty. | Import Item                                                                              | Qty.                                      |
|-----------------------------------------------------------------------------------------------------------------|------|------------------------------------------------------------------------------------------|-------------------------------------------|
| Calcium Carbonate FMB<br>(Containing 81 $\pm$ 1%<br>Calcium Carbonate, 19 $\pm$<br>1%<br>Polypropyleneadditive) | 1 Kg | 1. Calcium Carbonate<br><br>2. Polypropylene Granules<br><br>3. Additive (Zinc Stearate) | 0.810 Kg<br><br>0.1950 Kg<br><br>0.0033Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Case No.:**45/2/83-  
ALC1/2014

Party Name:EVERPLUS  
PLASTICS PVT. LTD.

Meet No/Date:8/83-  
ALC1/2014  
16.07.2014

**Status:**Case  
Deferred

HQ File  
:01/83/050/00970/AM14/

RLA File  
:08/24/040/00406/AM14/

Lic.No/Date:0810127959  
10.01.2014

Defer  
Date:17.09.2014

**Decision :**The Committee considered the case as per agenda and decided to defer

*Dfsw*  
डोना घोष / DONA GHOSH  
उप महानिदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
Ministry of Commerce & Industry, New Delhi-110011

consideration of the case for four weeks for wants of information from the firm to the DL dated 6.8.2014 issued by Deptt. of C&PC(PC.Div) . The case is re-listed for 17.9.2014.

|                                                                                                                                                                                                                                          |                                   |                                        |                                           |                             |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|----------------------------------------|-------------------------------------------|-----------------------------|
| 185                                                                                                                                                                                                                                      | <b>Case No.:5/4/83-ALC1/2014</b>  | Party Name:PLASTO POLYCHEM INDUSTRIES, | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                          | HQ File<br>:01/83/050/00110/AM15/ | RLA File<br>:07/24/040/00354/AM14/     | Lic.No/Date:0710101248<br>10.01.2014      | Defer<br>Date:17.09.2014    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 17.9.2014. |                                   |                                        |                                           |                             |

|                                                                                                                                                                                                     |                                   |                                       |                                           |                             |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|---------------------------------------|-------------------------------------------|-----------------------------|
| 186                                                                                                                                                                                                 | <b>Case No.:1/43/83-ALC1/2013</b> | Party Name:CALIBRE CHEMICALS PVT.LTD. | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                     | HQ File<br>:01/83/050/00814/AM14/ | RLA File<br>:03/94/040/00750/AM14/    | Lic.No/Date:0310766069<br>13.01.2014      | Defer<br>Date:17.09.2014    |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 17.9.2014. |                                   |                                       |                                           |                             |

|                                                                                                                                                                                                     |                                   |                                          |                                           |                             |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------------|-------------------------------------------|-----------------------------|
| 187                                                                                                                                                                                                 | <b>Case No.:41/2/83-ALC1/2014</b> | Party Name:JAY CHEMICAL INDUSTRIES LTD., | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                     | HQ File<br>:01/83/050/00966/AM14/ | RLA File<br>:08/24/040/00445/AM14/       | Lic.No/Date:0810127966<br>13.01.2014      | Defer<br>Date:17.09.2014    |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014. |                                   |                                          |                                           |                             |

|                                                                                                                                                                                                                                          |                                   |                                     |                                           |                             |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------|-------------------------------------------|-----------------------------|
| 188                                                                                                                                                                                                                                      | <b>Case No.:4/4/83-ALC1/2014</b>  | Party Name:AKZO NOBEL INDIA LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                          | HQ File<br>:01/83/050/00109/AM15/ | RLA File<br>:02/24/040/00166/AM14/  | Lic.No/Date:0210198964<br>17.01.2014      | Defer<br>Date:17.09.2014    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 17.9.2014. |                                   |                                     |                                           |                             |

|     |                                   |                                                      |                                           |                             |
|-----|-----------------------------------|------------------------------------------------------|-------------------------------------------|-----------------------------|
| 189 | <b>Case No.:9/48/83-ALC1/2013</b> | Party Name:MAGNUM LUBRICANTS (INDIA) PRIVATE LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00878/AM14/ | RLA File<br>:03/95/040/00835/AM14/                   | Lic.No/Date:0310766868<br>20.01.2014      | Defer<br>Date:17.09.2014    |

*DGM*  
**डोना घोष / DONA GHOSH**  
 उप महाविदेशिक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महाविदेशालय  
 Directorate General of Foreign Trade  
 बाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

**Decision :** Incomplete information furnished by the firm in response to DL dated 27.5.2014 issued by Deptt. of C&PC(PC Div). Again DL issued by PC Div on 14.08.2014. The case is re-listed for 17.9.2014

|     |                                   |                                    |                                               |                          |
|-----|-----------------------------------|------------------------------------|-----------------------------------------------|--------------------------|
| 190 | Case No.:59/2/83-<br>ALC1/2014    | Party Name:R. K.<br>INDUSTRIES     | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00984/AM14/ | RLA File<br>:34/24/040/00253/AM14/ | Lic.No/Date:3410039049<br>20.01.2014          | Defer<br>Date:17.09.2014 |

**Decision :** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.6.2014. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. The case is re-listed for 17.9.2014.

|     |                                   |                                     |                                               |                          |
|-----|-----------------------------------|-------------------------------------|-----------------------------------------------|--------------------------|
| 191 | Case No.:6/2/83-<br>ALC1/2014     | Party Name:LAMTUF<br>PLASTICS LTD., | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00006/AM15/ | RLA File<br>:09/24/040/00493/AM14/  | Lic.No/Date:0910059006<br>22.01.2014          | Defer<br>Date:17.09.2014 |

**Decision :** Comments awaited from DIPP. DIPP was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014.

|     |                                   |                                                 |                                               |                         |
|-----|-----------------------------------|-------------------------------------------------|-----------------------------------------------|-------------------------|
| 192 | Case No.:23/2/83-<br>ALC1/2014    | Party Name:B & A<br>PACKAGING INDIA<br>LIMITED, | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | Status:Case<br>Approved |
|     | HQ File<br>:01/83/050/00948/AM14/ | RLA File<br>:02/24/040/00161/AM14/              | Lic.No/Date:0210199249<br>23.01.2014          | Defer Date:             |

**Decision :** The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.7/165/2013-TSW dated 22.7.2014 the Committee decided to approve the case as under :-

| Export Item | Qty.                 | Import Item             | Qty.     |
|-------------|----------------------|-------------------------|----------|
| Paper Bags  | As<br>applied<br>for | 1. Bleached Kraft Paper | Net + 4% |
|             |                      | 2. Kraft Paper (Brown)  | Net + 4% |
|             |                      | 3. LDPE                 | Net + 1% |
|             |                      | 4. Aluminium Foil       | Net + 4% |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

*Dm*  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                    |                                    |                                                 |                                                   |                              |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------------|---------------------------------------------------|------------------------------|
| 193                                                                                                                                                                                                                | <b>Case No.:</b> 60/2/83-ALC1/2014 | <b>Party Name:</b> E I DUPONT INDIA PVT LIMITED | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                    | HQ File<br>:01/83/050/00985/AM14/  | RLA File<br>:34/24/040/00219/AM14/              | Lic.No/Date:3410039081<br>23.01.2014              | Defer Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.6.2014. The case is re-listed for 17.9.2014. |                                    |                                                 |                                                   |                              |

|                                                                                                                                                                                                                                      |                                    |                                                   |                                                   |                              |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------------------|---------------------------------------------------|------------------------------|
| 194                                                                                                                                                                                                                                  | <b>Case No.:</b> 22/2/83-ALC1/2014 | <b>Party Name:</b> B & A PACKAGING INDIA LIMITED, | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Approved |
|                                                                                                                                                                                                                                      | HQ File<br>:01/83/050/00947/AM14/  | RLA File<br>:02/24/040/00162/AM14/                | Lic.No/Date:0210199257<br>24.01.2014              | Defer Date:                  |
| <b>Decision :</b> The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.7/165/2013-TSW dated 22.7.2014 the Committee decided to approve the case as under :- |                                    |                                                   |                                                   |                              |

| Export Item | Qty.           | Import Item             | Qty.     |
|-------------|----------------|-------------------------|----------|
| Paper Bags  | As applied for | 1. Bleached Kraft Paper | Net + 4% |
|             |                | 2. Kraft Paper (Brown)  | Net + 4% |
|             |                | 3. LDPE                 | Net + 1% |
|             |                | 4. Aluminium Foil       | Net + 4% |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

195

|                                                                                                                                                                                                                                                                                                                                           |                                                |                                                       |                                        |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|-------------------------------------------------------|----------------------------------------|
| <b>Case No.:</b> 12/4/83-ALC1/2014                                                                                                                                                                                                                                                                                                        | <b>Party Name:</b> AIMCO<br>PESTICIDES LIMITED | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br><b>Approved</b> |
| HQ File<br>:01/83/050/00117/AM15/                                                                                                                                                                                                                                                                                                         | RLA File<br>:03/94/040/00954/AM14/             | Lic.No/Date:0310767740<br>24.01.2014                  | Defer Date:                            |
| <b>Decision :</b> The Committee considered the case as per agenda and in view of the mail dated 24.06.2014 from the firm that in this case fix the norms on repeat basis as decided in NC Meeting No.52/83 dated 27.03.2013 against AA No.0310711821 dt.05.10.2012 and Committee decided to approve the case on repeat basis, as under :- |                                                |                                                       |                                        |

|                                            |             |                                  |             |
|--------------------------------------------|-------------|----------------------------------|-------------|
| <b>Export Item</b>                         | <b>Qty.</b> | <b>Import Item</b>               | <b>Qty.</b> |
| Triclopyr Butoxy Ethyl Ester Technical 94% | 1 Kg        | 1. Na TCP 85% Min.               | 0.768 Kg    |
|                                            |             | 2. Mono Chloro Acetic Acid (MCA) | 0.378 Kg    |

*Dfms*  
 डोना घोष / DONA GHOSH  
 उप महाविदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|  |  |                              |          |
|--|--|------------------------------|----------|
|  |  | 3. 2-Butoxy Ethanol          | 0.441 Kg |
|  |  | 4. Ethylene Dichloride (EDC) | 0.176 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                                                            |                                        |                                                   |                                                       |                                 |
|--------------------------------------------------------------------------------------------|----------------------------------------|---------------------------------------------------|-------------------------------------------------------|---------------------------------|
|                                                                                            | <b>Case No.:</b> 43/2/83-<br>ALC1/2014 | <b>Party Name:</b> ESTEEM<br>INDUSTRIES PVT. LTD, | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
| 196                                                                                        | HQ File<br>:01/83/050/00968/AM14/      | RLA File<br>:17/24/040/00105/AM14/                | Lic.No/Date:1710005660<br>28.01.2014                  | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 17.9.2014. |                                        |                                                   |                                                       |                                 |

|                                                                                                                                                                                                                                                                      |                                       |                                                  |                                                       |                                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|--------------------------------------------------|-------------------------------------------------------|---------------------------------|
|                                                                                                                                                                                                                                                                      | <b>Case No.:</b> 9/2/83-<br>ALC1/2014 | <b>Party Name:</b> HINDUSTAN<br>UNILEVER LIMITED | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
| 197                                                                                                                                                                                                                                                                  | HQ File<br>:01/83/050/00009/AM15/     | RLA File<br>:03/94/040/00742/AM13/               | Lic.No/Date:0310768716<br>31.01.2014                  | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda. The firm letter dated 23.7.2014 has requested to allow one month time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Re-listed for 17.9.2014. |                                       |                                                  |                                                       |                                 |

|                                                                                                                                                                                                                |                                        |                                                              |                                                       |                                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------------------------|-------------------------------------------------------|---------------------------------|
|                                                                                                                                                                                                                | <b>Case No.:</b> 10/8/83-<br>ALC1/2014 | <b>Party Name:</b> DORF-KETAL<br>CHEMICALS INDIA<br>PVT.LTD. | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
| 198                                                                                                                                                                                                            | HQ File<br>:01/83/050/00146/AM15/      | RLA File<br>:03/94/040/00900/AM14/                           | Lic.No/Date:0310768748<br>31.01.2014                  | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.8.2014. The case is re-listed for 17.9.2014. |                                        |                                                              |                                                       |                                 |

|                                                                                                                                                                     |                                        |                                                            |                                                       |                                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|------------------------------------------------------------|-------------------------------------------------------|---------------------------------|
|                                                                                                                                                                     | <b>Case No.:</b> 17/2/83-<br>ALC1/2014 | <b>Party Name:</b> PRABHU<br>POLY COLOR PRIVATE<br>LIMITED | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
| 199                                                                                                                                                                 | HQ File<br>:01/83/050/00017/AM15/      | RLA File<br>:04/24/040/00191/AM14/                         | Lic.No/Date:0410154872<br>05.02.2014                  | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case |                                        |                                                            |                                                       |                                 |

  
 डोना घोष DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

is re-listed for 17.9.2014

|                                          |                                               |                                                       |                                 |
|------------------------------------------|-----------------------------------------------|-------------------------------------------------------|---------------------------------|
| <b>Case No.:</b> 55/2/83-<br>ALC1/2014   | <b>Party Name:</b> THOMSON<br>PRESS INDIA LTD | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Approved |
| <b>HQ File</b><br>:01/83/050/00980/AM14/ | <b>RLA File</b><br>:05/24/040/00421/AM14/     | <b>Lic.No/Date:</b> 0510378494<br>06.02.2014          | <b>Defer Date:</b>              |

**Decision :** The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/39/2014-TSW dated 22.7.2014, the Committee decided to approve the case as under :-

**Export Items & Quantity: 1 to 27 : As per application**

**Import items:**

| S.No. | Item Description                                                                                                                                                                                                                                                                                                                                     | Quantity recommended                                                           |
|-------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------|
| 1.    | Printed Diary Block Untrimmed (Contains Printed Paper 70 & 110 GSM (For Diary A 4 2 pages, A 4 Day pages, App. A4 Executive Diary A4 Day/Page, A4 WK/VW & A5 Day/Page, WK/VW, Diary Twin Wire A4 DAP APPT, WTV Diary Slim WK/VW, Port Academic Diary A4 Day/Page, A4 WK/VW, A5 Day/Page A5 WK/VW Weight of Diary Blocks for 1933047 Nos (912476 Kgs) | 1.03 Kg/Kg content in export product                                           |
| 2.    | Relevant Book Binding Board 0.50 mm to 4 mm                                                                                                                                                                                                                                                                                                          | 1.05 Sq. Meter/Sq. Meter content in export product                             |
| 3.    | PVC Coated Paper of 170-240 GSM                                                                                                                                                                                                                                                                                                                      | 1.05 Kg/Kg content in export product                                           |
| 5.    | ¾" Diary slim 2.2 mm GAP Gilt Corner (CD 19SL22GB) QTY 13100 Nos. ¾" ML corner 4.0 mm GAP Gilt (CMM19ST40 GB) QTY 56650 Nos Total 6750 Nos                                                                                                                                                                                                           | Net + 1%                                                                       |
| 4.    | Plakal Speedtack 2010 Glue Plakal box (Glue)                                                                                                                                                                                                                                                                                                         | 1 Kg/100 Kg paper used in the export product in the same ration as applied for |
| 6.    | Adhesive Technomelt Q96                                                                                                                                                                                                                                                                                                                              |                                                                                |
| 7.    | Adhesive Adhesin 114                                                                                                                                                                                                                                                                                                                                 |                                                                                |
| 8.    | Adhesive Adhesin 812 N                                                                                                                                                                                                                                                                                                                               |                                                                                |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

  
 डॉ. डोना घोष / DONA GHOSH  
 उपा. महानिदेशक, विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                |                                    |                                                      |                                               |                                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------------------------|-----------------------------------------------|---------------------------------|
| 201                                                                                                                                                                                                            | <b>Case No.:</b> 11/8/83-ALC1/2014 | Party Name:DORF-KETAL<br>CHEMICALS INDIA<br>PVT.LTD. | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00147/AM15/  | RLA File<br>:03/94/040/01002/AM14/                   | Lic.No/Date:0310769695<br>07.02.2014          | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.8.2014. The case is re-listed for 17.9.2014. |                                    |                                                      |                                               |                                 |

202

|                                                                                                                                                                                                                                                                |                                    |                                           |                      |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------------|
| Case No.:37/2/83-ALC1/2014                                                                                                                                                                                                                                     | Party Name:MATANGI INDUSTRIES      | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Approved |
| HQ File<br>:01/83/050/00962/AM14/                                                                                                                                                                                                                              | RLA File<br>:08/24/040/00390/AM14/ | Lic.No/Date:0810128768<br>10.02.2014      | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/68/2011-Ch.II dated 21.7.2014 the Committee decided to approve the case as under :- |                                    |                                           |                      |
| Export Item                                                                                                                                                                                                                                                    | Qty.                               | Import Item                               | Qty.                 |
| Maganon NPE-4                                                                                                                                                                                                                                                  | 1 Kg                               | 1. Nonyl Phenol<br>2. Ethylene Oxide      | 0.555 Kg<br>0.444 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                                                                                                                                                                                |                                    |                                                       |                                               |                          |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------------------|-----------------------------------------------|--------------------------|
| 203                                                                                                                                                                                                            | <b>Case No.:</b> 54/2/83-ALC1/2014 | Party Name:PARIJAT<br>INDUSTRIES (INDIA)<br>PVT.LTD., | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Deffered  |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00979/AM14/  | RLA File<br>:33/24/040/00014/AM14/                    | Lic.No/Date:3310028960<br>11.02.2014          | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.6.2014. The case is re-listed for 17.9.2014. |                                    |                                                       |                                               |                          |

|                                                                                                                                                                                                                |                                    |                                                       |                                               |                                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------------------|-----------------------------------------------|---------------------------------|
| 204                                                                                                                                                                                                            | <b>Case No.:</b> 56/2/83-ALC1/2014 | Party Name:PARIJAT<br>INDUSTRIES (INDIA)<br>PVT.LTD., | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00981/AM14/  | RLA File<br>:33/24/040/00015/AM14/                    | Lic.No/Date:3310028959<br>11.02.2014          | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.6.2014. The case is re-listed for 17.9.2014. |                                    |                                                       |                                               |                                 |

  
 डॉ. डोना घोष / DONA GHOSH  
 Dy. Director, General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                            |                                |                                                       |                                           |                       |
|--------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|-------------------------------------------------------|-------------------------------------------|-----------------------|
| 205                                                                                                                                        | Case No.:57/2/83-ALC1/2014     | Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred  |
|                                                                                                                                            | HQ File :01/83/050/00982/AM14/ | RLA File :05/24/040/00429/AM14/                       | Lic.No/Date:0510378997<br>11.02.2014      | Defer Date:17.09.2014 |
| <b>Decision :</b> D/L dated 16.5.2014 issued by DIPP. Reminder dated 11.7.2014 issued by this office. The case is re-listed for 17.9.2014. |                                |                                                       |                                           |                       |

|                                                                                                                                                                                                                |                                |                                    |                                           |                       |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|------------------------------------|-------------------------------------------|-----------------------|
| 206                                                                                                                                                                                                            | Case No.:12/8/83-ALC1/2014     | Party Name:G AMPHRAY LABORATORIES, | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                                | HQ File :01/83/050/00148/AM15/ | RLA File :03/94/040/00966/AM14/    | Lic.No/Date:0310770060<br>11.02.2014      | Defer Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.8.2014. The case is re-listed for 17.9.2014. |                                |                                    |                                           |                       |

|                                                                                                                                                                                                                                       |                                |                                            |                                           |                       |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|--------------------------------------------|-------------------------------------------|-----------------------|
| 207                                                                                                                                                                                                                                   | Case No.:17/2/87-ALC1/2014     | Party Name:AVERY DENNISON (INDIA) PVT.LTD. | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                                                       | HQ File :01/87/050/00549/AM14/ | RLA File :05/23/040/00444/AM14/            | Lic.No/Date:0510379238<br>12.02.2014      | Defer Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 21.7.2014. DIPP was asked to expedite their comments. The case is re-listed for 17.9.2014. |                                |                                            |                                           |                       |

|                                                                                                                                                                                                |                                |                                 |                                           |                       |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 208                                                                                                                                                                                            | Case No.:36/2/83-ALC1/2014     | Party Name:LA-DE MURE           | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                | HQ File :01/83/050/00961/AM14/ | RLA File :05/23/040/00469/AM14/ | Lic.No/Date:0510379099<br>12.02.2014      | Defer Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DC(MSME) on 27.6.2014. The case is re-listed for 17.9.2014. |                                |                                 |                                           |                       |

|                                                                                                                                                                                                                                                                |                                |                                 |                                           |                      |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------|-------------------------------------------|----------------------|
| 209                                                                                                                                                                                                                                                            | Case No.:1/2/83-ALC1/2014      | Party Name:RUDRAKSH ADHESIVE    | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Approved |
|                                                                                                                                                                                                                                                                | HQ File :01/83/050/00001/AM15/ | RLA File :35/24/040/00038/AM14/ | Lic.No/Date:3510043528<br>14.02.2014      | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/19/2014-Ch.II dated 30.6.2014 the Committee decided to approve the case as under :- |                                |                                 |                                           |                      |

  
 डोना घोष / DONA GHOSH  
 उद्य. महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

| Export Item                      | Qty. | Import Item                     | Qty.    |
|----------------------------------|------|---------------------------------|---------|
| Modified Starch Industrial Grade | 1 Kg | Tapioca Starch Industrial Grade | 1.04 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                                                                                                                                                                               |                                    |                                                       |                                                   |                              |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------------------|---------------------------------------------------|------------------------------|
| 210                                                                                                                                                                                                           | <b>Case No.:</b> 47/8/83-ALC1/2014 | <b>Party Name:</b> CAMPBOR & ALLIED PRODUCTS LIMITED, | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                               | HQ File :01/83/050/00183/AM15/     | RLA File :03/94/040/01031/AM14/                       | Lic.No/Date:0310770394<br>14.02.2014              | Defer Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2014. The case is re-listed for 17.9.2014. |                                    |                                                       |                                                   |                              |

|                                                                                                                                                                                                                                                                |                                    |                                             |                                                   |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------------|---------------------------------------------------|------------------------------|
|                                                                                                                                                                                                                                                                | <b>Case No.:</b> 48/8/83-ALC1/2014 | <b>Party Name:</b> GALAXY SURFACTANTS LTD., | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Approved |
|                                                                                                                                                                                                                                                                | HQ File :01/83/050/00184/AM15/     | RLA File :03/94/040/00917/AM14/             | Lic.No/Date:0310770382<br>14.02.2014              | Defer Date:                  |
| <b>Decision :</b> The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/148/2011-Ch.II dated 7.7.2014 the Committee decided to approve the case as under :- |                                    |                                             |                                                   |                              |

| 211 | Export Item                                                                                                                                                                                                                                                                       | Qty. | Import Item                                                                                                                                   | Qty.                                                                               |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------|-----------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------|
|     | Lauryl Amido Propyl Betaine (Active Matter 29% to 31% (Galaxy LAPB)<br>Packing Material:- Packed in HDPE carboys made out of HDPE Granules. Each carboys containing 220 Kgs. Nt. Wt. & 9.8 Kg. Tare Wt. Net content of HDPE Granules contained in 1136.36 Carboys = 11,136.36 Kgs | 1 Kg | 1. Lauric Acid<br>2. Dimethyl Amino Propyl Amine<br>3. Monochloro Acetic Acid<br>4. Caustic Soda Lye<br>5. Sodium Sulfite<br>6. HDPE Granules | 0.181 Kg<br>0.092 Kg<br>0.086 Kg<br>0.082 Kg<br>0.0019 Kg<br>As per packing policy |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

*[Signature]*  
**DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                             |                                    |                                          |                                                   |                              |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------------|---------------------------------------------------|------------------------------|
| 212                                                                                                                                                                                                         | <b>Case No.:</b> 69/8/83-ALC1/2014 | <b>Party Name:</b> BANKIM PLAST PVT.LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                             | HQ File<br>:01/83/050/00205/AM15/  | RLA File<br>:03/94/040/01029/AM14/       | Lic.No/Date:0310770353<br>14.02.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(PC.Div) on 4.8.2014. The case is re-listed for 17.9.2014. |                                    |                                          |                                                   |                              |

|                                                                                                                                                                                                                                                              |                                    |                                             |                                                   |                              |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------------|---------------------------------------------------|------------------------------|
| 213                                                                                                                                                                                                                                                          | <b>Case No.:</b> 70/8/83-ALC1/2014 | <b>Party Name:</b> ASHA PENN COLOR PVT.LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Approved |
|                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/00206/AM15/  | RLA File<br>:03/94/040/01013/AM14/          | Lic.No/Date:0310770364<br>14.02.2014              | Defer Date:                  |
| <b>Decision :</b> The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No.46011/136/2006-PC.II dated 6.8.2014 the Committee decided to approve the case as under :- |                                    |                                             |                                                   |                              |

| Export Item                          | Qty. | Import Item                               | Qty.                                     |
|--------------------------------------|------|-------------------------------------------|------------------------------------------|
| Nitro Cellulose Pigmented Dispersion | 1 Kg | 1. Nitro Cellulose Resin                  | 1.02 Kg/Kg content in the export product |
|                                      |      | 2. Relevant Inorganic Pigments            | - do -                                   |
|                                      |      | 3. Acetyl Tributyl Citrate                | - do -                                   |
|                                      |      | 4. Dispersion Additives / Wetting Agents  | - do -                                   |
|                                      |      | 5. Relevant Ethyl Alcohol / Ethyl Acetate | - do -                                   |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                                                                                                                                                    |                                    |                                             |                                                   |                              |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------------|---------------------------------------------------|------------------------------|
| 214                                                                                                                                                                                | <b>Case No.:</b> 71/8/83-ALC1/2014 | <b>Party Name:</b> ASHA PENN COLOR PVT.LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Approved |
|                                                                                                                                                                                    | HQ File<br>:01/83/050/00207/AM15/  | RLA File<br>:03/94/040/01027/AM14/          | Lic.No/Date:0310770370<br>14.02.2014              | Defer Date:                  |
| <b>Decision :</b> The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No.46011/136/2006- |                                    |                                             |                                                   |                              |

**Dy. Director / DINA GHOSH**  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

PC.II dated 6.8.2014 the Committee decided to approve the case as under :-

| Export Item                                | Qty. | Import Item                                                                          | Qty.                                     |
|--------------------------------------------|------|--------------------------------------------------------------------------------------|------------------------------------------|
| Cellulose Acetate Butyrate Pigmented Chips | 1 Kg | 1. Cellulose Acetate Butyrate Resins                                                 | 1.02 Kg/Kg content in the export product |
|                                            |      | 2. Relevant Inorganic Pigments                                                       | - do -                                   |
|                                            |      | 3. Additive i.e. Dodecyl / Alkyl Sulphonate based Solution (Additive Content 13.64%) | - do -                                   |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                                                                                                                                                                                |                                    |                                             |                                                   |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------------|---------------------------------------------------|------------------------------|
| 215                                                                                                                                                                                                            | <b>Case No.:</b> 72/8/83-ALC1/2014 | <b>Party Name:</b> GALAXY SURFACTANTS LTD., | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                | HQ File :01/83/050/00208/AM15/     | RLA File :03/94/040/00918/AM14/             | Lic.No/Date:0310770386<br>14.02.2014              | Defer Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.8.2014. The case is re-listed for 17.9.2014. |                                    |                                             |                                                   |                              |

|                                                                                                                                                                                                     |                                    |                                       |                                                   |                              |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------|---------------------------------------------------|------------------------------|
| 216                                                                                                                                                                                                 | <b>Case No.:</b> 32/2/83-ALC1/2014 | <b>Party Name:</b> ASIATIC INDUSTRIES | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                     | HQ File :01/83/050/00957/AM14/     | RLA File :08/24/040/00491/AM14/       | Lic.No/Date:0810128983<br>18.02.2014              | Defer Date:17.09.2014        |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014. |                                    |                                       |                                                   |                              |

|                                                                                  |                                    |                                            |                                                   |                              |
|----------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------------------------------------|------------------------------|
| 217                                                                              | <b>Case No.:</b> 31/2/83-ALC1/2014 | <b>Party Name:</b> ATLANTIC CARE CHEMICALS | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case deferred |
|                                                                                  | HQ File :01/83/050/00956/AM14/     | RLA File :10/24/040/00080/AM14/            | Lic.No/Date:1010056981<br>18.02.2014              | Defer Date:17.9.2014         |
| <b>Decision :</b> Comments awaited from DBT The case is re-listed for 17.9.2014. |                                    |                                            |                                                   |                              |

|     |                                   |                                            |                                     |                              |
|-----|-----------------------------------|--------------------------------------------|-------------------------------------|------------------------------|
| 218 | <b>Case No.:</b> 8/2/83-ALC1/2014 | <b>Party Name:</b> MAGNUM OVERSEAS (INDIA) | <b>Meet No/Date:</b> 8/83-ALC1/2014 | <b>Status:</b> Case Deferred |
|-----|-----------------------------------|--------------------------------------------|-------------------------------------|------------------------------|

  
 डोना घोष / DONA GHOSH  
 उप महाविदेशीय विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महाविदेशीय  
 Directorate General of Foreign Trade  
 वणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                    |                                    |                                      |                          |  |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------|--------------------------|--|
|                                                                                                                                                                                                    |                                    |                                      | 16.07.2014               |  |
| HQ File<br>:01/83/050/00008/AM15/                                                                                                                                                                  | RLA File<br>:03/95/040/00904/AM14/ | Lic.No/Date:0310770510<br>18.02.2014 | Defer<br>Date:17.09.2014 |  |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem. Div)was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 17.9.2014. |                                    |                                      |                          |  |

|                                                                                                                                                                                                                                                      |                                        |                                             |                                               |                                 |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|---------------------------------------------|-----------------------------------------------|---------------------------------|
|                                                                                                                                                                                                                                                      | <b>Case No.:29/2/83-<br/>ALC1/2014</b> | Party Name:INTERNATIONAL<br>PRINT-O-PAC LTD | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:Case<br/>Deferred</b> |
| 219                                                                                                                                                                                                                                                  | HQ File<br>:01/83/050/00954/AM14/      | RLA File<br>:05/23/040/00475/AM14/          | Lic.No/Date:0510380019<br>21.02.2014          | Defer<br>Date:17.09.2014        |
| <b>Decision</b> :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D L dated 22.7.2014 issued by DIPP. The case is re-listed for 17.9.2014. |                                        |                                             |                                               |                                 |

|                                                                                           |                                        |                                          |                                               |                                 |
|-------------------------------------------------------------------------------------------|----------------------------------------|------------------------------------------|-----------------------------------------------|---------------------------------|
|                                                                                           | <b>Case No.:30/2/83-<br/>ALC1/2014</b> | Party Name:KHYATI<br>CHEMICALS PVT. LTD. | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:Case<br/>Deferred</b> |
| 220                                                                                       | HQ File<br>:01/83/050/00955/AM14/      | RLA File<br>:08/24/040/00525/AM14/       | Lic.No/Date:0810129078<br>21.02.2014          | Defer<br>Date:17.09.2014        |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 17.9.2014. |                                        |                                          |                                               |                                 |

|                                                                                                                                                                                                               |                                       |                                            |                                               |                                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|--------------------------------------------|-----------------------------------------------|---------------------------------|
|                                                                                                                                                                                                               | <b>Case No.:8/8/83-<br/>ALC1/2014</b> | Party Name:COLOURTEX<br>INDUSTRIES LIMITED | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:Case<br/>Deferred</b> |
| 221                                                                                                                                                                                                           | HQ File<br>:01/83/050/00144/AM15/     | RLA File<br>:03/94/040/01032/AM14/         | Lic.No/Date:0310771319<br>21.02.2014          | Defer<br>Date:17.09.2014        |
| <b>Decision</b> :The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.8.2014. The case is re-listed for 17.9.2014. |                                       |                                            |                                               |                                 |

|                                                                                                                                                                                                               |                                        |                                                       |                                               |                                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|-------------------------------------------------------|-----------------------------------------------|---------------------------------|
|                                                                                                                                                                                                               | <b>Case No.:13/8/83-<br/>ALC1/2014</b> | Party Name:CRODA<br>INDIA COMPANY<br>PRIVATE LIMITED. | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:Case<br/>Deferred</b> |
| 222                                                                                                                                                                                                           | HQ File<br>:01/83/050/00149/AM15/      | RLA File<br>:03/94/040/01061/AM14/                    | Lic.No/Date:0310771920<br>25.02.2014          | Defer<br>Date:17.09.2014        |
| <b>Decision</b> :The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.8.2014. The case is re-listed for 17.9.2014. |                                        |                                                       |                                               |                                 |

|     |                                        |                                           |                                 |                                 |
|-----|----------------------------------------|-------------------------------------------|---------------------------------|---------------------------------|
| 223 | <b>Case No.:83/8/83-<br/>ALC1/2014</b> | Party Name:ESTEEM<br>INDUSTRIES PVT. LTD, | Meet No/Date:8/83-<br>ALC1/2014 | <b>Status:Case<br/>Deferred</b> |
|-----|----------------------------------------|-------------------------------------------|---------------------------------|---------------------------------|

  
 डोना घोष / DONA GHOSH  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 सणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                |                                    |                                      |                          |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------|--------------------------|
|                                                                                                                                                                                                                |                                    | 16.07.2014                           |                          |
| HQ File<br>:01/83/050/00219/AM15/                                                                                                                                                                              | RLA File<br>:17/24/040/00122/AM14/ | Lic.No/Date:1710005714<br>26.02.2014 | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.7.2014. The case is re-listed for 17.9.2014. |                                    |                                      |                          |

|                                                                                                                                                                                                                                            |                                                                   |                                                       |                                 |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------|-------------------------------------------------------|---------------------------------|
| <b>Case No.:</b> 61/8/83-<br>ALC1/2014                                                                                                                                                                                                     | <b>Party Name:</b> NEW (INDIA)<br>IMAGING INDUSTRIES<br>PVT. LTD. | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>approved |
| HQ File<br>:01/83/050/00197/AM15/                                                                                                                                                                                                          | RLA File<br>:03/95/040/00957/AM14/                                | Lic.No/Date:0310772313<br>27.02.2014                  | Defer<br>Date:16.07.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/15/2014-TSW dated 22.7.2014, the Committee decided to approve the case as per SION A-1572, as under :- |                                                                   |                                                       |                                 |

**Export Items No.1 : As per application**

**Quantity : 1 Kg**

**Import items:**

| Import and export item no. | Import Item Description                                                              | Quantity recommended |
|----------------------------|--------------------------------------------------------------------------------------|----------------------|
| 1.                         | Natural Transparent / Translucent Tracing paper in Jumbo Rolls with GSM 82 (+/- 10%) | 1.05 Kg              |

**Export Items No.2 : As per application**

**Quantity : 1 Kg**

**Import items:**

| Import and export item no. | Import Item Description                                                               | Quantity recommended |
|----------------------------|---------------------------------------------------------------------------------------|----------------------|
| 1.                         | Natural Transparent / Translucent Tracing paper in Jumbo Rolls with GSM 112 (+/- 10%) | 1.05 Kg              |

**Export Items No.3 : As per application**

**Quantity : 1 Kg**

*[Signature]*  
**डोना घोष / DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 भारत सरकार, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

**Import items:**

| Import and export item no. | Import Item Description                                                               | Quantity recommended |
|----------------------------|---------------------------------------------------------------------------------------|----------------------|
| 1.                         | Natural Transparent / Translucent Tracing paper in Jumbo Rolls with GSM 180 (+/- 10%) | 1.05 Kg              |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:25/8/83-ALC1/2014 Party Name:ESTEEM INDUSTRIES PVT. LTD, Meet No/Date:8/83-ALC1/2014 16.07.2014 Status:Case Approved

HQ File :01/83/050/00161/AM15/ RLA File :17/24/040/00126/AM14/ Lic.No/Date:1710005717 28.02.2014 Defer Date:

**Decision :** The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/78/2012-Ch.II dated 19.8.2014 the Committee decided to approve the case as under :-

|     |                                                                                                                    |      |                                                                                         |          |
|-----|--------------------------------------------------------------------------------------------------------------------|------|-----------------------------------------------------------------------------------------|----------|
| 225 | Export Item                                                                                                        | Qty. | Import Item                                                                             | Qty.     |
|     | Ethoxylated Alcohol 2 (Lauryl Myristyl Alcohol 2 Moles Ethoxylate) (Appearance: Colourless clear to turbid liquid) | 1 Kg | 1. Ethylene Oxide (Colourless clear liquid)                                             | 0.314 Kg |
|     |                                                                                                                    |      | 2. Lauryl Alcohol (Lauryl Myristyl Alcohol/CO 1214) (Colourless clear insoluble liquid) | 0.685 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:26/8/83-ALC1/2014 Party Name:ESTEEM INDUSTRIES PVT. LTD, Meet No/Date:8/83-ALC1/2014 16.07.2014 Status:Case Approved

HQ File :01/83/050/00162/AM15/ RLA File :17/24/040/00127/AM14/ Lic.No/Date:1710005718 28.02.2014 Defer Date:

226 **Decision :** The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/78/2012-Ch.II dated 19.8.2014 the Committee decided to approve the case as under :-

|                       |      |                               |          |
|-----------------------|------|-------------------------------|----------|
| Export Item           | Qty. | Import Item                   | Qty.     |
| Ethoxylated Alcohol 2 | 1 Kg | 1. Ethylene Oxide (Colourless | 0.314 Kg |

*[Signature]*  
 डी. ना. घोष / DONA GHOSH  
 उप महाविदेशी व्यापार  
 Dy. Director General of Foreign Trade  
 विदेशी व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                       |  |                                                                                                                       |          |
|-------------------------------------------------------------------------------------------------------|--|-----------------------------------------------------------------------------------------------------------------------|----------|
| (Lauryl Myristyl Alcohol<br>2 Moles Ethoxylate)<br>(Appearance: Colourless<br>clear to turbid liquid) |  | clear liquid)<br><br>2. Lauryl Alcohol (Lauryl<br>Myristyl Alcohol/CO 1214)<br>(Colourless clear insoluble<br>liquid) | 0.685 Kg |
|-------------------------------------------------------------------------------------------------------|--|-----------------------------------------------------------------------------------------------------------------------|----------|

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                                                                                                                                                                               |                                                   |                                                       |                                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------|-------------------------------------------------------|---------------------------------|
| <b>Case No.:</b> 27/8/83-<br>ALC1/2014                                                                                                                                                                        | <b>Party Name:</b> ESTEEM<br>INDUSTRIES PVT. LTD, | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
| 227 HQ File<br>:01/83/050/00163/AM15/                                                                                                                                                                         | RLA File<br>:17/24/040/00124/AM14/                | Lic.No/Date:1710005716<br>28.02.2014                  | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.9.2014. The case is re-listed for 17.9.2014. |                                                   |                                                       |                                 |

|                                                                                                                                                                                                                       |                                                     |                                                       |                                 |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------|-------------------------------------------------------|---------------------------------|
| <b>Case No.:</b> 60/8/83-<br>ALC1/2014                                                                                                                                                                                | <b>Party Name:</b> SMI COATED<br>PRODUCTS PVT. LTD. | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Approved |
| HQ File<br>:01/83/050/00196/AM15/                                                                                                                                                                                     | RLA File<br>:03/95/040/00970/AM14/                  | Lic.No/Date:0310772517<br>28.02.2014                  | Defer Date:                     |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/7/2014-TSW dated 22.7.2014, the Committee decided to approve the case as under :- |                                                     |                                                       |                                 |
| Export Item : Self Adhesive Paper (165 GSM +/-10%) with Adhesive<br>Coating weight of 20 GSM/SQM                                                                                                                      |                                                     |                                                       |                                 |
| 228 Quantity                                                                                                                                                                                                          | : 1 Sq. Meter                                       |                                                       |                                 |

**Import items:**

| S.No. | Item Description                                 | Quantity recommended                          |
|-------|--------------------------------------------------|-----------------------------------------------|
| 1.    | Vellum Paper (70 GSM+/-10%)                      | 1.04 Sq. Meter/Sq. Meter<br>content in export |
| 2.    | Adhesive (100% Solid) (Rubber Based Hot<br>Melt) | 0.024 Kg                                      |
| 3.    | Silicon Coated Paper (62 GSM+/-10%)              | 1.04 Sq. Meter/Sq. Meter<br>content in export |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

*(Signature)*  
**DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                              |                                   |                                      |                                                   |                              |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|--------------------------------------|---------------------------------------------------|------------------------------|
| 229                                                                                                                                                                                                          | <b>Case No.:</b> 9/8/83-ALC1/2014 | <b>Party Name:</b> BHAVIN INDUSTRIES | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                              | HQ File<br>:01/83/050/00145/AM15/ | RLA File<br>:03/94/040/01041/AM14/   | Lic.No/Date:0310773136<br>05.03.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(PC.Div) on 21.8.2014. The case is re-listed for 17.9.2014. |                                   |                                      |                                                   |                              |

|                                                                                                                                                                                                                |                                    |                                              |                                                   |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|----------------------------------------------|---------------------------------------------------|------------------------------|
| 230                                                                                                                                                                                                            | <b>Case No.:</b> 81/8/83-ALC1/2014 | <b>Party Name:</b> CHEMOCID IMPEX PVT. LTD., | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00217/AM15/  | RLA File<br>:03/94/040/01048/AM14/           | Lic.No/Date:0310773124<br>05.03.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.7.2014. The case is re-listed for 17.9.2014. |                                    |                                              |                                                   |                              |

|                                                                                                                                                                                                                                                                            |                                    |                                     |                                                   |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------|---------------------------------------------------|------------------------------|
| 231                                                                                                                                                                                                                                                                        | <b>Case No.:</b> 41/8/83-ALC1/2014 | <b>Party Name:</b> PRIMA CHEMICALS, | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                                                                            | HQ File<br>:01/83/050/00177/AM15/  | RLA File<br>:08/24/040/00545/AM14/  | Lic.No/Date:0810129435<br>06.03.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the DL dated 28.8.2014 issued by Deptt. of C&PC(Chem.Div) . The case is re-listed for 17.9.2014. |                                    |                                     |                                                   |                              |

|                                                                                                                                                                                                               |                                    |                                                |                                                   |                              |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------------------|---------------------------------------------------|------------------------------|
| 232                                                                                                                                                                                                           | <b>Case No.:</b> 42/8/83-ALC1/2014 | <b>Party Name:</b> VIBFAST PIGMENTS PVT. LTD., | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                               | HQ File<br>:01/83/050/00178/AM15/  | RLA File<br>:08/24/040/00543/AM14/             | Lic.No/Date:0810129434<br>06.03.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2014. The case is re-listed for 17.9.2014. |                                    |                                                |                                                   |                              |

|                                                                                                                                                                             |                                    |                                             |                                                   |                              |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------------|---------------------------------------------------|------------------------------|
| 233                                                                                                                                                                         | <b>Case No.:</b> 65/8/83-ALC1/2014 | <b>Party Name:</b> JJ.PLASTALLOY PVT. LTD., | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                             | HQ File<br>:01/83/050/00201/AM15/  | RLA File<br>:15/24/040/00014/AM14/          | Lic.No/Date:1510021432<br>07.03.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(PC.Div) on 27.8.2014. The |                                    |                                             |                                                   |                              |

  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

case is re-listed for 17.9.2014.

|                                                                                                                                                                                                                |                                    |                                               |                                                   |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-----------------------------------------------|---------------------------------------------------|------------------------------|
| 234                                                                                                                                                                                                            | <b>Case No.:</b> 21/8/83-ALC1/2014 | <b>Party Name:</b> KHYATI CHEMICALS PVT. LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00157/AM15/  | RLA File<br>:08/24/040/00549/AM14/            | Lic.No/Date:0810129473<br>10.03.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.8.2014. The case is re-listed for 17.9.2014. |                                    |                                               |                                                   |                              |

|                                                                                                                                                                                            |                                    |                                                   |                                                   |                              |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------------------|---------------------------------------------------|------------------------------|
| 235                                                                                                                                                                                        | <b>Case No.:</b> 74/8/83-ALC1/2014 | <b>Party Name:</b> MONTEX GLASS FIBRE IND PVT LTD | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                            | HQ File<br>:01/83/050/00210/AM15/  | RLA File<br>:03/95/040/00963/AM14/                | Lic.No/Date:0310773678<br>10.03.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 21.8.2014. The case is re-listed for 17.9.2014. |                                    |                                                   |                                                   |                              |

|                                                                                                                                                                                                              |                                    |                                    |                                                   |                              |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------|---------------------------------------------------|------------------------------|
| 236                                                                                                                                                                                                          | <b>Case No.:</b> 85/8/83-ALC1/2014 | <b>Party Name:</b> A.G.MULTIPACK,  | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                              | HQ File<br>:01/83/050/00221/AM15/  | RLA File<br>:56/24/040/00045/AM14/ | Lic.No/Date:5610003816<br>10.03.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.7.2014. The case is re-listed for 17.9.2014. |                                    |                                    |                                                   |                              |

|                                                                                                                                                                                                                |                                    |                                        |                                                   |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|----------------------------------------|---------------------------------------------------|------------------------------|
| 237                                                                                                                                                                                                            | <b>Case No.:</b> 82/8/83-ALC1/2014 | <b>Party Name:</b> RAJ BORAX PVT. LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00218/AM15/  | RLA File<br>:03/95/040/00958/AM14/     | Lic.No/Date:0310773882<br>11.03.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.7.2014. The case is re-listed for 17.9.2014. |                                    |                                        |                                                   |                              |

|                                                                                            |                                    |                                    |                                                   |                              |
|--------------------------------------------------------------------------------------------|------------------------------------|------------------------------------|---------------------------------------------------|------------------------------|
| 238                                                                                        | <b>Case No.:</b> 1/50/83-ALC1/2013 | <b>Party Name:</b> UPL LTD.        | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                            | HQ File<br>:01/83/050/00940/AM14/  | RLA File<br>:03/95/040/00989/AM14/ | Lic.No/Date:0310774156<br>12.03.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy |                                    |                                    |                                                   |                              |

  
 डोना घोष / DONA GHOSH  
 उप महा निदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महा निदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.7.2014. The case is re-listed for 17.9.2014.

|                                                                                                                                                                                                                |                                   |                                         |                                                   |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-----------------------------------------|---------------------------------------------------|------------------------------|
| 239                                                                                                                                                                                                            | <b>Case No.:</b> 2/4/83-ALC1/2014 | <b>Party Name:</b> VIVIMED LABS LIMITED | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                | HQ File :01/83/050/00107/AM15/    | RLA File :09/24/040/00635/AM14/         | Lic.No/Date:0910059542<br>12.03.2014              | Defer Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.8.2014. The case is re-listed for 17.9.2014. |                                   |                                         |                                                   |                              |

|                                                                                                                                                                                                                |                                    |                                 |                                                   |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------|---------------------------------------------------|------------------------------|
| 240                                                                                                                                                                                                            | <b>Case No.:</b> 67/8/83-ALC1/2014 | <b>Party Name:</b> UPL LTD.     | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                | HQ File :01/83/050/00203/AM15/     | RLA File :03/95/040/00975/AM14/ | Lic.No/Date:0310774153<br>12.03.2014              | Defer Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.7.2014. The case is re-listed for 17.9.2014. |                                    |                                 |                                                   |                              |

|                                                                                                                                                                                                                                                  |                                    |                                                |                                                   |                              |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------------------|---------------------------------------------------|------------------------------|
| 241                                                                                                                                                                                                                                              | <b>Case No.:</b> 22/8/83-ALC1/2014 | <b>Party Name:</b> ESTEEM INDUSTRIES PVT. LTD, | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Approved |
|                                                                                                                                                                                                                                                  | HQ File :01/83/050/00158/AM15/     | RLA File :17/24/040/00129/AM14/                | Lic.No/Date:1710005740<br>13.03.2014              | Defer Date:                  |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/78/2012-PC-II dated 1.9.2014, the Committee decided to approve the case as under :- |                                    |                                                |                                                   |                              |

| Export Item                                                                             | Qty. | Import Item                                                  | Qty.     |
|-----------------------------------------------------------------------------------------|------|--------------------------------------------------------------|----------|
| Product- L-2745 Fatty Alcohol Alkoxylate (Appearance: Colurless clear to turbid liquid) | 1 Kg | 1. Lauryl Alcohol (Lauryl Myristyl Alcohol /C12 C14 Alcohol) | 0.291 Kg |
|                                                                                         |      | 2. Ethylene Oxide (Colourless clear liquid)                  | 0.267 Kg |
|                                                                                         |      | 3. Propylene Oxide (Colourless liquid)                       | 0.440 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

  
**DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                |                                   |                                               |                                           |                             |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-----------------------------------------------|-------------------------------------------|-----------------------------|
| 242                                                                                                                                                                                                            | <b>Case No.:15/8/83-ALC1/2014</b> | Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED, | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00151/AM15/ | RLA File<br>:03/94/040/01106/AM14/            | Lic.No/Date:0310774648<br>14.03.2014      | Defer<br>Date:17.09.2014    |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.8.2014. The case is re-listed for 17.9.2014. |                                   |                                               |                                           |                             |

|                                                                                                                                                                                                                                                  |                                   |                                        |                                           |                             |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|----------------------------------------|-------------------------------------------|-----------------------------|
| 243                                                                                                                                                                                                                                              | <b>Case No.:44/8/83-ALC1/2014</b> | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Approved</b> |
|                                                                                                                                                                                                                                                  | HQ File<br>:01/83/050/00180/AM15/ | RLA File<br>:17/24/040/00134/AM14/     | Lic.No/Date:1710005742<br>14.03.2014      | Defer Date:                 |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/78/2012-PC-II dated 1.9.2014, the Committee decided to approve the case as under :- |                                   |                                        |                                           |                             |

| Export Item                                                                                                       | Qty. | Import Item                                 | Qty.     |
|-------------------------------------------------------------------------------------------------------------------|------|---------------------------------------------|----------|
| ANP-20460 (Ammonium Salt of Sulphonated Alkyl Phenol Ethoxylate)<br>(Appearance: Yellow to light brownish liquid) | 1 Kg | 1. Nonyl Phenol (Colourless viscous liquid) | 0.312 Kg |
|                                                                                                                   |      | 2. Ethylene Oxide (Colourless clear liquid) | 0.249 Kg |
|                                                                                                                   |      | 3. Sulphamic Acid (White crystalline solid) | 0.137 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                                                                                                                                                                                |                                   |                                    |                                           |                             |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------|-------------------------------------------|-----------------------------|
| 244                                                                                                                                                                                                            | <b>Case No.:68/8/83-ALC1/2014</b> | Party Name:SHOGUN ORGANICS LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00204/AM15/ | RLA File<br>:03/95/040/01011/AM14/ | Lic.No/Date:0310774612<br>14.03.2014      | Defer<br>Date:17.09.2014    |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.7.2014. The case is re-listed for 17.9.2014. |                                   |                                    |                                           |                             |

|     |                                   |                                            |                                           |                             |
|-----|-----------------------------------|--------------------------------------------|-------------------------------------------|-----------------------------|
| 245 | <b>Case No.:14/8/83-ALC1/2014</b> | Party Name:DAIKAFFIL CHEMICALS INDIA LTD., | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|     | HQ File                           | RLA File                                   | Lic.No/Date:0310774815                    | Defer                       |

*[Signature]*  
**DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

:01/83/050/00150/AM15/ :03/94/040/00946/AM14/ 18.03.2014 Date:17.09.2014

**Decision :** The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.8.2014. The case is re-listed for 17.9.2014.

|     |                                    |                                       |                                           |                              |
|-----|------------------------------------|---------------------------------------|-------------------------------------------|------------------------------|
| 246 | <b>Case No.:</b> 24/8/83-ALC1/2014 | Party Name:SOLTEX PETRO PRODUCTS LTD. | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|     | HQ File<br>:01/83/050/00160/AM15/  | RLA File<br>:03/95/040/00953/AM14/    | Lic.No/Date:0310774806<br>18.03.2014      | Defer<br>Date:17.09.2014     |

**Decision :** The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.8.2014. The case is re-listed for 17.9.2014.

|     |                                    |                                                |                                           |                              |
|-----|------------------------------------|------------------------------------------------|-------------------------------------------|------------------------------|
| 247 | <b>Case No.:</b> 50/8/83-ALC1/2014 | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|     | HQ File<br>:01/83/050/00186/AM15/  | RLA File<br>:03/94/040/01024/AM14/             | Lic.No/Date:0310775046<br>19.03.2014      | Defer<br>Date:17.09.2014     |

**Decision :** The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2014. The case is re-listed for 17.9.2014.

|     |                                    |                                     |                                           |                              |
|-----|------------------------------------|-------------------------------------|-------------------------------------------|------------------------------|
| 248 | <b>Case No.:</b> 66/8/83-ALC1/2014 | Party Name:SUNSHIELD CHEMICALS LTD. | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Approved |
|     | HQ File<br>:01/83/050/00202/AM15/  | RLA File<br>:03/95/040/01023/AM14/  | Lic.No/Date:0310774924<br>19.03.2014      | Defer Date:                  |

**Decision :** The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/107/2010-Ch-II dated 28.7.2014, the Committee decided to approve the case as under :-

| Export Item                       | Qty. | Import Item                   | Qty.     |
|-----------------------------------|------|-------------------------------|----------|
| Sun P 105 EO PO Block CO Polymers | 1 Kg | 1. Poly Propylene Glycol 2000 | 0.260 Kg |
|                                   |      | 2. Ethylene Oxide             | 0.562 Kg |
|                                   |      | 3. Propylene Oxide            | 0.177 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|     |                                    |                                         |                                           |                              |
|-----|------------------------------------|-----------------------------------------|-------------------------------------------|------------------------------|
| 249 | <b>Case No.:</b> 40/8/83-ALC1/2014 | Party Name:ASSOCIATED DYESTUFF PVT. LTD | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|-----|------------------------------------|-----------------------------------------|-------------------------------------------|------------------------------|

*[Signature]*  
**DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 तानिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                   |                                    |                                      |                          |
|-----------------------------------|------------------------------------|--------------------------------------|--------------------------|
| HQ File<br>:01/83/050/00176/AM15/ | RLA File<br>:08/24/040/00563/AM14/ | Lic.No/Date:0810129823<br>20.03.2014 | Defer<br>Date:17.09.2014 |
|-----------------------------------|------------------------------------|--------------------------------------|--------------------------|

**Decision :** The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2014. The case is re-listed for 17.9.2014.

|                                   |                                        |                                               |                                 |
|-----------------------------------|----------------------------------------|-----------------------------------------------|---------------------------------|
| <b>Case No.:45/8/83-ALC1/2014</b> | Party Name:SUNSHIELD<br>CHEMICALS LTD. | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:Case<br/>Approved</b> |
|-----------------------------------|----------------------------------------|-----------------------------------------------|---------------------------------|

|                                   |                                    |                                      |             |
|-----------------------------------|------------------------------------|--------------------------------------|-------------|
| HQ File<br>:01/83/050/00181/AM15/ | RLA File<br>:03/95/040/01022/AM14/ | Lic.No/Date:0310775106<br>20.03.2014 | Defer Date: |
|-----------------------------------|------------------------------------|--------------------------------------|-------------|

**Decision :** The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/107/2010-Ch-II dated 28.7.2014, the Committee decided to approve the case as under :-

|     |                                      |             |                               |             |
|-----|--------------------------------------|-------------|-------------------------------|-------------|
| 250 | <b>Export Item</b>                   | <b>Qty.</b> | <b>Import Item</b>            | <b>Qty.</b> |
|     | Sun L 101 EO PO Block<br>CO Polymers | 1 Kg        | 1. Poly Propylene Glycol 2000 | 0.484 Kg    |
|     |                                      |             | 2. Ethylene Oxide             | 0.162 Kg    |
|     |                                      |             | 3. Propylene Oxide            | 0.363 Kg    |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                   |                                                 |                                               |                                 |
|-----------------------------------|-------------------------------------------------|-----------------------------------------------|---------------------------------|
| <b>Case No.:49/8/83-ALC1/2014</b> | Party Name:KRISHNA<br>ANTIOXIDANTS PVT.<br>LTD. | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:Case<br/>Deferred</b> |
|-----------------------------------|-------------------------------------------------|-----------------------------------------------|---------------------------------|

|     |                                   |                                    |                                      |                          |
|-----|-----------------------------------|------------------------------------|--------------------------------------|--------------------------|
| 251 | HQ File<br>:01/83/050/00185/AM15/ | RLA File<br>:03/94/040/01105/AM14/ | Lic.No/Date:0310775209<br>20.03.2014 | Defer<br>Date:17.09.2014 |
|-----|-----------------------------------|------------------------------------|--------------------------------------|--------------------------|

**Decision :** The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2014. The case is re-listed for 17.9.2014.

|                                   |                                        |                                               |                                 |
|-----------------------------------|----------------------------------------|-----------------------------------------------|---------------------------------|
| <b>Case No.:35/8/83-ALC1/2014</b> | Party Name:GREENPLY<br>INDUSTRIES LTD. | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:Case<br/>Deferred</b> |
|-----------------------------------|----------------------------------------|-----------------------------------------------|---------------------------------|

|     |                                   |                                    |                                      |                          |
|-----|-----------------------------------|------------------------------------|--------------------------------------|--------------------------|
| 252 | HQ File<br>:01/83/050/00171/AM15/ | RLA File<br>:05/23/040/00526/AM14/ | Lic.No/Date:0510382380<br>21.03.2014 | Defer<br>Date:17.09.2014 |
|-----|-----------------------------------|------------------------------------|--------------------------------------|--------------------------|

**Decision :** The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.9.2014. The case is re-listed for 17.9.2014.

  
 डोना घोष / DONA GHOSH  
 उप महासंचालक, विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 सचिवालय एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                |                                        |                                        |                                                       |                                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|----------------------------------------|-------------------------------------------------------|---------------------------------|
| 253                                                                                                                                                                                                            | <b>Case No.:</b> 43/8/83-<br>ALC1/2014 | <b>Party Name:</b> KLJ<br>ORGANIC LTD. | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00179/AM15/      | RLA File<br>:05/23/040/00438/AM14/     | Lic.No/Date:0510382474<br>21.03.2014                  | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2014. The case is re-listed for 17.9.2014. |                                        |                                        |                                                       |                                 |

|                                                                                                                                                                                                               |                                       |                                        |                                                       |                                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|----------------------------------------|-------------------------------------------------------|---------------------------------|
| 254                                                                                                                                                                                                           | <b>Case No.:</b> 7/8/83-<br>ALC1/2014 | <b>Party Name:</b> R. K.<br>INDUSTRIES | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                               | HQ File<br>:01/83/050/00143/AM15/     | RLA File<br>:34/24/040/00312/AM14/     | Lic.No/Date:3410039637<br>24.03.2014                  | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2014. The case is re-listed for 17.9.2014. |                                       |                                        |                                                       |                                 |

|                                                                                                                                                                                           |                                        |                                                        |                                                       |                                 |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------------------|-------------------------------------------------------|---------------------------------|
| 255                                                                                                                                                                                       | <b>Case No.:</b> 19/8/83-<br>ALC1/2014 | <b>Party Name:</b> SCHOTT<br>KAISHA PRIVATE<br>LIMITED | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                           | HQ File<br>:01/83/050/00155/AM15/      | RLA File<br>:03/95/040/01036/AM14/                     | Lic.No/Date:0310775525<br>24.03.2014                  | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 4.8.2014. The case is re-listed for 17.9.2014. |                                        |                                                        |                                                       |                                 |

|                                                                                                                                                                                                               |                                        |                                                             |                                                       |                                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|-------------------------------------------------------------|-------------------------------------------------------|---------------------------------|
| 256                                                                                                                                                                                                           | <b>Case No.:</b> 51/8/83-<br>ALC1/2014 | <b>Party Name:</b> CAMPHOR &<br>ALLIED PRODUCTS<br>LIMITED, | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                               | HQ File<br>:01/83/050/00187/AM15/      | RLA File<br>:03/94/040/01064/AM14/                          | Lic.No/Date:0310775539<br>24.03.2014                  | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2014. The case is re-listed for 17.9.2014. |                                        |                                                             |                                                       |                                 |

|                                                                                                                                                                                            |                                        |                                                        |                                                       |                                 |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------------------|-------------------------------------------------------|---------------------------------|
| 257                                                                                                                                                                                        | <b>Case No.:</b> 55/8/83-<br>ALC1/2014 | <b>Party Name:</b> SCHOTT<br>KAISHA PRIVATE<br>LIMITED | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                            | HQ File<br>:01/83/050/00191/AM15/      | RLA File<br>:03/95/040/01037/AM14/                     | Lic.No/Date:0310775521<br>24.03.2014                  | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 24.7.2014. The case is re-listed for 17.9.2014. |                                        |                                                        |                                                       |                                 |

  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                |                                    |                                              |                                                   |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|----------------------------------------------|---------------------------------------------------|------------------------------|
| 258                                                                                                                                                                                                            | <b>Case No.:</b> 64/8/83-ALC1/2014 | <b>Party Name:</b> AMTEX DYE CHEM INDUSTRIES | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00200/AM15/  | RLA File<br>:08/24/040/00571/AM14/           | Lic.No/Date:0810129933<br>24.03.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2014. The case is re-listed for 17.9.2014. |                                    |                                              |                                                   |                              |

|                                                                                                                                                                                                                |                                    |                                     |                                                   |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------|---------------------------------------------------|------------------------------|
| 259                                                                                                                                                                                                            | <b>Case No.:</b> 76/8/83-ALC1/2014 | <b>Party Name:</b> KLJ ORGANIC LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00212/AM15/  | RLA File<br>:05/23/040/00521/AM14/  | Lic.No/Date:0510382528<br>24.03.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2014. The case is re-listed for 17.9.2014. |                                    |                                     |                                                   |                              |

|                                                                                                                                                                                                                |                                    |                                              |                                                   |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|----------------------------------------------|---------------------------------------------------|------------------------------|
| 260                                                                                                                                                                                                            | <b>Case No.:</b> 77/8/83-ALC1/2014 | <b>Party Name:</b> CHEMICO CHEMICALS PVT LTD | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00213/AM15/  | RLA File<br>:05/23/040/00531/AM14/           | Lic.No/Date:0510382554<br>24.03.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.8.2014. The case is re-listed for 17.9.2014. |                                    |                                              |                                                   |                              |

261

|                                          |                                           |                                                   |                              |
|------------------------------------------|-------------------------------------------|---------------------------------------------------|------------------------------|
| <b>Case No.:</b> 23/8/83-ALC1/2014       | <b>Party Name:</b> VIC INDUSTRIES,        | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Approved |
| <b>HQ File</b><br>:01/83/050/00159/AM15/ | <b>RLA File</b><br>:17/24/040/00135/AM14/ | <b>Lic.No/Date:</b> 1710005762<br>25.03.2014      | <b>Defer Date:</b>           |

**Decision :** The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/4/2011-Ch-II dated 2.9.2014, the Committee decided to approve the case as under :-

| Export Item                                                                     | Qty. | Import Item | Qty.     |
|---------------------------------------------------------------------------------|------|-------------|----------|
| Product-45-R/L<br>(Styrenated Phenol)<br>(Aspect: Yellow to light brown liquid) | 1 Kg | 1. Phenol   | 0.474 Kg |
|                                                                                 |      | 2. Styrene  | 0.525 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

  
 ডোনা ঘোষ / DONA GHOSH  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                |                                   |                                              |                                           |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|----------------------------------------------|-------------------------------------------|------------------------------|
| 262                                                                                                                                                                                                            | <b>Case No.:</b> 6/8/83-ALC1/2014 | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00142/AM15/ | RLA File<br>:08/24/040/00575/AM14/           | Lic.No/Date:0810130057<br>26.03.2014      | Defer<br>Date:21.08.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.8.2014. The case is re-listed for 17.9.2014. |                                   |                                              |                                           |                              |

|                                                                                                                                                                                                              |                                    |                                                |                                           |                              |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------------------|-------------------------------------------|------------------------------|
| 263                                                                                                                                                                                                          | <b>Case No.:</b> 20/8/83-ALC1/2014 | Party Name:KANDLA ENERGY AND CHEMICALS LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                              | HQ File<br>:01/83/050/00156/AM15/  | RLA File<br>:05/23/040/00529/AM14/             | Lic.No/Date:0510382791<br>26.03.2014      | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(PC.Div) on 27.8.2014. The case is re-listed for 17.9.2014. |                                    |                                                |                                           |                              |

|                                                                                                                                                                                                                |                                    |                                              |                                           |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|----------------------------------------------|-------------------------------------------|------------------------------|
| 264                                                                                                                                                                                                            | <b>Case No.:</b> 62/8/83-ALC1/2014 | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00198/AM15/  | RLA File<br>:08/24/040/00573/AM14/           | Lic.No/Date:0810130058<br>26.03.2014      | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2014. The case is re-listed for 17.9.2014. |                                    |                                              |                                           |                              |

|                                                                                                                                                                                                                |                                    |                                    |                                           |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------|-------------------------------------------|------------------------------|
| 265                                                                                                                                                                                                            | <b>Case No.:</b> 63/8/83-ALC1/2014 | Party Name:PREM INDUSTRIES         | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00199/AM15/  | RLA File<br>:05/24/040/00475/AM14/ | Lic.No/Date:0510382789<br>26.03.2014      | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.7.2014. The case is re-listed for 17.9.2014. |                                    |                                    |                                           |                              |

|                                                                                                                                                                                                                |                                    |                                    |                                           |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------|-------------------------------------------|------------------------------|
| 266                                                                                                                                                                                                            | <b>Case No.:</b> 36/8/83-ALC1/2014 | Party Name:UPL LTD.                | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00172/AM15/  | RLA File<br>:03/95/040/00939/AM14/ | Lic.No/Date:0310776173<br>27.03.2014      | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.8.2014. The case is re-listed for 17.9.2014. |                                    |                                    |                                           |                              |

  
**DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                            |                                   |                                         |                                           |                             |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-----------------------------------------|-------------------------------------------|-----------------------------|
| 267                                                                                                                                                                                        | <b>Case No.:16/8/83-ALC1/2014</b> | Party Name:HOSLEY INDIA PRIVATE LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                            | HQ File<br>:01/83/050/00152/AM15/ | RLA File<br>:05/23/040/00539/AM14/      | Lic.No/Date:0510383028<br>28.03.2014      | Defer<br>Date:17.09.2014    |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 21.8.2014. The case is re-listed for 17.9.2014. |                                   |                                         |                                           |                             |

|                                                                                                                                                                                                                |                                   |                                                           |                                           |                             |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-----------------------------------------------------------|-------------------------------------------|-----------------------------|
| 268                                                                                                                                                                                                            | <b>Case No.:18/8/83-ALC1/2014</b> | Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD. | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00154/AM15/ | RLA File<br>:03/95/040/01049/AM14/                        | Lic.No/Date:0310776309<br>28.03.2014      | Defer<br>Date:17.09.2014    |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.8.2014. The case is re-listed for 17.9.2014. |                                   |                                                           |                                           |                             |

|                                                                                                                                                                                           |                                   |                                                   |                                           |                             |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|---------------------------------------------------|-------------------------------------------|-----------------------------|
| 269                                                                                                                                                                                       | <b>Case No.:28/8/83-ALC1/2014</b> | Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                           | HQ File<br>:01/83/050/00164/AM15/ | RLA File<br>:02/24/040/00228/AM14/                | Lic.No/Date:0210201738<br>28.03.2014      | Defer<br>Date:17.09.2014    |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 1.9.2014. The case is re-listed for 17.9.2014. |                                   |                                                   |                                           |                             |

|                                                                                                                                                                                                                |                                   |                                    |                                           |                             |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------|-------------------------------------------|-----------------------------|
| 270                                                                                                                                                                                                            | <b>Case No.:87/8/83-ALC1/2014</b> | Party Name:SYNGENTA INDIA LIMITED  | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00223/AM15/ | RLA File<br>:31/83/040/00246/AM14/ | Lic.No/Date:3110063317<br>28.03.2014      | Defer<br>Date:17.09.2014    |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2014. The case is re-listed for 17.9.2014. |                                   |                                    |                                           |                             |

|                                                                                                                                                                                            |                                   |                                         |                                           |                             |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-----------------------------------------|-------------------------------------------|-----------------------------|
| 271                                                                                                                                                                                        | <b>Case No.:88/8/83-ALC1/2014</b> | Party Name:RUSHABH INVESTMENT PVT. LTD. | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                            | HQ File<br>:01/83/050/00224/AM15/ | RLA File<br>:31/83/040/00244/AM14/      | Lic.No/Date:3110063307<br>28.03.2014      | Defer<br>Date:17.09.2014    |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 27.8.2014. The case is re-listed for 17.9.2014. |                                   |                                         |                                           |                             |

  
 डोना घोष / DONA GHOSH  
 उप महाविदेशीय व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                            |                                    |                                                 |                                                   |                              |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------------|---------------------------------------------------|------------------------------|
| 272                                                                                                                                                                                        | <b>Case No.:</b> 89/8/83-ALC1/2014 | <b>Party Name:</b> RUSHABH INVESTMENT PVT. LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                            | HQ File<br>:01/83/050/00225/AM15/  | RLA File<br>:31/83/040/00245/AM14/              | Lic.No/Date:3110063308<br>28.03.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 15.7.2014. The case is re-listed for 17.9.2014. |                                    |                                                 |                                                   |                              |

|                                                                                                                                                                                                               |                                    |                                               |                                                   |                              |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-----------------------------------------------|---------------------------------------------------|------------------------------|
| 273                                                                                                                                                                                                           | <b>Case No.:</b> 29/8/83-ALC1/2014 | <b>Party Name:</b> KHYATI CHEMICALS PVT. LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                               | HQ File<br>:01/83/050/00165/AM15/  | RLA File<br>:08/24/040/00495/AM14/            | Lic.No/Date:0810130139<br>31.03.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.9.2014. The case is re-listed for 17.9.2014. |                                    |                                               |                                                   |                              |

274

| Case No.:31/8/83-ALC1/2014                                                                                                                                                                                                                                                                  | Party Name:MATANGI INDUSTRIES      | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | Status:Case Approved |             |      |             |      |                                              |      |                       |          |  |  |                    |          |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------------|-------------|------|-------------|------|----------------------------------------------|------|-----------------------|----------|--|--|--------------------|----------|
| HQ File<br>:01/83/050/00167/AM15/                                                                                                                                                                                                                                                           | RLA File<br>:08/24/040/00554/AM14/ | Lic.No/Date:0810130209<br>01.04.2014      | Defer Date:          |             |      |             |      |                                              |      |                       |          |  |  |                    |          |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/68/2011-Ch-II dated 29.8.2014, the Committee decided to approve the case as under :-                                           |                                    |                                           |                      |             |      |             |      |                                              |      |                       |          |  |  |                    |          |
| <table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Poly Ethylene Glycol-1500 (Magacol PEG 1500)</td><td>1 Kg</td><td>1. Di-ethylene Glycol</td><td>0.071 Kg</td></tr><tr><td></td><td></td><td>2. Ethylnene Oxide</td><td>0.929 Kg</td></tr></table> |                                    |                                           |                      | Export Item | Qty. | Import Item | Qty. | Poly Ethylene Glycol-1500 (Magacol PEG 1500) | 1 Kg | 1. Di-ethylene Glycol | 0.071 Kg |  |  | 2. Ethylnene Oxide | 0.929 Kg |
| Export Item                                                                                                                                                                                                                                                                                 | Qty.                               | Import Item                               | Qty.                 |             |      |             |      |                                              |      |                       |          |  |  |                    |          |
| Poly Ethylene Glycol-1500 (Magacol PEG 1500)                                                                                                                                                                                                                                                | 1 Kg                               | 1. Di-ethylene Glycol                     | 0.071 Kg             |             |      |             |      |                                              |      |                       |          |  |  |                    |          |
|                                                                                                                                                                                                                                                                                             |                                    | 2. Ethylnene Oxide                        | 0.929 Kg             |             |      |             |      |                                              |      |                       |          |  |  |                    |          |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                      |                                    |                                           |                      |             |      |             |      |                                              |      |                       |          |  |  |                    |          |

|                                                                                                                                                                                                                |                                    |                                                    |                                                   |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|----------------------------------------------------|---------------------------------------------------|------------------------------|
| 275                                                                                                                                                                                                            | <b>Case No.:</b> 33/8/83-ALC1/2014 | <b>Party Name:</b> SABERO ORGANICS GUJARAT LIMITED | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00169/AM15/  | RLA File<br>:03/95/040/00123/AM14/                 | Lic.No/Date:0310776584<br>01.04.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.8.2014. The case is re-listed for 17.9.2014. |                                    |                                                    |                                                   |                              |

  
 डोना घोष DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 बाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                               |                                    |                                                    |                                                   |                              |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|----------------------------------------------------|---------------------------------------------------|------------------------------|
| 276                                                                                                                                                                                                           | <b>Case No.:</b> 34/8/83-ALC1/2014 | <b>Party Name:</b> SABERO ORGANICS GUJARAT LIMITED | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                               | HQ File :01/83/050/00170/AM15/     | RLA File :03/95/040/00933/AM14/                    | Lic.No/Date:0310776563<br>01.04.2014              | Defer Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.9.2014. The case is re-listed for 17.9.2014. |                                    |                                                    |                                                   |                              |

|                                                                                                                                                                                                                                                    |                                           |                                                   |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|------------------------------|
| <b>Case No.:</b> 37/8/83-ALC1/2014                                                                                                                                                                                                                 | <b>Party Name:</b> GIRDHARS INTERNATIONAL | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Approved |
| HQ File :01/83/050/00173/AM15/                                                                                                                                                                                                                     | RLA File :05/23/040/00543/AM14/           | Lic.No/Date:0510383279<br>01.04.2014              | Defer Date:                  |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of DC(MSME) vide their U.O.No. No.23(7)/2013-Chem dated 11.8.2014, the Committee decided to approve the case as per SION K-159, as under :- |                                           |                                                   |                              |
| <b>Export Item</b>                                                                                                                                                                                                                                 | <b>Qty.</b>                               | <b>Import Item</b>                                | <b>Qty.</b>                  |
| Handicraft Wax Candles in assorted colours, sizes and shapes (DP-03)                                                                                                                                                                               | 1 Kg                                      | 1. Paraffin Wax                                   | 0.5000 Kg                    |
|                                                                                                                                                                                                                                                    |                                           | 2. Stearic acid                                   | 0.4470 Kg                    |
|                                                                                                                                                                                                                                                    |                                           | 3. Microcrystalline wax                           | 0.0230 Kg                    |
|                                                                                                                                                                                                                                                    |                                           | 4. Fragrances                                     | 0.0300 Kg                    |
|                                                                                                                                                                                                                                                    |                                           | 5. Wicks                                          | 0.0020 Kg                    |
|                                                                                                                                                                                                                                                    |                                           | 6. Colour                                         | 0.0050 Kg                    |
|                                                                                                                                                                                                                                                    |                                           | 7. UV Stabilizer (UV Sorb)                        | 0.0060 Kg                    |
|                                                                                                                                                                                                                                                    |                                           | 8. Vyber Chemical (VBER 103)                      | 0.0107 Kg                    |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                             |                                           |                                                   |                              |

|                                                                                                                                                                                                             |                                    |                                                        |                                                   |                              |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------------------|---------------------------------------------------|------------------------------|
| 278                                                                                                                                                                                                         | <b>Case No.:</b> 39/8/83-ALC1/2014 | <b>Party Name:</b> KANDLA ENERGY AND CHEMICALS LIMITED | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                             | HQ File :01/83/050/00175/AM15/     | RLA File :05/23/040/00556/AM14/                        | Lic.No/Date:0510383278<br>01.04.2014              | Defer Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(PC.Div) on 4.8.2014. The case is re-listed for 17.9.2014. |                                    |                                                        |                                                   |                              |

|     |                                    |                                     |                                                   |                              |
|-----|------------------------------------|-------------------------------------|---------------------------------------------------|------------------------------|
| 279 | <b>Case No.:</b> 46/8/83-ALC1/2014 | <b>Party Name:</b> PRIMA CHEMICALS, | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|     | HQ File :01/83/050/00182/AM15/     | RLA File :08/24/040/00585/AM14/     | Lic.No/Date:0810130207<br>01.04.2014              | Defer Date:17.09.2014        |

  
 डोना घोष / DONA GHOSH  
 उप महादेशिक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

**Decision :** The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.8.2014. The case is re-listed for 17.9.2014.

|                                                                                                                                                                                                               |                                        |                                                          |                                                       |                                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|----------------------------------------------------------|-------------------------------------------------------|---------------------------------|
| 280                                                                                                                                                                                                           | <b>Case No.:</b> 52/8/83-<br>ALC1/2014 | <b>Party Name:</b> SABERO<br>ORGANICS GUJARAT<br>LIMITED | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                               | HQ File<br>:01/83/050/00188/AM15/      | RLA File<br>:03/95/040/00886/AM14/                       | Lic.No/Date:0310776574<br>01.04.2014                  | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.9.2014. The case is re-listed for 17.9.2014. |                                        |                                                          |                                                       |                                 |

|                                                                                                                                                                                                                |                                        |                                        |                                                       |                                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|----------------------------------------|-------------------------------------------------------|---------------------------------|
| 281                                                                                                                                                                                                            | <b>Case No.:</b> 59/8/83-<br>ALC1/2014 | <b>Party Name:</b> PRIMA<br>CHEMICALS, | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00195/AM15/      | RLA File<br>:08/24/040/00587/AM14/     | Lic.No/Date:0810130208<br>01.04.2014                  | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.7.2014. The case is re-listed for 17.9.2014. |                                        |                                        |                                                       |                                 |

|                                                                                                                                                                                                                                                                            |                                        |                                                          |                                                       |                                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|----------------------------------------------------------|-------------------------------------------------------|---------------------------------|
| 282                                                                                                                                                                                                                                                                        | <b>Case No.:</b> 73/8/83-<br>ALC1/2014 | <b>Party Name:</b> SABERO<br>ORGANICS GUJARAT<br>LIMITED | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                                                                                            | HQ File<br>:01/83/050/00209/AM15/      | RLA File<br>:03/95/040/00875/AM14/                       | Lic.No/Date:0310776591<br>01.04.2014                  | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the DL dated 27.8.2014 issued by Deptt. of C&PC(Chem.Div) . The case is re-listed for 17.9.2014. |                                        |                                                          |                                                       |                                 |

|                                                                                                                                                                                                                |                                        |                                                               |                                                       |                                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|---------------------------------------------------------------|-------------------------------------------------------|---------------------------------|
| 283                                                                                                                                                                                                            | <b>Case No.:</b> 84/8/83-<br>ALC1/2014 | <b>Party Name:</b> PARIJAT<br>INDUSTRIES (INDIA)<br>PVT.LTD., | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00220/AM15/      | RLA File<br>:33/24/040/00018/AM14/                            | Lic.No/Date:3310029392<br>01.04.2014                  | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.8.2014. The case is re-listed for 17.9.2014. |                                        |                                                               |                                                       |                                 |

|     |                                        |                                          |                                                       |                                 |
|-----|----------------------------------------|------------------------------------------|-------------------------------------------------------|---------------------------------|
| 284 | <b>Case No.:</b> 64/2/83-<br>ALC1/2014 | <b>Party Name:</b> MATANGI<br>INDUSTRIES | <b>Meet No/Date:</b> 8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:</b> Case<br>Deferred |
|-----|----------------------------------------|------------------------------------------|-------------------------------------------------------|---------------------------------|

डोना घोष  
उप महानिदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                                          |                                    |                                      |                          |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------|--------------------------|
| HQ File<br>:01/83/050/00021/AM15/                                                                                                                                                                                                        | RLA File<br>:08/24/040/00552/AM14/ | Lic.No/Date:0810130300<br>02.04.2014 | Defer<br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 17.9.2014. |                                    |                                      |                          |

|                                                                                                                                                                                                                                          |                                       |                                               |                                 |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-----------------------------------------------|---------------------------------|
| <b>Case No.:38/8/83-<br/>ALC1/2014</b>                                                                                                                                                                                                   | Party Name:GODREJ<br>INDUSTRIES LTD., | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:Case<br/>Deferred</b> |
| HQ File<br>:01/83/050/00174/AM15/                                                                                                                                                                                                        | RLA File<br>:03/94/040/01165/AM14/    | Lic.No/Date:0310776801<br>02.04.2014          | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 17.9.2014. |                                       |                                               |                                 |

|                                                                                                                                                                                           |                                      |                                               |                                 |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|-----------------------------------------------|---------------------------------|
| <b>Case No.:53/8/83-<br/>ALC1/2014</b>                                                                                                                                                    | Party Name:PAPER PLUS<br>CORPORATION | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:Case<br/>Deferred</b> |
| HQ File<br>:01/83/050/00189/AM15/                                                                                                                                                         | RLA File<br>:03/95/040/01060/AM14/   | Lic.No/Date:0310776807<br>02.04.2014          | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 4.8.2014. The case is re-listed for 17.9.2014. |                                      |                                               |                                 |

|                                                                                                                                                                                            |                                      |                                               |                                 |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|-----------------------------------------------|---------------------------------|
| <b>Case No.:56/8/83-<br/>ALC1/2014</b>                                                                                                                                                     | Party Name:PAPER PLUS<br>CORPORATION | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:Case<br/>Deferred</b> |
| HQ File<br>:01/83/050/00192/AM15/                                                                                                                                                          | RLA File<br>:03/95/040/01059/AM14/   | Lic.No/Date:0310776803<br>02.04.2014          | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 24.7.2014. The case is re-listed for 17.9.2014. |                                      |                                               |                                 |

|                                                                                                                                                                                                                                          |                                    |                                               |                                 |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-----------------------------------------------|---------------------------------|
| <b>Case No.:3/4/83-<br/>ALC1/2014</b>                                                                                                                                                                                                    | Party Name:VIVIMED<br>LABS LIMITED | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:Case<br/>Deferred</b> |
| HQ File<br>:01/83/050/00108/AM15/                                                                                                                                                                                                        | RLA File<br>:09/24/040/00679/AM14/ | Lic.No/Date:0910059708<br>03.04.2014          | Defer<br>Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 17.9.2014. |                                    |                                               |                                 |

|                                       |                             |                                               |                                 |
|---------------------------------------|-----------------------------|-----------------------------------------------|---------------------------------|
| <b>Case No.:1/6/83-<br/>ALC1/2014</b> | Party Name:DEE DEE<br>LABEL | Meet No/Date:8/83-<br>ALC1/2014<br>16.07.2014 | <b>Status:Case<br/>Deferred</b> |
|---------------------------------------|-----------------------------|-----------------------------------------------|---------------------------------|

  
 डोना घोष / DONA GHOSH  
 उप महा निदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महा निदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                   |                                    |                                      |                          |
|-----------------------------------|------------------------------------|--------------------------------------|--------------------------|
| HQ File<br>:01/83/050/00135/AM15/ | RLA File<br>:03/94/040/01194/AM14/ | Lic.No/Date:0310776882<br>03.04.2014 | Defer<br>Date:17.09.2014 |
|-----------------------------------|------------------------------------|--------------------------------------|--------------------------|

**Decision :** The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 21.7.2014. The case is re-listed for 17.9.2014.

|                                    |                                        |                                           |                              |
|------------------------------------|----------------------------------------|-------------------------------------------|------------------------------|
| <b>Case No.:</b> 17/8/83-ALC1/2014 | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Approved |
| HQ File<br>:01/83/050/00153/AM15/  | RLA File<br>:17/24/040/00136/AM14/     | Lic.No/Date:1710005774<br>03.04.2014      | Defer Date:                  |

**Decision :** The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/78/2012-PC-II dated 1.9.2014, the Committee decided to approve the case as under :-

| Export Item                                                                                                   | Qty. | Import Item                                 | Qty.     |
|---------------------------------------------------------------------------------------------------------------|------|---------------------------------------------|----------|
| ANPS-460 (Ammonium Salt of Sulphonated Alkyl Phenol Ethoxylate) (Appearance: Yellow to light brownish liquid) | 1 Kg | 1. Nonyl Phenol (Colourless viscous liquid) | 0.312 Kg |
|                                                                                                               |      | 2. Ethylene Oxide (Colourless clear liquid) | 0.249 Kg |
|                                                                                                               |      | 3. Sulphamic Acid (White crystalline solid) | 0.137 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                    |                                    |                                           |                              |
|------------------------------------|------------------------------------|-------------------------------------------|------------------------------|
| <b>Case No.:</b> 54/8/83-ALC1/2014 | Party Name:PAPER PLUS CORPORATION  | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
| HQ File<br>:01/83/050/00190/AM15/  | RLA File<br>:03/95/040/01063/AM14/ | Lic.No/Date:0310776889<br>03.04.2014      | Defer<br>Date:17.09.2014     |

**Decision :** The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 28.7.2014. The case is re-listed for 17.9.2014.

|                                   |                                        |                                           |                              |
|-----------------------------------|----------------------------------------|-------------------------------------------|------------------------------|
| <b>Case No.:</b> 5/8/83-ALC1/2014 | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Approved |
| HQ File<br>:01/83/050/00141/AM15/ | RLA File<br>:30/24/040/00001/AM15/     | Lic.No/Date:3010101710<br>07.04.2014      | Defer Date:                  |

**Decision :** The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/18/2013-Ch-II

  
**DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

dated 23.7.2014, the Committee decided to approve the case as under :-

| Export Item         | Qty. | Import Item              | Qty.     |
|---------------------|------|--------------------------|----------|
| Glyphosate E 48% SL | 1 Kg | Glyphosate Technical 95% | 0.505 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                                                                                                                                                                                |                                    |                                                      |                                                   |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------------------------|---------------------------------------------------|------------------------------|
| 293                                                                                                                                                                                                            | <b>Case No.:</b> 32/8/83-ALC1/2014 | <b>Party Name:</b> ROHAN DYES AND INTERMEDIATES LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00168/AM15/  | RLA File<br>:08/24/040/00004/AM15/                   | Lic.No/Date:0810130417<br>07.04.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.8.2014. The case is re-listed for 17.9.2014. |                                    |                                                      |                                                   |                              |

|                                                                                                                                                                                                                                                     |                                    |                                     |                                                   |                              |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------|---------------------------------------------------|------------------------------|
| 294                                                                                                                                                                                                                                                 | <b>Case No.:</b> 57/8/83-ALC1/2014 | <b>Party Name:</b> JINDAL PHOTO LTD | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                                                     | HQ File<br>:01/83/050/00193/AM15/  | RLA File<br>:05/23/040/00510/AM14/  | Lic.No/Date:0510383811<br>07.04.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the DL dated 7.8.2014 issued by DIPP. The case is re-listed for 17.9.2014. |                                    |                                     |                                                   |                              |

|                                                                                                                                                                                                                |                                    |                                                            |                                                   |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------------------------------|---------------------------------------------------|------------------------------|
| 295                                                                                                                                                                                                            | <b>Case No.:</b> 78/8/83-ALC1/2014 | <b>Party Name:</b> WEST BENGAL CHEMICAL INDUSTRIES LIMITED | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                | HQ File<br>:01/83/050/00214/AM15/  | RLA File<br>:02/24/040/00226/AM14/                         | Lic.No/Date:0210202206<br>07.04.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.8.2014. The case is re-listed for 17.9.2014. |                                    |                                                            |                                                   |                              |

|                                                                                                                                                                                                                                          |                                    |                                            |                                                   |                              |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------------------------------------|------------------------------|
| 296                                                                                                                                                                                                                                      | <b>Case No.:</b> 65/2/83-ALC1/2014 | <b>Party Name:</b> EXCEL CROP CARE LIMITED | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                                          | HQ File<br>:01/83/050/00022/AM15/  | RLA File<br>:03/94/040/01097/AM14/         | Lic.No/Date:0310777657<br>09.04.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 17.9.2014. |                                    |                                            |                                                   |                              |

*[Signature]*  
 डी. डी. / DONA GHOSH  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 बाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

| <b>Case No.:</b> 80/8/83-ALC1/2014                                                                                                                                                                                                                     | <b>Party Name:</b> HARIRAM INDUSTRIES,                                                                                                                                                                                                                                                                                              | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Approved |             |      |             |      |                               |      |                           |          |  |  |                   |          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------|------------------------------|-------------|------|-------------|------|-------------------------------|------|---------------------------|----------|--|--|-------------------|----------|
| HQ File<br>:01/83/050/00216/AM15/                                                                                                                                                                                                                      | RLA File<br>:52/24/040/00053/AM14/                                                                                                                                                                                                                                                                                                  | Lic.No/Date:5210040925<br>09.04.2014              | Defer Date:                  |             |      |             |      |                               |      |                           |          |  |  |                   |          |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II-14011/31/2014-Ch-II dated 29.8.2014, the Committee decided to approve the case as under :- |                                                                                                                                                                                                                                                                                                                                     |                                                   |                              |             |      |             |      |                               |      |                           |          |  |  |                   |          |
| 297                                                                                                                                                                                                                                                    | <table border="1"> <thead> <tr> <th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Bismark Brown (Basic Brown 1)</td><td>1 Kg</td><td>1. Meta Phenylene Diamine</td><td>0.601 Kg</td></tr> <tr> <td></td><td></td><td>2. Sodium Nitrite</td><td>0.255 Kg</td></tr> </tbody> </table> |                                                   |                              | Export Item | Qty. | Import Item | Qty. | Bismark Brown (Basic Brown 1) | 1 Kg | 1. Meta Phenylene Diamine | 0.601 Kg |  |  | 2. Sodium Nitrite | 0.255 Kg |
| Export Item                                                                                                                                                                                                                                            | Qty.                                                                                                                                                                                                                                                                                                                                | Import Item                                       | Qty.                         |             |      |             |      |                               |      |                           |          |  |  |                   |          |
| Bismark Brown (Basic Brown 1)                                                                                                                                                                                                                          | 1 Kg                                                                                                                                                                                                                                                                                                                                | 1. Meta Phenylene Diamine                         | 0.601 Kg                     |             |      |             |      |                               |      |                           |          |  |  |                   |          |
|                                                                                                                                                                                                                                                        |                                                                                                                                                                                                                                                                                                                                     | 2. Sodium Nitrite                                 | 0.255 Kg                     |             |      |             |      |                               |      |                           |          |  |  |                   |          |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                 |                                                                                                                                                                                                                                                                                                                                     |                                                   |                              |             |      |             |      |                               |      |                           |          |  |  |                   |          |

|                                                                                                                                                                                                                |                                                      |                                                   |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------|---------------------------------------------------|------------------------------|
| <b>Case No.:</b> 79/8/83-ALC1/2014                                                                                                                                                                             | <b>Party Name:</b> ROHAN DYES AND INTERMEDIATES LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
| 298 HQ File<br>:01/83/050/00215/AM15/                                                                                                                                                                          | RLA File<br>:08/24/040/00005/AM15/                   | Lic.No/Date:0810130715<br>21.04.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2014. The case is re-listed for 17.9.2014. |                                                      |                                                   |                              |

|                                                                                          |                                             |                                                   |                              |
|------------------------------------------------------------------------------------------|---------------------------------------------|---------------------------------------------------|------------------------------|
| <b>Case No.:</b> 11/4/83-ALC1/2014                                                       | <b>Party Name:</b> JJ.PLASTALLOY PVT. LTD., | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
| 299 HQ File<br>:01/83/050/00116/AM15/                                                    | RLA File<br>:15/24/040/00001/AM15/          | Lic.No/Date:1510021718<br>22.04.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 17.9.2014. |                                             |                                                   |                              |

|                                                                                                                                                                                                              |                                            |                                                   |                              |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|---------------------------------------------------|------------------------------|
| <b>Case No.:</b> 86/8/83-ALC1/2014                                                                                                                                                                           | <b>Party Name:</b> SONI POLYMERS PVT. LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
| 300 HQ File<br>:01/83/050/00222/AM15/                                                                                                                                                                        | RLA File<br>:50/24/040/00014/AM14/         | Lic.No/Date:5010002065<br>22.04.2014              | Defer<br>Date:17.09.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.8.2014. The case is re-listed for 17.9.2014. |                                            |                                                   |                              |

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                              |                                    |                                             |                                                   |                              |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------------|---------------------------------------------------|------------------------------|
| 301                                                                                                                                                                                                          | <b>Case No.:</b> 30/8/83-ALC1/2014 | <b>Party Name:</b> JJ.PLASTALLOY PVT. LTD., | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                              | HQ File :01/83/050/00166/AM15/     | RLA File :15/24/040/00002/AM15/             | Lic.No/Date:1510021758<br>28.04.2014              | Defer Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(PC.Div) on 21.8.2014. The case is re-listed for 17.9.2014. |                                    |                                             |                                                   |                              |

|                                                                                                                                                                                                               |                                    |                                                      |                                                   |                              |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------------------------|---------------------------------------------------|------------------------------|
| 302                                                                                                                                                                                                           | <b>Case No.:</b> 75/8/83-ALC1/2014 | <b>Party Name:</b> ROHAN DYES AND INTERMEDIATES LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                               | HQ File :01/83/050/00211/AM15/     | RLA File :08/24/040/00039/AM15/                      | Lic.No/Date:0810130936<br>28.04.2014              | Defer Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.9.2014. The case is re-listed for 17.9.2014. |                                    |                                                      |                                                   |                              |

|                                                                                                                                                                                                                                          |                                   |                                                               |                                                   |                              |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|---------------------------------------------------------------|---------------------------------------------------|------------------------------|
| 303                                                                                                                                                                                                                                      | <b>Case No.:</b> 4/8/83-ALC1/2014 | <b>Party Name:</b> PUNJAB CHEMICALS AND CROP PROTECTION LTD., | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/00140/AM15/    | RLA File :03/95/040/01001/AM14/                               | Lic.No/Date:0310779875<br>29.04.2014              | Defer Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 17.9.2014. |                                   |                                                               |                                                   |                              |

|                                                                                                                                                                                                                                                 |                                    |                                                       |                                                   |                              |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------------------|---------------------------------------------------|------------------------------|
| 304                                                                                                                                                                                                                                             | <b>Case No.:</b> 90/8/83-ALC1/2014 | <b>Party Name:</b> PRABHU POLY COLOR PRIVATE LIMITED, | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Approved |
|                                                                                                                                                                                                                                                 | HQ File :01/83/050/00226/AM15/     | RLA File :04/24/040/00006/AM15/                       | Lic.No/Date:0410157509<br>30.04.2014              | Defer Date:                  |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/63/2007-PC-II dated 19.8.2014, the Committee decided to approve the case as under :- |                                    |                                                       |                                                   |                              |

| Export Item                                                                                  | Qty. | Import Item               | Qty.      |
|----------------------------------------------------------------------------------------------|------|---------------------------|-----------|
| Filler Master Batch (Containing 25 $\pm$ 1% Polypropylene and 75 $\pm$ 1% Calcium Carbonate) | 1 Kg | 1. Polypropylene Granules | 0.2575 Kg |
|                                                                                              |      | 2. Calcium Carbonate      | 0.7725 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

*[Signature]*  
**DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                                          |                                          |                                               |                                                   |                                 |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-----------------------------------------------|---------------------------------------------------|---------------------------------|
| 305                                                                                                                                                                                                                                      | <b>Case No.:</b> 10/4/83-ALC1/2014       | <b>Party Name:</b> ARIES DYE CHEM INDUSTRIES, | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred    |
|                                                                                                                                                                                                                                          | <b>HQ File</b><br>:01/83/050/00115/AM15/ | <b>RLA File</b><br>:08/24/040/00016/AM15/     | <b>Lic.No/Date:</b> 0810131004<br>01.05.2014      | <b>Defer</b><br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 17.9.2014. |                                          |                                               |                                                   |                                 |

|                                                                                                                                                                                                                                                 |                                                                                                     |                                             |                                                   |                              |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------|---------------------------------------------|---------------------------------------------------|------------------------------|
| 306                                                                                                                                                                                                                                             | <b>Case No.:</b> 58/8/83-ALC1/2014                                                                  | <b>Party Name:</b> JJ.PLASTALLOY PVT. LTD., | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Approved |
|                                                                                                                                                                                                                                                 | <b>HQ File</b><br>:01/83/050/00194/AM15/                                                            | <b>RLA File</b><br>:15/24/040/00004/AM15/   | <b>Lic.No/Date:</b> 1510021786<br>01.05.2014      | <b>Defer Date:</b>           |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/12/2013-PC-II dated 19.8.2014, the Committee decided to approve the case as under :- |                                                                                                     |                                             |                                                   |                              |
| 306                                                                                                                                                                                                                                             | <b>Export Item</b>                                                                                  | <b>Qty.</b>                                 | <b>Import Item</b>                                | <b>Qty.</b>                  |
|                                                                                                                                                                                                                                                 | Calcium Carbonate Compound (Containing 31 $\pm$ 1% Polypropylene and 69 $\pm$ 1% Calcium Carbonate) | 1 Kg                                        | 1. Polypropylene Granules<br>2. Calcium Carbonate | 0.3185 Kg<br>0.6987 Kg       |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                          |                                                                                                     |                                             |                                                   |                              |

|                                                                                                                                                                                                                                          |                                          |                                                               |                                                   |                                 |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|---------------------------------------------------------------|---------------------------------------------------|---------------------------------|
| 307                                                                                                                                                                                                                                      | <b>Case No.:</b> 3/8/83-ALC1/2014        | <b>Party Name:</b> PUNJAB CHEMICALS AND CROP PROTECTION LTD., | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred    |
|                                                                                                                                                                                                                                          | <b>HQ File</b><br>:01/83/050/00139/AM15/ | <b>RLA File</b><br>:03/95/040/00081/AM15/                     | <b>Lic.No/Date:</b> 0310780405<br>02.05.2014      | <b>Defer</b><br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 17.9.2014. |                                          |                                                               |                                                   |                                 |

|                                                                                                                                                                           |                                          |                                              |                                                   |                                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|----------------------------------------------|---------------------------------------------------|---------------------------------|
| 308                                                                                                                                                                       | <b>Case No.:</b> 91/8/83-ALC1/2014       | <b>Party Name:</b> GPT INFRAPROJECTS LIMITED | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred    |
|                                                                                                                                                                           | <b>HQ File</b><br>:01/83/050/00227/AM15/ | <b>RLA File</b><br>:02/24/040/00022/AM15/    | <b>Lic.No/Date:</b> 0210203135<br>08.05.2014      | <b>Defer</b><br>Date:17.09.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para |                                          |                                              |                                                   |                                 |

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

4.7.4 of HBP (2009-2014). The case is re-listed for 17.9.2014.

|                                                                                                                                                                                                                                          |                                   |                                                               |                                                   |                              |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|---------------------------------------------------------------|---------------------------------------------------|------------------------------|
| 309                                                                                                                                                                                                                                      | <b>Case No.:</b> 1/8/83-ALC1/2014 | <b>Party Name:</b> RECKITT BENCKISER HEALTHCARE INDIA LIMITED | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/00137/AM15/    | RLA File :05/24/040/00059/AM15/                               | Lic.No/Date:0510386316<br>12.05.2014              | Defer Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 17.9.2014. |                                   |                                                               |                                                   |                              |

|                                                                                                                                                                                            |                                   |                                                |                                                   |                              |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------------------|---------------------------------------------------|------------------------------|
| 310                                                                                                                                                                                        | <b>Case No.:</b> 2/8/83-ALC1/2014 | <b>Party Name:</b> CHARMINAR JOINTINGS PVT LTD | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                            | HQ File :01/83/050/00138/AM15/    | RLA File :05/23/040/00052/AM15/                | Lic.No/Date:0510386310<br>12.05.2014              | Defer Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 21.7.2014. The case is re-listed for 17.9.2014. |                                   |                                                |                                                   |                              |

|                                                                                                                                                                                                                                          |                                   |                                 |                                                   |                              |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|---------------------------------|---------------------------------------------------|------------------------------|
| 311                                                                                                                                                                                                                                      | <b>Case No.:</b> 2/6/83-ALC1/2014 | <b>Party Name:</b> RUBAMIN LTD. | <b>Meet No/Date:</b> 8/83-ALC1/2014<br>16.07.2014 | <b>Status:</b> Case Deferred |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/00136/AM15/    | RLA File :34/24/040/00054/AM15/ | Lic.No/Date:3410040258<br>16.06.2014              | Defer Date:17.09.2014        |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 17.9.2014. |                                   |                                 |                                                   |                              |

Date:10.09.2014  
Place:New Delhi

sanjeev kumar kala  
Foreign Trade Development Officer

  
डोना घोष / DONA GHOSH  
उप महानिदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
Ministry of Commerce & Industry, New Delhi-110011